

**LOK SABHA**

**BULLETIN—PART I**

**(Brief Record of Proceedings)**

Monday, February 17, 1969 | Magha 28, 1890 (Saka)

**No. 231**

**1. Oath or affirmation**

The following Members made and subscribed the affirmation and took their seats in the House:—

- (1) Shri K. Kamaraj (in English)
- (2) Shri Janeshwar Misra (in Hindi)
- (3) Shri Jai Singh (in Hindi).

**2. President's Address—laid on the Table**

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 17th February, 1969 (Hindi and English versions).

**3. Report of Joint Committee—laid on the Table**

Shri Vikram Chand Mahajan laid on the Table a copy of the Report of the Joint Committee on the Bill to make provision relating to marriages of citizens of India outside India.

**4. Evidence before Joint Committee—Laid on the Table**

Shri Vikram Chand Mahajan laid on the Table a copy of the evidence given before the Joint Committee on the Bill to make provision relating to marriages of citizens of India outside India.

**5. Motion Re: Report of Joint Committee**

Shri Shantilal Shah moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, upto the 12th March, 1969.”

The motion was adopted.

**6. Paper laid on the Table**

A copy of the Proclamation issued by the President on the 17th February, 1969, revoking the Proclamation issued by him on the 23rd

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August, 1968, in relation to the State of Punjab, published in Notification No. G.S.R. 301 (English version) and G.S.R. 302 (Hindi version) in Gazette of India dated the 17th February, 1969, was laid on the Table, under clause (3) of article 356 of the Constitution.

#### **7. Obituary References**

The Speaker; Shrimati Indira Gandhi; Sarvashri N. G. Ranga, Atal Bihari Vajpayee, H. N. Mukerjee, S. M. Joshi, P. Ramamurti, Surendranath Dwivedy, Frank Anthony, Prakash Vir Shastri, Tenneti Viswanatham, M. Muhammad Ismail and K. Anbazhagan made references to the passing away of Shri C. N. Annadurai, former Member of the Fourth Lok Sabha; Shri S. Ramaswamy Naidu, who was a Member of the Provisional Parliament and Shri Manikya Lal Varma, who was a Member of the Constituent Assembly of India, Provisional Parliament, First, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th February, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 18, 1969|Magha 29, 1890 (Saka)

No. 232

### 1. Obituary Reference

The Speaker; Shri Hem Barua and Shrimati Indira Gandhi made references to the passing away of Shri Beli Ram Das, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Question Nos. 1—6 and 8 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 1—19, 21—31, 33—145, 147—157 and 159—200 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Customs (Amendment) Ordinance, 1969, as required under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (2) A copy each of the following papers under sub-section (1) of Section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1967-68.

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(ii) Annual Report of the Instrumentation Limited, Kota, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

✓ (3) A copy of the Report of the Committee on defections.

(4) A copy each of the following Ordinances (Hindi and English versions), under provisions of article 123 (2) (a) of the Constitution:—

(i) The Limitation (Amendment) Ordinance, 1968 (No. 12 of 1968) promulgated by the President on the 31st December, 1968.

(ii) The Public Wakfs (Extension of Limitation) Amendment Ordinance, 1968 (No. 13 of 1968) promulgated by the President on the 31st December, 1968.

(iii) The Customs (Amendment) Ordinance, 1969 (No. 1 of 1969) promulgated by the President on the 3rd January, 1969.

(iv) The Payment of Bonus (Amendment) Ordinance, 1969 (No. 2 of 1969) promulgated by the President on the 10th January, 1969.

#### **Bills passed by Rajya Sabha—laid on the Table**

Secretary laid on the Table the following two Bills, as passed by Rajya Sabha:—

(1) The Advocates (Second Amendment) Bill, 1968.

(2) The Motor Vehicles (Amendment) Bill, 1968.

#### **6. President's Assent to Bills**

(i) Secretary laid on the Table following seven Bills passed by the Houses of Parliament during the last Session and assented to by the President:—

(1) The Appropriation Railways (No. 5) Bill, 1968.

(2) The Appropriation Railways (No. 6) Bill, 1968.

(3) The Indian Tariff (Amendment) Bill, 1968.

(4) The Punjab Appropriation Bill, 1968.

(5) The Pondicherry Appropriation Bill, 1968.

(6) The Appropriation (No. 5) Bill, 1968.

(7) The Bihar Appropriation (No. 2) Bill, 1968.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last Session and assented to by the President:—

- (1) The Judges (Inquiry) Bill, 1968.
- (2) The Indian Railways (Amendment) Bill, 1968.
- (3) The Madras State (Alteration of Name) Bill, 1968.
- (4) The Deposit Insurance Corporation (Amendment) Bill, 1968.
- (5) The Food Corporations (Amendment) Bill, 1968.
- (6) The Banking Laws (Amendment) Bill, 1968.
- (7) The Essential Services Maintenance Bill, 1968.
- (8) The State Agricultural Credit Corporations Bill, 1968.
- (9) The Legislative Assembly of Nagaland (Change in Representation) Bill, 1968.
- (10) The Insurance (Amendment) Bill, 1968.

#### **7. Report of Public Accounts Committee**

Shri M. R. Masani presented Forty-first Report of the Public Accounts Committee on Paragraph 41 of the Audit Report (Civil), 1968, relating to the Ministry of Home Affairs regarding Avoidable Expenditure.

#### **8. Report of Estimates Committee**

Shri P. Venkatasubbaiah presented the Seventieth Report of the Estimates Committee on the Ministry of Railways—Railway Electrification Projects.

#### **9. Motion of No-confidence in the Council of Ministers**

The Speaker asked those Members who were in favour of leave being granted to Shri P. Ramamurti and others to make a motion of No-confidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and the motion would be taken up at 2 P.M.

#### **10. Government Bill—withdrawn**

The Customs (Amendment) Bill, 1968

The motion for leave to withdraw the Bill moved by Shri Prakashchand B. Sethi was opposed. The motion was adopted and the Bill was withdrawn by leave of the House.

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**11. Government Bill—Introduced**

*The Customs (Amendment) Bill, 1969*

The motion for leave to introduce the Bill moved by Shri Prakashchand B. Sethi was opposed. The motion was adopted and the Bill was introduced.

**12. Statement re: Ordinance—laid on the Table**

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Customs (Amendment) Ordinance, 1969, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

**13. Government Bill—Introduced**

The Delhi Motor Vehicles Taxation (Amendment) Bill, 1969.

**14. Motion**

Shri K. S. Ramaswamy moved the following motion:—

“That the debate on the Bill to provide for the regulation of registration of births and deaths and for matters connected therewith, as passed by Rajya Sabha, which was adjourned on the 14th November, 1968, be resumed now.”

The motion was adopted.

**15. Government Bill—Under Consideration.**

*The Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha*

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, was resumed.

Further consideration of Clause 10 and the amendments moved thereto continued but was not concluded.

The discussion on the Bill was not concluded.

*(Lok Sabha adjourned at 12-55 P.M. and re-assembled at 2 P.M.)*

**16. Motion of No-Confidence in the Council of Ministers**

Shri P. Ramamurti moved the following motion:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

(1) Shri R. D. Bhandare

- (2) Shri N. Dandeker
- (3) Shri M. Thirumala Rao
- (4) Shri G. Viswanathan
- (5) Shri Shantilal Shah
- (6) Shri H. N. Mukerjee
- (7) Shri P. Venkatasubbaiah
- (8) Shri Tenneti Viswanatham
- (9) Chaudhuri Randhir Singh
- (10) Shri Janardan Jagannath Shinkre

The discussion was not concluded.

#### **17. Report of Business Advisory Committee**

Shri S. Supakar presented the Twenty-eighth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th February, 1969).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 19, 1969/Magha 30, 1890 (Saka)

No. 233

### 1. Starred Questions

Starred Questions Nos. 31—34 were orally answered. Replies to Starred Questions Nos. 35—59 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions No. 201—204, 206, 208—234, 236—255, 257—276, 278—309, 311—329, 331—339, 341—343, 345, 346; 348—352 and 356—360 were laid on the Table.

Statement by the Minister of State in the Ministry of Information, Broadcasting and Communications correcting the reply given on 11th December, 1968 to Unstarred Question No. 4196 regarding grant of loans by Film Finance Corporation, Bombay to certain films released by Central Board of Film Censors was also laid on the Table.

### 3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of External Affairs to the propoganda by Moscow 'Peace and Progress Radio' against certain political parties in India, amounting to interference in the internal affairs of the country.

The Minister of External Affairs made a statement in regard thereto.

### 4. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Sixty-fourth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Eighty-second Report of the Estimates

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Committee (Third Lok Sabha) on the Ministry of Education—Delhi University.

### **5. Reports of Public Accounts Committee**

Shri M. R. Masani presented the following Reports of the Public Accounts Committee:—

- (1) Thirty-ninth Report on Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), 1968 relating to the Ministries of Education, Commerce, Works, Housing and Supply (Department of Works and Housing).
- (2) Forty-second Report on Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), 1968 relating to the Ministry of Transport and Shipping.

### **6. Report of Committee on Public Undertakings**

Shri G. S. Dhillon presented the Twenty-third Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Twenty-fourth Report of the Committee on Public Undertakings (Third Lok Sabha) on the Neyveli Lignite Corporation Ltd.

### **7. Motion Re: Twenty-Eighth Report of Business Advisory Committee**

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 18th February, 1969.”

The motion was adopted.

### **8. The Budget (Railways)—1969-70**

Dr. Ram Subhag Singh presented a statement of the estimated receipts and expenditure of the Government of India for the year 1969-70 in respect of Railways.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-20 P.M.)

### **9. Motion of No-confidence in the Council of Ministers**

Discussion on the following motion moved by Shri P. Ramamurti on the 18th February, 1969, continued:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri Manubhai Patel
- (2) Shri Atal Bihari Vajpayee
- (3) Shrimati Tarkeshwari Sinha
- (4) Shri George Fernandes
- (5) Shri Y. B. Chavan
- (6) Shri Nath Pai
- (7) Shri Chandrajeet Yadava
- (8) Maharani Gayatri Devi of Jaipur
- (9) Shri Ebrahim Sulaiman Sait
- (10) Shri Chintamani Panigrahi
- (11) Shri S. Kandappan
- (12) Shrimati Ila Pal Chaudhuri
- (13) Shri M. Narayana Reddy
- (14) Shri Kartik Oraon.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th February, 1969)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, February 20, 1969/Phalgun 1, 1890 (Saka)

No. 234

### 1. Starred Questions

Starred Question Nos. 61—65 and 67 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 361—402, 404—446, 448—467, 469—537, 539—557 and 559 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Civil) on Revenue Receipts, 1968 (Hindi version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963.
- (2) A copy each of the following Notifications under sub-section (4) of section 120 of the West Bengal Panchayat Act, 1957, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—
  - (i) Notification No. 7474-Panch published in Calcutta Gazette dated the 26th December, 1968, making certain amendments to the West Bengal Panchayat Rules, 1958.
  - (ii) Notification No. 7518-Panch published in Calcutta Gazette dated the 26th December, 1968, making certain amendments to the West Bengal Anchal and Gram Panchayat (Account and Audit) Rules, 1959.
- (3) A copy of the Uttar Pradesh Panchayat Raj (Amendment) Act, 1968 (Hindi and English versions) (President's Act No. 38 of 1968) published in Gazette of India dated the 28th December, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968.
- (4) A copy of the Annual Report of the U.P. State Agro-Industrial Corporation Limited, Lucknow, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (5) A copy of the Audited Accounts of the Animal Welfare Board for the year 1967-68, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.

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- (6) (i) A copy of the Uttar Pradesh Imposition of Ceiling on Land Holdings (First Amendment) Rules, 1967 (Hindi and English versions) published in Notification No. 312|I-A-12-1-65 in Uttar Pradesh Gazette dated the 16th September, 1967 under sub-section (3) of section 44 of the Uttar Pradesh Imposition of Ceiling on Land Holdings Act, 1960, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (7) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1968:—
- (i) The Bihar Land Reforms (Validation) Act, 1969 (President's Act No. 2 of 1969) published in Gazette of India dated the 16th January, 1969.
- (ii) The Ranchi District Tana Bhagat Raiyats' Agricultural Lands Restoration (Amendment) Act, 1969 (President's Act No. 3 of 1969) published in Gazette of India dated the 16th January, 1969.
- (iii) The Chhota Nagpur Tenancy (Amendment) Act, 1969 (President's Act No. 4 of 1969) published in Gazette of India dated the 25th January, 1969.
- (iv) The Bihar Tenancy (Amendment) Act, 1969 (President's Act No. 7 of 1969) published in Gazette of India dated the 7th February, 1969.
- ✓ (8) A copy of the Report of the Administrative Reforms Commission on Administration of Union Territories and NEFA.
- (9) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) The Indian Telegraph (Ninth Amendment) Rules, 1968, published in Notification No. G.S.R. 57 (English version) and G.S.R. 58 (Hindi version) in Gazette of India dated the 11th January, 1969.
- (ii) The Indian Telegraph (First Amendment) Rules, 1969, published in Notification G.S.R. 98 (English version) and G.S.R. 99 (Hindi version) in Gazette of India dated the 18th January, 1969.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under article 309 of the Constitution.
- (i) The Posts and Telegraphs Department Operator-cum-Mechanic for Trench Digging Machines Recruitment Rules, 1968, published in Notification No. G.S.R. 2037 in Gazette of India dated the 23rd November, 1968.
- (ii) The Posts and Telegraphs Despatch Riders Recruitment Rules, 1968, published in Notification No. G.S.R. 2120 in Gazette of India dated the 7th December, 1968.
- (iii) The Posts and Telegraphs Department Postal Machine Assistants (Class III) Recruitment Rules, 1968, published in Notification No. G.S.R. 2121 in Gazette of India dated the 7th December, 1968.

- (11) A copy each of the following papers under section 36 of the Employees' State Insurance Act, 1948:—
- (i) Audited Accounts of the Employees' State Insurance Corporation for the year 1966-67.
  - (ii) Annual Report of the Employees' State Insurance Corporation for the year 1967-68.
- (12) A copy each of the following Notifications under sub-section (2) of section 9 of the Representation of the People Act, 1950:—
- (i) S.O. 4388 published in Gazette of India dated the 7th December, 1968, making certain corrections in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Pondicherry.
  - (ii) S.O. 4657 published in Gazette of India dated the 31st December, 1968, making certain corrections in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Nagaland.
- (13) A copy each of the following Notifications under sub-section (3) of section 169 of the Representation of the People Act, 1951:—
- (i) The Conduct of Elections (Third Amendment) Rules, 1968, published in Notification No. S.O. 4542 in Gazette of India dated the 20th December, 1968.
  - (ii) S.O. 269 published in Gazette of India dated the 16th January, 1969 containing corrigenda to Notification No. S.O. 4542 dated the 20th December, 1968.
- (14) A copy of the Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Temporary Powers) Continuance Act, 1968 (Hindi and English versions) (President's Act No. 36 of 1968) published in Gazette of India dated the 13th December, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968.

#### **4. Report of Committee on Private Members' Bills and Resolutions**

Shri Bhaljibhai Ravjibhai Parmar presented the Forty-third Report of the Committee on Private Members' Bills and Resolutions.

#### **5. Report of Estimates Committee**

Shri P. Venkatasubbaiah presented the Sixty-seventh Report of the Estimates Committee on action taken by Government on the recommendations contained in the Twenty-ninth Report of the Estimates Committee on the Ministry of Railways—Commercial and other cognate matters—Travel Concessions allowed to Railway Employees.

#### **6. Report of Public Accounts Committee**

Shri M. R. Masani presented the Fortieth Report of the Public Accounts Committee on Appropriation Accounts (P & T), 1966-67 and Audit Report (P & T), 1968.

#### **7. Report of Committee on Public Undertakings**

Shri G. S. Dhillon presented the Twenty-fourth Report of the Committee on Public Undertakings on action taken by Government on the

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recommendations contained in the Thirty-sixth Report of the Committee on Public Undertakings (Third Lok Sabha) on Indian Oil Corporation Ltd. (Refineries Division).

#### 8. Motion of No-confidence in the Council of Ministers

Discussion on the following motion moved by Shri P. Ramamurti on the 18th February, 1969, continued:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shrimati Indira Gandhi
- (2) Shri P. Ramamurti (by way of reply).

On the motion the House divided, Ayes 83; Noes 213. The motion was accordingly negatived.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-20 P.M.)

#### 9. Motion of Thanks on the President's address

Shrimati Sushila Rohatgi moved the following motion:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1969.’ ”

Shri R. Dasaratha Rama Reddy seconded the motion.

Four hundred and twenty-eight amendments were moved.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Dr. Govind Das
- (3) Shri Vikram Chand Mahajan
- (4) Shri S. M. Banerjee
- (5) Shri Bedabrata Barua
- (6) Shri N. P. C. Naidu
- (7) Shri Rajendranath Barua
- (8) Shri G. S. Reddi
- (9) Shri K. Narayana Rao
- (10) Shri Mrityunjay Prasad (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st February, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 21, 1969 | Phalguna 2, 1890 (Saka)

No. 235

### 1. Starred Questions

Starred Question Nos. 91—93 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 560—656, 658—667, 669, 671, 672, 675—699, 701—712, 714—719, 724—737, 741—758 were laid on the Table.

### 3. Calling Attention

Shri Narendra Kumar Salve called the attention of the Minister of Home Affairs to the reported talk given at the Indian Law Institute by a senior civil servant of the Government expressing categorical views and opinions on current political-cum-constitutional problems.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report, Railways, 1969, under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts, Railways, for 1967-68, Part I—Review.
- (3) A copy of Appropriation Accounts, Railways, for 1967-68, Part II—Detailed Appropriation Accounts.
- (4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1967-68.
- (5) A copy of 'Economic Survey, 1968—69'.

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- (6) A copy of the Annual Report of the National Institute for Training in Industrial Engineering, Bombay for the year 1967-68.
- (7) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1967-68.
- (8) A copy of the Aircraft (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 2147 in Gazette of India dated the 14th December, 1968, under section 14-A of the Aircraft Act, 1934 together with an explanatory note.
- (9) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—
- |   |  |
|---|--|
| (i) Supplementary Statement No. I.              | Sixth Session, 1968<br>(Fourth Lok Sabha)  |
| (ii) Supplementary Statement Nos. VII and VIII. | Fifth Session, 1968<br>(Fourth Lok Sabha)  |
| (iii) Supplementary Statement No. XV.           | Fourth Session, 1968<br>(Fourth Lok Sabha) |
| (iv) Supplementary Statement No. X.             | Third Session, 1967<br>(Fourth Lok Sabha)  |
| (v) Supplementary Statement No. XV.             | First Session, 1967<br>(Fourth Lok Sabha)  |
| (vi) Supplementary Statement No. XVIII          | Tenth Session, 1964<br>(Third Lok Sabha)   |
- \* (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—
- (i) The Delhi Land Reforms (Amendment) Rules, 1967, published in Notification No. F. 60|LRO|67 in Delhi Gazette dated the 21st September, 1967.
- (ii) Notification No. F. 60|LRO|67 published in Delhi Gazette dated the 4th July, 1968 containing corrigenda to the Delhi Land Reforms (Amendment) Rules, 1967.
- (11) A copy of the Arms (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 4 (English version) and G.S.R. 5 (Hindi version) in Gazette of India dated the 4th January, 1969, under sub-section (3) of section 44 of the Arms Rules, 1962.

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\*The notifications were previously laid on the Table on the 22nd November, 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

(12) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The All India Services (Death-cum-Retirement benefits) Sixth Amendment Rules, 1968, published in Notification No. G.S.R. 2139 in Gazette of India dated the 7th December, 1968.
- (ii) The Indian Forest Service (Prohibitioners' Final Examination) Regulations, 1968, published in Notification No. G.S.R. 2211 in Gazette of India dated the 28th December, 1968.
- (iii) The All-India Services (Conduct) Rules, 1968, published in Notification No. G.S.R. 3 in Gazette of India dated the 4th January, 1969.
- (iv) The Indian Administrative Service (Appointment by Promotion) Seventh Amendment Regulations, 1968, published in Notification No. G.S.R. 123 in Gazette of India dated the 18th January, 1969.
- (v) G.S.R. 124 published in Gazette of India dated the 18th January, 1969, making certain amendments to Schedule III to the Indian Forest Service (Pay) Rules, 1968.
- (vi) G.S.R. 161 published in Gazette of India dated the 25th January, 1969, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (vii) G.S.R. 162 published in Gazette of India dated the 25th January, 1969 containing corrigendum to G.S.R. 123 published in Gazette of India dated the 18th January, 1969.

#### **5. Report of Estimates Committee**

Shri P. Venkatasubbaiah presented the Sixty-sixth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Fifth Report of the Estimates Committee on the Ministry of Education—(i) Indian Museum, Calcutta and (ii) Victoria Memorial Hall Museum, Calcutta.

#### **6. Report of Public Accounts Committee**

Shri Tayappa Hari Sonavane presented the Forty-third Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), 1968 relating to the Department of Food.

#### **7. Report of Committee on Public Undertakings**

Shri G. S. Dhillon presented the Twenty-fifth Report of the Committee on Public Undertakings on Praga Tools Ltd.—Paras in Section IV of Audit Report (Commercial), 1968.

#### **8. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 24th February, 1969.

[P.T.O.]

## 9. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shrimati Sushila Rohatgi and seconded by Shri R. Dasaratha Rama Reddy and amendments thereto moved on the 20th February, 1969, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1969.”

The following members took part in the debate:—

(1) Shri Mrityunjay Prasad

(2) Shri Bal Raj Madhok

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

(3) Shri Prem Chand Verma

(4) Shri S. K. Sambandhan

(5) Shrimati Sudha V. Reddy

(6) Shri Yogendra Sharma (*Speech unfinished*)

The discussion was not concluded.

## 10. Motion Re: Forty-Third Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th February, 1968.”

The following amendment moved by Shri Madhu Limaye was adopted:—

“That in the motion,—

add at the end—

“with the modification that further debate on the Constitution (Amendment) Bill, 1967, by Shri Nath Pai, as reported by Joint Committee, be adjourned and the Bill be taken up on a day or days allotted for the transaction of Government Business as the Speaker may, in consultation with the Leader of the House, decide.

The House further resolves that if any Rules need to be suspended to enable resumption of the discussion on the aforesaid Bill, the House shall proceed to do so before such resumption.”’

The motion was adopted, as amended.

#### 11. Private Members' Bills—Introduced

- (1) The Indian Penal Code (Amendment) Bill, 1968 (*Insertion of new section 121B*) by Shri Kanwar Lal Gupta.
- (2) The Constitution (Amendment) Bill, 1968 (*Substitution of article 43*) by Shri Kanwar Lal Gupta.
- (3) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 75 and 164*) by Shri Kanwar Lal Gupta.
- (4) The Income-tax (Amendment) Bill, 1969 (*Amendment of section 80C*) by Shri S. S. Kothari.
- (5) The Public Undertakings (Compulsory Approval of Agreements) Bill, 1969 by Shri S. S. Kothari.
- (6) The Gold (Control) Amendment Bill, 1969 (*Amendment of sections 16, 27, etc.*) by Shri Benoy Krishna Daschowdhury.
- (7) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 32 and 226*) by Shri Tenneti Viswanatham.
- (8) The Constitution (Amendment) Bill, 1969 (*Amendment of Eighth Schedule*) by Shri Bhogendra Jha.
- (9) The Constitution (Amendment) Bill, 1969 (*Amendment of article 240 and First Schedule*) by Shri Benoy Krishna Daschowdhury.
- (10) The Food Corporations (Amendment) Bill, 1969 (*Substitution of section 34*) by Shri C. C. Desai.
- (11) The Central Universities (Students' Participation) Bill, 1969 by Shri Madhu Limaye.
- (12) The University Grants Commission (Amendment) Bill, 1969 (*Insertion of new section 12A etc.*) by Shri Madhu Limaye.
- (13) The Representation of the People (Amendment) Bill, 1969 (*Amendment of section 62*) by Shri Maharaj Singh Bharati.
- (14) The Adoption of Religion Bill, 1969 by Shri Maharaj Singh Bharti.

[P.T.O.]

## 12. Private Member's Bill—Under Consideration

*The Constitution (Amendment) Bill, 1968 (Amendment of articles 80 and 171) by Shri C. C. Desai*

The motion for consideration of the Bill was moved by Shri C. C. Desai.

The following members took part in the debate:—

- (1) Shri S. Kandappan
- (2) Shri Kanwar Lal Gupta
- (3) Chaudhuri Randhir Singh
- (4) Shri P. Ramamurti
- (5) Shri S. M. Krishna
- (6) Shri Sheo Narain
- (7) Shri Sarjoo Pandey
- (8) Shri J. M. Lobo Prabhu
- (9) Shri Mrityunjay Prasad
- (10) Shri K. Lakkappa
- (11) Shri P. Govinda Menon

Shri C. C. Desai commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th February, 1969)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 24, 1969|Phalguna 5, 1890 (Saka)

**No. 236**

### 1. Starred Questions

Starred Questions Nos. 121 and 123—126 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 760—766, 768, 770—786, 789—801, 803, 804, 806—839, 841—860, 862—890, 892, 894, 896—932, 935—943, 945—959 were laid on the Table.

Statement by the Minister of Health, Family Planning, Works, Housing and Urban Development correcting the reply given on the 26th August, 1968 to Unstarred Question No. 5694 regarding Electric Crematorium Delhi, was also laid on the Table.

### 3. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of Home Affairs to the attacks by Mizo rebels on security forces causing death of an army officer and the steps taken by Government to face the situation.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri for the year 1967-68.

(ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi for the year 1967-68.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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(3) A copy of the Delhi Sales Tax (First Amendment) Rules, 1969 (Hindi and English versions), published in Notification No. F.4(177)/68-Fin. (Genl.) in Delhi Gazette dated the 2nd January, 1969, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.

(4) A copy of Notification No. G.S.R. 2203, published in Gazette of India dated the 20th December, 1968 issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964 regarding Agreement between the Government of India and the Government of Socialist Republic of Romania for the avoidance of double taxation of income of enterprises operating aircraft and ships in international traffic.

(5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 2244 published in Gazette of India dated the 31st December, 1968.
- (ii) G.S.R. 21 published in Gazette of India dated the 4th January, 1969.
- (iii) G.S.R. 31 published in Gazette of India dated the 1st January, 1969.
- (iv) G.S.R. 32 published in Gazette of India dated the 1st January, 1969.
- (v) G.S.R. 33 published in Gazette of India dated the 1st January, 1969.
- (vi) The Specified Goods (Prevention of Illegal Export) Rules, 1969, published in Notification No. G.S.R. 36 in Gazette of India dated the 3rd January, 1969.
- (vii) G.S.R. 37 published in Gazette of India dated the 3rd January, 1969.
- (viii) G.S.R. 38 published in Gazette of India dated the 3rd January, 1969.
- (ix) G.S.R. 39 published in Gazette of India dated the 3rd January, 1969.
- (x) The Notified Goods (Prevention of Illegal Import) Rules, 1969, published in Notification No. G.S.R. 40 in Gazette of India dated the 3rd January, 1969.
- (xi) G.S.R. 41 published in Gazette of India dated the 3rd January, 1969.
- (xii) G.S.R. 42, published in Gazette of India dated the 3rd January, 1969.
- (xiii) G.S.R. 84 published in Gazette of India dated the 11th January, 1969.

- (xiv) G.S.R. 85 published in Gazette of India dated the 11th January, 1969.
- (xv) G.S.R. 88 published in Gazette of India dated the 11th January, 1969.
- (xvi) G.S.R. 89 published in Gazette of India dated the 11th January, 1969.
- (xvii) G.S.R. 91 published in Gazette of India dated the 7th January, 1969.
- (xviii) G.S.R. 93 published in Gazette of India dated the 10th January, 1969.
- (xix) G.S.R. 94 published in Gazette of India dated the 10th January, 1969.
- (xx) The Specified Goods (Prevention of Illegal Export) Amendment Rules, 1969, published in Notification No. G.S.R. 95 in Gazette of India dated the 10th January, 1969.
- (xxi) G.S.R. 96 published in Gazette of India dated the 10th January, 1969.
- (xxii) G.S.R. 201 published in Gazette of India dated the 1st February, 1969.
- (xxiii) G.S.R. 202 published in Gazette of India dated the 1st February, 1969.
- (xxiv) G.S.R. 237 published in Gazette of India dated the 8th February, 1969.
- (xxv) G.S.R. 240 published in Gazette of India dated the 8th February, 1969.
- (xxvi) G.S.R. 256 published in Gazette of India dated the 5th February, 1969.
- (xxvii) S.O. 84 published in Gazette of India dated the 1st January, 1969.
- (xxviii) S.O. 551 published in Gazette of India dated the 8th February, 1969.

(6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) First Amendment Rules, 1969, published in Notification No. G.S.R. 80 in Gazette of India dated the 11th January, 1969.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Second Amendment Rules, 1969, published in

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Notification No. G.S.R. 81 in Gazette of India dated the 11th January, 1969.

(iii) The Customs and Central Excise Duties Export Drawback (General) Third Amendment Rules, 1969, published in Notification No. G.S.R. 82 in Gazette of India dated the 11th January, 1969.

(iv) The Customs and Central Excise Duties Export Drawback (General) Fourth Amendment Rules, 1969, published in Notification No. G.S.R. 83 in Gazette of India dated the 11th January, 1969.

(v) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1969, published in Notification No. G.S.R. 199 in Gazette of India dated the 1st February, 1969.

(vi) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1969, published in Notification No. G.S.R. 200 in Gazette of India dated the 1st February, 1969.

(vii) The Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1969, published in Notification No. G.S.R. 239 in Gazette of India dated the 8th February, 1969.

(viii) G.S.R. 241 published in Gazette of India dated the 8th February, 1969 containing corrigendum to G.S.R. 83 dated the 11th January, 1969.

(ix) G.S.R. 242 published in Gazette of India dated the 8th February, 1969 containing corrigendum to G.S.R. 82 dated the 11th January, 1969.

(7) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Twenty first Amendment) Rules, 1968, published in Notification No. G.S.R. 2202 in Gazette of India dated the 21st December, 1968.

(ii) The Central Excise (Twenty second Amendment) Rules, 1968, published in Notification No. G.S.R. 2217 in Gazette of India dated the 28th December, 1968.

(iii) The Central Excise (Twenty-third Amendment) Rules, 1968, published in Notification No. G.S.R. 2218 in Gazette of India dated the 28th December, 1968.

(iv) G.S.R. 20 published in Gazette of India dated the 4th January, 1969 together with an explanatory memorandum.

(v) G.S.R. 86 published in Gazette of India dated the 11th January, 1969, making certain amendment to Notification No. G.S.R. 432 dated the 1st March, 1968 together with an explanatory memorandum (Hindi and English versions).

(vi) The Central Excise (First Amendment) Rules, 1969, published in Notification No. G.S.R. 157 in Gazette of India dated the 25th January, 1969.

### 5. Motion regarding Report of Joint Committee

SHRI DEORAO S. PATIL moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith, up to the 29th August, 1969.”

The motion was adopted.

### 6. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shrimati Sushila Rohatgi and seconded by Shri R. Dasaratha Rama Reddy and amendments thereto moved on the 20th February, 1969, continued:—

“That an address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1969.”

One more amendment was moved.

The following members took part in the debate:—

(1) Shri Yogendra Sharma

(2) Shri A. K. Gopalan.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-15 P.M.)

(3) Shri Sheo Narain

(4) Shri S. M. Joshi

(5) Shri Bakar Ali Mirza

(6) Shri J. B. Kripalani

(7) Shri Deorao S. Patil

(8) Shri Hem Barua

(9) Dr. Mahadeva Parsad

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- (10) Shri B. P. Mandal
- (11) Shri Bhola Nath Master
- (12) Shri J. M. Imam

The discussion was not concluded.

**7. Half-an-Hour Discussion on Matters arising out of Answer to Question**

Shri D. N. Patodia raised a half-an-hour discussion on points arising out of the answer given on the 18th February, 1969 to Unstarred Question No. 1 regarding export of manganese ore to North Korea.

Shri Bali Ram Bhagat replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th February, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 25, 1969/Phalgun 5, 1890 (Saka)

No. 237

### 1. Starred Questions

Starred Questions Nos. 151—155 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 960—991, 993—996, 998—1012, 1014—1029, 1031—1034, 1036—1159 were laid on the Table.

### 3. Calling Attention

Shri Surendra Kumar Tapuria called the attention of the Minister of Home Affairs to the reported apprehension of Pro-Pakistani elements in Srinagar and other parts of Kashmir for planning to set fire to holy shrines in Srinagar and to create an upheaval.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi for the year 1967-68.
  - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Mineral Concession (Amendment) Rules, 1969, published in Notification No. G.S.R. 154 in Gazette of India dated the 25th January, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (3) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta for the year 1967-68.

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- (4) A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1969-70 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (5) A copy of the Report of the Commission of Inquiry on Communal Disturbances in Ranchi-Hatia (August 22—29, 1967).
- (6) A copy of the Audited Accounts of the Textile Committee for the year 1966-67, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (7) A copy of the Annual Report (Hindi and English versions) of the Trade Marks Registry for the year ending the 31st March, 1968, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (8) A copy of the Trade and Merchandise Marks (Amendment) Rules, 1969, published in Notification No. S.O. 397 in Gazette of India dated the 23rd January, 1969, under section 134 of the Trade and Merchandise Marks Act, 1958.
- (9) A copy of corrigendum No. 14(1)-Tar/68 dated the 9th January, 1969 (Hindi and English versions) to Government Resolution No. 14(1)-Tar/68 dated the 7th December, 1968, under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (10) A copy of the Audited Accounts of the Tea Board for the year 1966-67.
- (11) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Safety Glass (Inspection) Rules, 1969, published in Notification No. S.O. 265 in Gazette of India dated the 15th January, 1969.
  - (ii) The Export of Mica (Inspection) Rules, 1969, published in Notification No. S.O. 268 in Gazette of India dated the 16th January, 1969.
  - (iii) The Export of Hessian Bags (Inspection) Rules, 1969, published in Notification No. S.O. 272 in Gazette of India dated the 17th January, 1969.
  - (iv) The Export (Quality Control and Inspection) Amendment Rules, 1969, published in Notification No. S.O. 277 in Gazette of India dated the 18th January, 1969.
  - (v) The Export of Vinyl Film and Sheeting (Inspection) Rules, 1969, published in Notification No. S.O. 457 in Gazette of India dated the 1st February, 1969.
- (12) A copy of the Proclamation issued by the President on the 25th February, 1969, revoking the Proclamation issued by him on the 20th February, 1968, in relation to the State of West Bengal, published in Notification No. G.S.R. 452 (English version) and G.S.R. 453 (Hindi version) in Gazette of India dated the 25th February, 1969, under clause (3) of article 356 of the Constitution.

## 5. Announcement by Speaker

The Speaker made an announcement regarding sittings of the House on the 27th and 28th February, 1969.

## 6. Motion re: Report of Joint Committee

Shri M. B. Rana moved the following motion:—

“That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, upto the 29th March, 1969.”

The motion was adopted.

## 7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shrimati Sushila Rohatgi and seconded by Shri R. Dasaratha Rama Reddy on the 20th February, 1969 and amendments thereto moved on the 20th and 24th February, 1969, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1969.”

The following members took part in the debate:—

- (1) Shri Ramji Ram
- (2) Dr. Sushila Nayar
- (3) Shri G. M. Bakshi

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (4) H. H. Maharaja Pratap Keshari Deo
- (5) Shri Yajna Datt Sharma
- (6) Shri A. S. Saigal
- (7) Shri G. Kuchelar
- (8) Shri Samarendra Kundu
- (9) Chaudhuri Randhir Singh
- (10) Shri R. K. Birla
- (11) Mahant Digvijai Nath
- (12) Shri Ram Gopal Shalwale
- (13) Shri Onkar Lal Bohra
- (14) Shri K. Rajaram

- (15) Shri Prakash Vir Shastri
- (16) Dr. V. K. R. V. Rao
- (17) Shri Dhireswar Kalita
- (18) Shri Shiopujan Shastri
- (19) Shri Biswanarayan Shastri
- (20) Shri Hukam Chand Kachwai (*Speech unfinished*)

The discussion was not concluded.

**\*8. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Twenty-ninth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th February, 1969)

S. L. SHAKDHER,  
Secretary.

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\*Presented at 5-45 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 26, 1969/Phalguna 7, 1890 (Saka)

No. 238

### 1. Starred Questions

Starred Questions Nos. 181—185 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1160, 1161, 1163, 1164, 1166—1209, 1211—1223, 1225—1230, 1232—1256, 1258—1288, 1290 and 1291 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad for the year 1967-68.
  - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Employees' Provident Funds (Ninth Amendment) Scheme, 1968, published in Notification No. G.S.R. 48 in Gazette of India dated the 11th January, 1969, under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952.
- (3) A statement (Hindi and English versions) on the drought conditions prevailing in parts of the country.
- (4) A copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India for the year 1967.
- (5) A copy of the Proclamation issued by the President on the 26th February, 1969 revoking the Proclamation issued by him on the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 502 (English version) and G.S.R. 503 (Hindi version) in Gazette of India dated the 26th February, 1969, under clause (3) of article 356 of the Constitution.

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- ✓ \* (6) A copy of the Proclamation issued by the President on the 26th February, 1969, revoking the Proclamation issued by him on the 29th June, 1968 in relation to the State of Bihar published in Gazette of India dated the 26th February, 1969, under clause (3) of article 356 of the Constitution.

#### **4. Report of Committee on Private Members' Bills and Resolutions**

Shri R. K. Khadilkar presented the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions.

#### **5. Report of Joint Committee**

Shri Kashi Nath Pandey presented the Report of the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

#### **6. Evidence before Joint Committee—laid on the Table**

Shri Kashi Nath Pandey laid on the Table a copy of the evidence given before the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

#### **7. Study Notes of the Study Groups of Joint Committee—laid on the Table**

Shri Kashi Nath Pandey laid on the Table a copy of the Study Notes on the visits undertaken by the Study Groups of the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

#### **8. Report of Joint Committee—laid on the Table**

Shri S. C. Samanta laid on the Table a copy of the Report of the Joint Committee on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto.

#### **9. Evidence before Joint Committee—laid on the Table**

Shri S. C. Samanta laid on the Table a copy of the evidence given before the Joint Committee on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto.

#### **10. Statement by Minister**

The Minister of Education laid on the Table a statement regarding the strike by U.P. Degree College Teachers.

#### **11. Motion re: Twenty-ninth Report of Business Advisory Committee**

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 25th February, 1969.”

The motion was adopted.

\*Laid at 2-05 P.M.

## 12. Motion of Thanks on the President's Address

Shrimati Indira Gandhi replied to the debate on the following motion moved by Shrimati Sushila Rohatgi and seconded by Shri R. Dasaratha Rama Reddy on the 20th February, 1969 and amendments thereto moved on the 20th and 24th February, 1969:—

“That an Address be presented to the President in the following terms:—

“That the members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1969.”

The amendments moved on the 20th and 24th February, 1969, were negatived.

On the motion the House divided, Ayes 159; Noes 106.

The motion was accordingly adopted.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

## 13. The Budget (Railways)—1969-70

General Discussion on the Budget (Railways) for 1969-70 commenced.

The following members took part in the debate:—

- (1) Shri C. C. Desai
- (2) Shri Krishna Kumar Chatterji
- (3) Shri Suraj Bhan
- (4) Shri N. R. Laskar
- (5) Shri K. Ananda Nambiar
- (6) Shri P. Antony Reddi
- (7) Shri Tenneti Viswanatham
- (8) Shri K. N. Tewari
- (9) Shri Onkar Lal Bohra
- (10) Shri Nanubhai N. Patel (*Speech unfinished*).

The discussion was not concluded.

## 14. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri E. K. Nayanar raised a half-an-hour discussion on points arising out of the answer given on the 18th February, 1969 to Unstarred Question No. 200 regarding export of pepper.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th February, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, February 27, 1969 | Phalguna 8, 1890 (Saka)

No. 239

### 1. Starred Questions

Starred Questions Nos. 211, 212, 214 and 215 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1292—1301, 1304—1313, 1315—1337, 1339—1414, 1416—1420 and 1422—1491 were laid on the Table.

### 3. Calling Attention

Shri George Fernandes called the attention of the Minister of External Affairs to the reports in the newspapers that India has agreed to refer for arbitration the dispute on Kachchativu with Ceylon.

The Minister of External Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Salar Jung Museum (Amendment) Rules, 1969, published in Notification No. G.S.R. 176 (English version) and G.S.R. 177 (Hindi version) in Gazette of India dated the 1st February, 1969, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961.
- (2) A copy of the Report (Hindi and English versions) of the Study Team on involvement of Community Development Agency and Panchayati Raj Institutions in the implementation of basic land reform measures.
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) S.O. 381 published in Gazette of India dated the 28th January, 1969 constituting the Indian Medical and Health Service.
  - (ii) The Indian Medical and Health Service (Recruitment) Rules, 1969, published in Notification No. G.S.R. 259 in Gazette of India dated the 15th February, 1969.

[P.T.O.]

- (iii) The Indian Medical and Health Service (Cadre) Rules, 1969, published in Notification No. G.S.R. 260 in Gazette of India dated the 15th February, 1969.
- (iv) The Indian Medical and Health Service (Initial Recruitment) Regulations, 1969, published in Notification No. G.S.R. 261 in Gazette of India dated the 15th February, 1969.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Shipyard Limited for the year 1966-67.
  - (ii) Review by the Government on the working of the Mogul Line Limited for the year ended the 31st December, 1967.
- (5) A copy of the Hooghly River Bridges Act, 1968 (President's Act No. 32 of 1968) published in Gazette of India dated the 29th November, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- (6) A copy of the Paradip Port Trust (Procedure at Board Meetings) Amendment Rules, 1968, published in Notification No. G.S.R. 10 in Gazette of India dated the 4th January, 1969, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.

#### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th February, 1969, Rajya Sabha passed a motion referring the Indian Medicine and Homoeopathy Central Council Bill, 1968, to a Joint Committee of the Houses consisting of 33 members, 11 members from Rajya Sabha, namely:—

- (1) Shri J. C. Nagi Reddy
- (2) Shri Suresh J. Desai
- (3) Shri Sheel Bhadra Yajee
- (4) Shri Narayan Patra
- (5) Shri Lokanath Misra
- (6) Dr. Bhai Mahavir
- (7) Shri Jagat Narain
- (8) Shri N. P. Chaudhri
- (9) Shri S. D. Upadhyaya
- (10) Shri M. P. Bhargava
- (11) Shri Krishan Kant

and 22 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

## 6. Report of Public Accounts Committee

Shri D. K. Kunte presented the Forty-ninth Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Twenty-second Report on Third Five Year Plan of the Railways—Chapter I and Paragraphs 16-17 of the Audit Report (Railways), 1967.

## 7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 3rd March, 1969.

## 8. Motion for Election to Committee

Dr. V. K. R. V. Rao moved the following motion:—

“That in pursuance of sub-para (2)(d) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 122-3/35.E dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education for a term of three years with effect from the 1st April, 1969, subject to the other provisions of the said Resolution.”

The motion was adopted.

## 9. President's Message

The Speaker communicated to Lok Sabha the following message dated the 26th February, 1969, from the President:—

“I have received with great satisfaction the express of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 17th February, 1969.”

## 10. The Budget (Railways)—1969-70

General Discussion on the Budget (Railways) for 1969-70 continued.

The following members took part in the debate:—

- (1) Shri Nanubhai N. Patel
  - (2) Shri S. D. Somasundaram
  - (3) Dr. Surya Prakash Puri
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)
- (4) Pandit D. N. Tiwary
  - (5) Shri Indrajit Gupta
  - (6) Shri P. Venkatasubbaiah
  - (7) Shri Nardeo Snatak (*Speech unfinished*).

The discussion was not concluded.

## 11. Motion re: Forty-fourth Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1969.”

The motion was adopted.

## 12. Private Member's Resolution—Negatived

Shri K. Ananda Nambiar concluded his speech on the following Resolution moved by him on the 20th December, 1968:—

“In view of the serious situation created by the policy of victimisation that is being pursued by the Central Government following the one-day token strike by the Central Government employees on 19th September, 1968, resulting in the removal from service, launching prosecution against, issue of suspension orders on and issue of orders effecting break in service of a very large number of Central Government employees, this House is of opinion that a serious threat has arisen to the smooth and efficient functioning of the Central services spread all over India in the prevailing atmosphere of tension and bitterness among the employees and recommends that all the above acts of victimisation be withdrawn forthwith and normalcy be restored.”

The following members took part in the debate:—

- (1) Shri S. R. Damani
- (2) Shri N. K. Somani
- (3) Chaudhuri Randhir Singh
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Sheo Narain
- (6) Shri S. Kandappan
- (7) Shri Chintamani Panigrahi
- (8) Shri S. M. Banerjee
- (9) Shri S. M. Joshi
- (10) Shri Tenneti Viswanatham
- (11) Shri Samar Guha
- (12) Shri Madhu Limaye
- (13) Shri Bal Raj Madhok
- (14) Shri Vidya Charan Shukla

Shri K. Ananda Nambiar replied to the debate.

The Resolution was negatived.

## 13. Private Member's Resolution—under Consideration

Shri P. P. Esthose moved the following Resolution:—

“In view of the serious financial crisis facing all the States and the fact that enormous debt charges of the States eat into their capacity to launch development schemes, this House calls upon the Government to immediately work out a scheme of amortisation of debts in consultation with the States and to implement it.”

His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 5 P.M. on Friday, the 28th February, 1969).

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

**(Brief Record of Proceedings)**

Friday, February 28, 1969|Phalguna 9, 1890 (Saka)

**No. 240**

**1. The Budget (General)--1969-70**

Shri Morarji R. Desai presented a statement of the estimated receipts and expenditure of the Government of India for the year 1969-70.

**2. Government Bill—Introduced**

*The Finance Bill, 1969*

The motion for leave to introduce the Bill moved by Shri Morarji R. Desai was opposed. The motion was adopted and the Bill was introduced.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd March, 1969).

**S. L. SHAKDHER,**  
**Secretary.**

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Monday, March 3, 1969 | Phalguna 12, 1890 (Saka)

No. 241

### 1. Starred Questions

Starred Questions Nos. 242—245 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1492—1495, 1497—1506, 1508—1554, 1556—1566, 1568—1572, 1574—1595, 1599, 1600, 1602—1637, 1639—1648, 1650—1677 and 1679—1691 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Education and Youth Services regarding retrenchment of staff of Indian School of International Studies was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Home Affairs to the immediate need to recall the Governor of West Bengal Shri Dharam Vira.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Announcement by Speaker

The Speaker made an announcement regarding cancellation of sitting of the House on the 4th March, 1969 and fixation of sitting of the House on the 5th March, 1969, on account of change in the date of 'Holi'.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

### 6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notification under section 296 of the Income-tax Act, 1961:—
  - (i) The Income-tax (Amendment) Rules, 1969, published in Notification No. S.O. 624 in Gazette of India dated the 14th February, 1969.

[P.T.O.]

- (ii) The Income-tax (Second Amendment) Rules, 1969, published in Notification No. S.O. 625 in Gazette of India dated the 14th February, 1969.
- (2) A copy of Notification No. G.S.R. 275 published in Gazette of India dated the 15th February, 1969 under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.
- (3) A copy of Notification No. S.O. 623 published in Gazette of India dated the 14th February, 1969, issued under section 40A of the Income-tax Act, 1961.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 140 published in Gazette of India dated the 15th January, 1969, together with an explanatory memorandum.
  - (ii) G.S.R. 159 published in Gazette of India dated the 25th January, 1969 together with an explanatory memorandum.
  - (iii) G.S.R. 168 published in Gazette of India dated the 24th January, 1969 together with an explanatory memorandum.
  - (iv) G.S.R. 169 published in Gazette of India dated the 24th January, 1969 together with an explanatory memorandum.
- (5) A copy of the Customs and Central Excise Duties Export Drawback (General) Eighth Amendment Rules, 1969, published in Notification No. G.S.R. 272 in Gazette of India dated the 15th February, 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (6) A copy of the Delhi Sales Tax (Tenth Amendment) Rules, 1968 (Hindi and English versions), published in Notification No. F. 4(98)/66-Fin. (G) in Delhi Gazette dated the 23rd January, 1969, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.

#### 7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 25th February, 1969, Rajya Sabha passed the Public Employment (Requirement as to Residence) Amendment Bill, 1969.
- (ii) That at its sitting held on the 26th February, 1969, Rajya Sabha passed the Payment of Bonus (Amendment) Bill, 1969.

#### 8. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Public Employment (Requirement as to Residence) Amendment Bill, 1969.
- (2) The Payment of Bonus (Amendment) Bill, 1969.

## 9. Report of Committee on Public Undertakings

Shri G. S. Dhillon presented the Twenty-eighth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Thirty-eighth Report of the Committee on Public Undertakings (Third Lok Sabha) on Pyrites and Chemicals Development Co., Ltd.

## 10. Statement by Minister

The Minister of Home Affairs made a statement correcting certain information given by him in the House on the 25th February, 1969 in answer to a question on Calling Attention Statement regarding apprehension of pro-Pakistani elements in Srinagar.

## 11. Government Bill—Introduced

The Tea (Amendment) Bill, 1969.

## 12. Question of Privilege

Shri K. Ananda Nambiar raised a question of privilege against the Editor of the "Maharashtra Times" in respect of an editorial of the said daily dated the 20th February, 1969 allegedly casting reflections on a Member of Lok Sabha.

The House agreed that in the first instance the Editor of the newspaper might be asked to state what he had to say in the matter.

## 13. The Budget (Railways)—1969-70

General Discussion on the Budget (Railways) for 1969-70 continued.

The following members took part in the debate:—

- (1) Shri Nardeo Snatak
- (2) Shri George Fernandes
- (3) Shri Rohanlal Chaturvedi
- (4) Shri Hem Barua
- (5) Chaudhuri Randhir Singh
- (6) Shri Parimal Ghosh
- (7) Shri K. M. Koushik
- (8) Shri R. K. Birla
- (9) Shri Raghuvir Singh Shastri
- (10) Shri Prasannbhai Mehta
- (11) Shrimati Uma Roy (*Speech unfinished*)

The discussion was not concluded.

## 14. Half-an-Hour discussion on matters arising out of answer to question

Shri Kameshwar Singh raised a half-an-hour discussion on points arising out of the answer given on the 19th February, 1969 to Unstarred Question No. 261 regarding Independence of Fiji.

Shri Dinesh Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th March, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 5, 1969|Phalguna 14, 1890 (Saka)

No. 242

### 1. Starred Questions

Starred Questions Nos. 271—274 and 284 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1692—1714, 1716—1734, 1736—1757, 1759—1763, 1766—1769, 1771—1824, 1829—1837, 1839 and 1841—1850 were laid on the Table.

### 3. Calling Attention

Shri Bal Raj Madhok called the attention of the Minister of Home Affairs to the statement of the Revenue Minister of Assam about continuing large scale Pakistani infiltration into Assam and assistance to Naga rebels.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Bengal Raw Jute Taxation (Amendment) Act, 1968 (President's Act No. 30 of 1968) published in Gazette of India dated the 14th November, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- (2) A statement showing reasons for delay in laying the above Act.
- (3) A copy of Notification No. S.O. 450 (English version) and S.O. 451 (Hindi version) published in Gazette of India dated the 1st February, 1969, under section 12A of the Essential Commodities Act, 1955.
- (4) A copy of Notification No. S.O. 153 (English version) and S.O. 154 (Hindi version) published in Gazette of India dated the 11th January, 1969, issued under section 6 of the Forward Contracts (Regulation) Act, 1952.

[P.T.O.]

- (5) A copy of the half-yearly Report of the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April, 1968 to 30th September, 1968, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (6) A copy of the Cardamom (Licensing and Registration) Rules, 1968, published in Notification No. G.S.R. 29 in Gazette of India dated the 4th January, 1969, under sub-section (3) of section 33 of the Cardamom Act, 1965.
- (7) A copy of the Coffee Board Servants (Conduct) Rules, 1968, published in Notification No. G.S.R. 30 in Gazette of India dated the 4th January, 1969, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (8) A copy each of the following Notifications under sub-section (3) of section 25 of the Rubber Act, 1947:—
  - (i) The Rubber (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 26 in Gazette of India dated the 4th January, 1969.
  - (ii) The Rubber (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 27 in Gazette of India dated the 4th January, 1969.
  - (iii) The Rubber Board (Service) Amendment Rules, 1968, published in Notification No. G.S.R. 28 in Gazette of India dated the 4th January, 1969.
  - (iv) The Rubber (Amendment) Rules, 1969, published in Notification No. G.S.R. 245 in Gazette of India dated the 8th February, 1969.

#### 5. Messages from Rajya Sabha

Secretary reported three messages from Rajya Sabha that at its sitting held on the 3rd March, 1969, Rajya Sabha passed the following Bills:—

- (1) The Armed Forces (Special Powers) Continuance Bill, 1969.
- (2) The Public Wakfs (Extension of Limitation) Amendment Bill, 1969.
- (3) The Limitation (Amendment) Bill, 1969.

#### 6. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Armed Forces (Special Powers) Continuance Bill, 1969.
- (2) The Public Wakfs (Extension of Limitation) Amendment Bill, 1969.

**7. Personal Explanation under Rule 357**

Shri Samar Guha made a personal explanation regarding the point sought to be raised by him on the 3rd March, 1969 about Calling Attention regarding recall of Governor of West Bengal.

**8. The Budget (Railways)—1969-70**

General Discussion on the Budget (Railways) for 1969-70, continued.

The following members took part in the debate:—

- (1) Shrimati Uma Roy
- (2) Shri R. S. Vidyarthi
- (3) Shri Ramshekhar Prasad Singh

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

- (4) Shri Thandavan Kiruttinan
- (5) Shrimati Tara Sapre
- (6) Dr. (Mrs.) Maitreyee Bose
- (7) Shri Shiva Chandika Prasad
- (8) Shri Prakash Vir Shastri
- (9) Shri N. K. Sanghi
- (10) Shri M. Kamalanathan
- (11) Shri Pratap Singh
- (12) Shri Panna Lal Barupal
- (13) Shri Benoy Krishna Daschowdhury
- (14) Shri Sheo Narain
- (15) Shri Yashwant Singh Kushwah

Dr. Ram Subhag Singh replied to the debate.

The discussion was concluded.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th March, 1969)*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 6, 1969 Phalguna 15, 1890 (Saka)

No. 243

### 1. Starred Questions

Starred Questions Nos. 301—306 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1851—1905, 1907—1972, 1974—2019 and 2021—2050 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Food and Agriculture regarding increase in the prices of milk by Delhi Milk Scheme was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention

Shri Prakash Vir Shastri called the attention of the Minister of Home Affairs to the anti-national and pro-Pakistan speech by Sheikh Abdullah in Srinagar on 28-2-1969 and a threat of blood-shed over the matter of Kashmir.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Question of Privilege

Shri Madhu Limaye moved the following motion:—

“That the question of privilege against Shri N. N. Wanchoo, former Secretary, Department of Iron and Steel, and Shri S. C. Mukherjee, then Deputy Iron and Steel Controller, for allegedly giving false evidence before the Public Accounts Committee, be referred to the Committee of Privileges.”

The motion was adopted.

### 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement of action taken on the recommendations contained in the report of the Committee on Broadcasting and Information Media on 'Radio and Television'.

[P.T.O.]

(2) A copy each of the following reports under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Madras Agro-Industries Corporation Limited, Madras, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Prevention of Cruelty to Draught and Pack Animals (Amendment) Rules, 1968, published in Notification No. S.O. 4486 in Gazette of India dated the 21st December, 1968, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960.
- (4) A copy of the U.P. Land Revenue Provisions (Extension to Rampur) Act, 1969 (Hindi and English versions) (President's Act No. 5 of 1969) published in Gazette of India dated the 4th February, 1969, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968.
- (5) A copy of the Indian Telegraph (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 247 (English version) and G.S.R. 248 (Hindi version) in Gazette of India dated the 8th February, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

## 7. The Budget (General)—1969-70

General Discussion on the Budget (General) for 1969-70 commenced.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shrimati Sucheta Kripalani
- (3) Shri Surendranath Dwivedy
- (4) Shri Narendra Kumar Salve
- (5) Dr. Karni Singh
- (6) Shrimati Tarkeshwari Sinha
- (7) Shri N. Sreekantan Nair

The discussion was not concluded.

## 8. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Thirtieth Report of the Business Advisory Committee.

**9. Statement by Minister**

The Minister of Home Affairs made a statement regarding the Address by the Governor of West Bengal to both Houses of the State Legislature assembled together on the 6th March, 1969.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th March, 1969).

S. L. SHAKDHER,  
Secretary.

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**CORRIGENDUM**

In Bulletin—Part I, dated March 5, 1969,—

Page 1166, Paragraph 6 *add* at the end—

“(3) The Limitation (Amendment) Bill, 1969.”

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 7, 1969 | Phalguna 16, 1890 (Saka)

No. 244

### 1. Starred Questions

Starred Questions Nos. 333—336, 338 and 339 were orally answered. Replies to Starred Questions Nos. 331, 332 and 340—360 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2051—2072, 2074—2195, 2197—2220, 2222—2228, 2230—2235 and 2237—2250 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Home Affairs regarding Home Minister's visit to Bihar was orally answered and supplementary questions were also answered thereon.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1967-68.
- (2) A copy of the Aircraft (Amendment) Rules, 1969, published in Notification No. G.S.R. 182 in Gazette of India dated the 1st February, 1969, under section 14-A of the Aircraft Act, 1934 together with an explanatory note.
- (3) A copy of the Arms (Amendment) Rules, 1969, published in Notification No. G.S.R. 266 in Gazette of India dated the 15th February, 1969, under sub-section (3) of section 44 of the Arms Act, 1959.
- (4) A copy of the Punjab Khadi and Village Industries Board (Reorganisation) Order, 1969, published in Notification No. S.O. 379 (English version) and S.O. 380 (Hindi version) in Gazette of India dated the 25th January, 1969, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.

[P.T.O.]

(5) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Recruitment) Amendment Rules, 1969, published in Notification No. G.S.R. 257 in Gazette of India dated the 15th February, 1969.

(ii) The Indian Police Service (Recruitment) Amendment Rules, 1969, published in Notification No. G.S.R. 258 in Gazette of India dated the 15th February, 1969.

(6) A copy of the Major Port Trusts (Procedure at Board Meetings) Amendment Rules, 1969, published in Notification No. G.S.R. 120 in Gazette of India dated the 18th January, 1969, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.

(7) A copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1966-67 and the Audit Report thereon.

#### 5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 10th March, 1969.

#### 6. Motion Re: Thirtieth Report of Business Advisory Committee

Shri K. Raghuramiah moved the following motion:—

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 6th March, 1969."

An amendment moved by Shri Madhu Limaye was ruled out of order.

The motion was adopted.

#### 7. The Budget (General)—1969-70.

General Discussion on the Budget (General) for 1969-70 continued.

The following members took part in the debate:—

(1) Shri Narendrasingh Mahida

(2) Shri Atal Bihari Vajpayee

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.45 P.M.)

(3) Shri B. Bhagvati

The discussion was not concluded.

#### 8. Private Member's Bill—Introduced

The Indian Penal Code (Amendment) Bill, 1969 (Substitution of section 309) by Shri Virbhadra Singh.

### 9. Private Member's Bill—Negatived

*The Constitution (Amendment) Bill, 1968 (Amendment of articles 80 and 171) by Shri C. C. Desai.*

On the motion for consideration of the Bill moved by Shri C. C. Desai on the 21st February, 1969, the House divided, Ayes 16; Noes 48.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

### 10. Private Member's Bill—Under Consideration

*The Publication of Political Party Accounts Bill, 1968 by Shri Shri Chand Goyal*

The motion for consideration of the Bill was moved by Shri Shri Chand Goyal.

The following members took part in the debate:—

- (1) Shri Tulshidas Jadhav
- (2) Shri Arjun Singh Bhadoria
- (3) Shri Sheo Narain
- (4) Shri Tenneti Viswnatham
- (5) Shri S. M. Banerjee
- (6) Chaudhuri Randhir Singh
- (7) Shri Samarendra Kundu
- (8) Shri K. Narayana Rao
- (9) Shri Rabi Ray
- (10) Shri Arangil Sreedharan
- (11) Shri J. M. Lobo Prabhu
- (12) Shri Janardan Jagannath Shinkre
- (13) Shri S. Kandappan
- (14) Shri Kanwar Lal Gupta
- (15) Shri P. Govinda Menon (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th March, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Monday, March 10, 1969|Phalguna 19, 1890 (Saka)

No. 245

#### 1. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri M. R. Masani, Bal Raj Madhok, S. Kandappan, H. N. Mukerjee, Rabi Ray, R. Umanath, Surendranath Dwivedy, N. C. Chatterjee and S. C. Samanta made references to the passing away of Shri Ganpat Sahai and Shri Sachindra Nath Maiti, sitting Members of Lok Sabha and Shri H. P. Mody, who was a Member of the Central Legislative Assembly and the Constituent Assembly of India.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 361—363 and 366 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2251—2355, 2357—2391, 2393—2409 and 2411—2449 were laid on the Table.

#### 4. Calling Attention

Shri Om Prakash Tyagi called the attention of the Minister of External Affairs to the Press Conference on television by U.S. President on the 4th March, 1969 deploring the attitude of non-aligned countries of keeping quiet on Vietcong attacks and charging them with double standards.

The Minister of External Affairs made a statement in regard thereto.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Advisory Committee on the Press Council.
- (2) A copy of the Drugs and Cosmetics (Amendment) Rules, 1969, published in Notification No. S. O. 594 in Gazette of India dated the 15th February, 1969, under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940.

[P.T.O.]

(3) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 403 (English version) and G.S.R. 404 (Hindi version) published in Gazette of India dated the 22nd February, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 443 (English version) and G.S.R. 444 (Hindi version) published in Gazette of India dated the 19th February, 1969 together with an explanatory memorandum.

(4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay for the year 1967-68.
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### 6. Statement Re: Supplementary Demands for Grants (General) for 1968-69]

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1968-69.

#### 7. Statement Re: Supplementary Demands for Grants (Railways) for 1968-69

Dr. Ram Subhag Singh presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1968-69.

#### 8. Statement by Deputy Prime Minister

The Deputy Prime Minister and Minister of Finance made a statement regarding the reported seizure of counterfeit two rupee currency notes on the 6th March, 1969, at Pugalur near Coimbatore.

#### 9. The Budget (General) 1969-70

General Discussion on the Budget (General) for 1969-70 continued.

The following members took part in the debate:—

- (1) Shri Krishnan Manoharan  
(Lok Sabha adjourned at 1
- (2) Shrimati Savitri Shyam
- (3) Shri H. N. Mukerjee
- (4) Shri S. R. Damani
- (5) Shri Shiv Kumar Shastri
- (6) Dr. P. Mandal (Speech unfinished)

The discussion was not concluded.

## **0. Motion**

Shri Surendranath Dwivedy moved the following motion:—

“That the statement made by the Minister of Home Affairs on the 6th March, 1969 regarding the Address by the Governor of West Bengal to both Houses of the State Legislature assembled together on the 6th March, 1969, be taken into consideration.”

Four Substitute Motions were moved by Sarvashri H. N. Mukerjee, Tenneti Viswanatham, Rabi Ray and George Fernandes.

The following members took part in the debate:—

- (1) Shri K. Hanumanthaiya
- (2) Shri Tenneti Viswanatham
- (3) Shri A. K. Sen
- (4) Shri N. Dandeker
- (5) Shri Jagannath Rao Joshi
- (6) Shri S. Kandappan
- (7) Shri P. Govinda Menon
- (8) Shri H. N. Mukerjee
- (9) Shri J. B. Kripalani
- (10) Shri Shivajirao S. Deshmukh
- (11) Shri P. Ramamurti
- (12) Shri Janeshwar Misra
- (13) Shri Prakash Vir Shastri
- (14) Shri Y. B. Chavan

Shri Surendranath Dwivedy replied to the debate.

The Substitute Motion moved by Shri Tenneti Viswanatham was negatived.

The remaining Substitute Motions were withdrawn by leave of the House.

## **11. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Thirty-first Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th March, 1969)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 11, 1969 | Phalguna 20, 1890 (Saka)

No. 246

### 1. Starred Questions

Starred Questions Nos. 392—396 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2450—2516, 2518—2521, 2524—2551, 2553—2559, 2561—2565, 2567—2572, 2574—2581, 2583—2614, 2616—2622, 2624—2627 and 2629—2649 were laid on the Table.

### 3. Calling Attention

Shri Surendranath Dwivedy called the attention of the Minister of External Affairs to the reported controversy raised by Pakistan over the issue of implementation of Kutch Award.

The Minister of External Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review (Hindi and English versions) by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar for the year 1967-68.
  - (b) Annual Report (Hindi and English versions) of the National Newsprint and Paper Mills Limited, Nepanagar for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review by the Government on the working of the Hindustan Salt Limited, Jaipur for the year 1966-67.
  - (b) Annual Report of the Hindustan Salts Limited, Jaipur for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (iii) (a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur for the year 1966-67.
- (b) Annual Report of the Sambhar Salts Limited, Jaipur for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement showing reasons for delay in laying the papers mentioned at (ii) and (iii) of item (1) above.
- (3) (i) A copy of the Cinema Carbons (Control) Amendment Order, 1968 published in Notification No. S.O. 2543 in Gazette of India dated the 12th July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (4) A copy of Notification No. G.S.R. 416 published in Gazette of India dated the 22nd February, 1969, under sub-section (3) of section 637 of the Companies Act, 1956.
- (5) (i) A copy each of the following Notifications regarding management of the India Electric Works Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
  - (a) S.O. 3278 published in Gazette of India dated the 10th September, 1968.
  - (b) S.O. 3896 published in Gazette of India dated the 31st October, 1968.
  - (c) S.O. 3973 published in Gazette of India dated the 11th November, 1968.
  - (d) S.O. 4100 published in Gazette of India dated the 15th November, 1968.
  - (e) S.O. 4200 published in Gazette of India dated the 19th November, 1968.
  - (f) S.O. 4296 published in Gazette of India dated the 27th November, 1968.
  - (g) S.O. 4379 published in Gazette of India dated the 3rd December, 1968.
- (ii) A statement showing reasons for delay in laying the above Notifications.
- (6) A copy each of the following Notifications issued under section 2 of the Spirituous Preparations (Inter-State Trade and Commerce) Control Act, 1955:—
  - (i) S.O. 308 (English version) and S.O. 312 (Hindi version) published in Gazette of India dated the 25th January, 1969.
  - (ii) S.O. 311 (English version) and S.O. 315 (Hindi version) published in Gazette of India dated the 25th January, 1969.

(7) A copy each of the following Notifications issued under section 12 of the Spirituous Preparations (Inter-State Trade and Commerce) Control Act, 1955:—

- (i) S.O. 309 (English version) and S.O. 313 (Hindi version) published in Gazette of India dated the 25th January, 1969,
- (ii) S.O. 310 (English version) and S.O. 314 (Hindi version) published in Gazette of India dated the 25th January, 1969.

#### 5. Report of Committee on Government Assurances

Shrimati Savitri Shyam presented the Fourth Report of the Committee on Government Assurances.

#### 6. Evidence before Committee on Government Assurances—Laid on the Table

Shrimati Savitri Shyam laid on the Table a copy of the Evidence given before the Committee on Government Assurances in connection with a representation from the President, Bela Road Refugee Ice Factories Association, Delhi seeking relief under the "Gadgil Assurances".

#### 7. Motion Re: Thirty-First Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 10th March, 1969."

The motion was adopted.

#### 8. The Budget (General)—1969-70

General Discussion on the Budget (General) for 1969-70 continued.

The following members took part in the debate:—

- (1) Dr. P. Mandal
  - (2) Shri R. K. Amin
  - (3) Shri Prem Chand Verma
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)
- (4) Shri Humayun Kabir
  - (5) Dr. Sushila Nayar
  - (6) Shri Madhu Limaye
  - (7) Shri Prakashchand B. Sethi
  - (8) Shri Bhogendra Jha
  - (9) Shri Tulshidas Jadhav
  - (10) Dr. Surya Prakash Puri
  - (11) Shri Hem Raj
  - (12) Shri Janardan Jagannath Shinkre
  - (13) Shri C. D. Gautam
  - (14) Shrimati Jyotsna Chanda
  - (15) Shri Naval Kishore Sharma (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th March, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 12, 1969 (Phalguna 21, 1890 (Saka))

No. 247

### 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri N. G. Ranga, Atal Bihari Vajpayee, Rabi Ray, S. Kandappan, Surendranath Dwivedy, Yogendra Sharma and Mohammad Ismail made references to the passing away of Shri N. R. Ghosh, who was a Member of the Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 421-423 and 437 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2650—2706, 2708—2728, 2730—2780, 2782, 2783, 2785—2791, 2793—2804, 2806—2829 and 2831—2849 were laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Information and Broadcasting and Communications regarding Allotment of Newsprint to Newspapers was orally answered and supplementary questions were also answered thereon.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report, Posts and Telegraphs, 1969, under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts, Posts and Telegraphs, for the year 1967-68.
- (3) A copy of the Jute Textiles (Control) Amendment Order, 1969 (Hindi and English versions) published in Notification No. S.O. 768 in Gazette of India dated the 1st March, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(4) A copy of the Central Silk Board (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 65 in Gazette of India dated the 11th January, 1969, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.

(5) A copy of the Cotton Textiles (Control) (Sixth Amendment) Order, 1968, published in Notification No. S. O. 4326 in Gazette of India dated the 7th December, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th March, 1969, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Contempt of Courts Bill, 1968, upto the last day of the Sixty-ninth Session of the Rajya Sabha.

#### **7. Report of Committee on Private Members' Bills and Resolutions**

Shri R. K. Khadilkar presented the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions.

#### **8. Report of Committee on Public Undertakings**

Shri G. S. Dhillon presented the Twenty-sixth Report of the Committee on Public Undertakings on Trombay Unit of Fertilizer Corporation of India Ltd.—Paras in Section II of Audit Report (Commercial), 1968.

#### **9. Report of Joint Committee**

Shri Shantilal Shah presented the Report of the Joint Committee on the Bill further to amend the Constitution of India.

#### **10. Evidence before Joint Committee—laid on the Table**

Shri Shantilal Shah laid on the Table—

(1) A copy of the Evidence given before the Joint Committee on the Bill further to amend the Constitution of India.

(2) Copies of Memoranda/Representations/Telegrams received by the Joint Committee on the Bill further to amend the Constitution of India.

#### **11. Matter Under Rule 377**

Shri Atal Bihari Vajpayee raised a matter regarding constitutional developments in Madhya Pradesh.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

#### **12. Motion**

Shri Madhu Limaye moved the following motion:—

“That this House disapproves the unconstitutional act of the Governor of Madhya Pradesh in not inviting immediately the new leader of the S.V.D. to form a Government which only very recently had proved its majority on the floor of the Assembly.”

Five Amendments were moved by Sarvashri S. M. Banerjee, K. Lakappa, Nath Pai, George Fernandes and Shiva Chandra Jha.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri P. Venkatasubbaiah
- (3) Shri Jagannath Rao Joshi
- (4) Shrimati Sharda Mukerjee
- (5) Shri Era Sezhiyan
- (6) Shri Shashi Bhushan
- (7) Shri H. N. Mukerjee
- (8) Shrimati Sushila Rohatgi
- (9) Shri Nath Pai
- (10) Shri Krishna Kumar Chatterji
- (11) Shri K. Ananda Nambiar
- (12) Shri R. D. Bhandare
- (13) Shri Tenneti Viswanatham
- (14) Shri Y. B. Chavan

Shri Madhu Limaye replied to the debate.

The Amendments moved by Sarvashri S. M. Banerjee and K. Lakkappa were withdrawn by leave of the House.

The Amendment moved by Shri Nath Pai was negatived.

The Amendments moved by Sarvashri George Fernandes and Shiva Chandra Jha were barred.

The motion was negatived.

### 13. The Budget (General)—1969-70.

General Discussion on the Budget (General) for 1969-70 continued.

The following members took part in the debate:—

- (1) Shri Naval Kishore Sharma
- (2) Shri D. Balarama Raju
- (3) Shri Prakash Vir Shastri
- (4) Shrimati Jayaben Shah
- (5) Shri K. Lakkappa
- (6) Shri M. V. Rajasekharan
- (7) Shri Maddi Sudarsanam (*Speech unfinished*).

The discussion was not concluded.

### 14. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri S. K. Tapuriah raised a half-an-hour discussion on points arising out of the answer given on the 25th February, 1969 to Unstarred Question No. 1047 regarding General Motors Corporation of U.S.

Shri Bhanu Prakash Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th March, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 13, 1969|Phalguna 22, 1890 (Saka)

No. 248

### 1. Starred Questions

Starred Questions Nos. 451—455 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2850—2914 and 2916—3013 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Information and Broadcasting and Communications regarding Poetic Symposium on Ghalib was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention

Shrimati Suseela Gopalan called the attention of the Minister of Home Affairs to the death of Shri J. B. D'Cruz, leader of the Communist Party of India (Marxist) and Trade Unions, due to assault and torture by the Police on the 6th March, 1969 in the Union Territory of Goa.

The Minister of State for Home Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Cinematograph (Censorship) Second Amendment Rules, 1968 (Hindi and English versions), published in Notification No. G.S.R. 2191 in Gazette of India dated the 21st December, 1968, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Roller Mills Wheat Products (Price Control) Third Amendment Order, 1968, published in Notification No. G.S.R. 2239 in Gazette of India dated the 26th December, 1968.

[P.T.O.]

- (ii) The West Bengal Roller Mills Wheat Products (Price Control) Order, 1968, published in Notification No. G.S.R. 2240 in Gazette of India dated the 26th December, 1968.
- (iii) The Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1969, published in Notification No. G.S.R. 44 in Gazette of India dated the 6th January, 1969.
- (iv) The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1969, published in Notification No. G.S.R. 90 in Gazette of India dated the 7th January, 1969.
- (v) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1969, published in Notification No. G.S.R. 139 in Gazette of India dated the 13th January, 1969.
- (vi) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1969 published in Notification No. G.S.R. 446 in Gazette of India dated the 21st February, 1969 (English version) and G.S.R. 451 in Gazette of India dated the 24th February, 1969 (Hindi version).
- (vii) Notification No. G.S.R. 448 published in Gazette of India dated the 22nd February, 1969.
- (3) A copy of Notification No. G.S.R. 111 published in Gazette of India dated the 18th January, 1969, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955.
- ✓ (4) A copy of the Main Conclusions of the Fifth Session of the Industrial Committee on Mines other than Coal held at New Delhi on the 7th November, 1968.

#### 6. Statement by Minister

The Minister of State for Home Affairs made a statement regarding the decisions taken by Government in regard to the Central Government employees who participated in the strike of the 19th September, 1968.

#### 7. The Budget (General)—1969-70

General Discussion on the Budget (General) for 1969-70 continued.

The following members took part in the debate:—

- (1) Shri Maddi Sudarsanam
  - (2) Shri Ram Charan
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*
- (3) Shri R. Umanath
  - (4) Shri Kashi Nath Pandey
  - (5) Shri S. Supakar
  - (6) Shri S. Kandappan
  - (7) Shri R. S. Arumugam

- (8) Sirdarni Nirlep Kaur
- (9) Shrimati T. Lakshmikanthamma
- (10) Shri Kanwar Lal Gupta
- (11) Shri M. B. Rana
- (12) Shrimati Suseela Gopalan
- (13) Shri Kamalnayan Bajaj
- (14) Shri Virbhadra Singh
- (15) Shri Gangacharan Dixit
- (16) Shri N. P. C. Naidu
- (17) Shri Mudrika Sinha
- (18) Shri Tenneti Viswanatham
- (19) Shri Inder J. Malhotra
- (20) Shrimati Ila Pal Chaudhuri
- (21) Shri S. M. Solanki
- (22) Shri Vishwa Nath Pandey
- (23) Shri Baij Nath Kureel
- (24) Shri S. D. Patil

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th March, 1969).

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**  
**BULLETIN—PART I**  
**[Brief Record of Proceedings]**

Friday, March 14, 1969 [Phalguna 23, 1890 (Saka)]

**No. 249**

**1. Starred Questions**

Starred Questions Nos. 481—484 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 3014—3169 and 3171—3213 were laid on the Table.

**3. Short Notice Question**

Short Notice Question No. 6 addressed to the Minister of Home Affairs regarding Beri Commission Report was orally answered and supplementary questions were also answered thereon.

**4. Calling Attention**

Shri Samarendra Kundu called the attention of the Minister of Defence to the recent visit of the Soviet Defence Minister to India and his talks with the Government of India.

The Minister of Defence made a statement in regard thereto.

**5. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1967-68, under section 18 of the University Grants Commission Act, 1956.
- (2) A copy of the Uttar Pradesh Universities (Amendment) Act, 1969 (Hindi and English versions) (President's Act No. 7 of 1968) published in Gazette of India dated the 13th January, 1969 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968.
- (3) (a) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - \* (i) The Indian Police Service (Pay) Second Amendment Rules, 1968, published in Notification No. G.S.R. 2026 in Gazette of India dated the 23rd November, 1968.
  - \* (ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1968, published in Notification No. G.S.R. 2027 in Gazette of India dated the 23rd November, 1968.

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\*The notifications were previously laid on the Table on the 6th December 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

\* (iii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968 published in Notification No. G.S.R. 2031 in Gazette of India dated the 23rd November, 1968.

\*\* (iv) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1968, published in Notification No. G.S.R. 2070 in Gazette of India dated the 30th November, 1968.

\*\* (v) The Indian Police Services (Pay) Third Amendment Rules, 1968, published in Notification No. G.S.R. 2071 in Gazette of India dated the 30th November, 1968.

\*\* (vi) The All India Services (Provident) Fund Second Amendment Rules, 1968, published in Notification No. G.S.R. 2135 in Gazette of India dated the 7th December, 1968.

\*\* (vii) The Indian Civil Service Provident Fund (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 2136 in Gazette of India dated the 7th December, 1968.

\*\* (viii) The Indian Civil Service (Non-European Members) Provident Fund (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 2137 in Gazette of India dated the 7th December, 1968.

\*\* (ix) The Secretary of States' Services (Central Provident Fund) Second Amendment Rules, 1968, published in Notification No. G.S.R. 2138 in Gazette of India dated the 7th December, 1968.

@ (b) A copy of the Citizenship (Amendment) Rules, 1968, published in Notification No. G.S.R. 2029 (English version) and G.S.R. 2030 (Hindi version) in Gazette of India dated the 23rd November, 1968, under sub-section (4) of section 18 of the Citizenship Act, 1955.

(4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Second Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 437 in Gazette of India dated the 22nd February, 1969.

(ii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1969, published in Notification No. G.S.R. 457 in Gazette of India dated the 1st March, 1969.

(iii) The First Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 458 in Gazette of India dated the 1st March, 1969.

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\* The notifications were previously laid on the Table on the 6th December, 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

\*\* The notifications were previously laid on the Table on the 13th December, 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

@ The notification was previously laid on the Table on the 6th December, 1968 and was re-laid under Rule 234(2) of the Rules of Procedure.

## 6. Report of Estimates Committee

Shri P. Venkatasubbiah presented the Sixty-ninth Report of the Estimates Committee on the Ministry of Education—National Archives of India.

## 7. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 17th March, 1969.

## 8. Statement under Direction 115

Shri R. K. Amin made a statement regarding certain information given by the Minister of Home Affairs in the House on the 18th December, 1968 during Half-an-Hour discussion about Non-official enquiry into the incidents at Indraprastha Bhavan, New Delhi.

The Minister of Home Affairs made a statement in reply thereto.

*(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-30 P.M.)*

## 9. Government Bills—Introduced

(1) *The Unlawful Activities (Prevention) Amendment Bill, 1969*

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. The motion was adopted and the Bill was introduced

(2) *The Chartered Accountants (Amendment) Bill, 1969.*

## 10. The Budget (General)—1969-70

General Discussion on the Budget (General) for 1969-70 continued.

The following members took part in the debate:—

(1) Shri J. B. Kripalani

(2) Shri N. G. Ranga.

Shri Morarji R. Desai replied to the debate.

The discussion was concluded.

## 11. The Budget (General) 1969-70—Demands for Grants on Account

All the Demands for Grants on Account (Nos. 1 to 135) in respect of the Budget (General) for 1969-70, as shown under column 3 of the printed List of Demands for Grants on Account in respect of the Budget (General) for 1969-70, were voted in full.

## 12. Government Bill—Introduced

*The Appropriation (Vote on Account) Bill, 1969.*

## 13. Government Bill—Passed

*The Appropriation (Vote on Account) Bill, 1969*

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.  
The motion that the Bill be passed was moved by Shri Morarji R. Desai.

The motion was adopted and the Bill was passed.

**14. Motion Re: Forty-Fifth Report of Committee on Private Members' Bills and Resolutions**

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th March, 1969.”

The motion was adopted.

**15. Private Member's Resolution—Negatived**

Shri P. P. Esthose concluded his speech on the following Resolution moved by him on the 27th February, 1969:—

“In view of the serious financial crisis facing all the States and the fact that enormous debt charges of the States eat into their capacity to launch development schemes, this House calls upon the Government to immediately work out a scheme of amortisation of debts in consultation with the States and to implement it.”

Three Amendments were moved by Sarvashri C. K. Chakrapani, E. K. Nayanar and J. M. Lobo Prabhu.

The following members took part in the debate:—

- (1) Shri S. R. Rane
- (2) H. H. Maharaja Pratap Keshari Deo
- (3) Shri Onkar Lal Bohra
- (4) Shri S. S. Kothari
- (5) Shri K. Narayana Rao
- (6) Dr. Ranen Sen
- (7) Shri Bholu Nath Master
- (8) Shri Era Sezhiyan
- (9) Chaudhuri Randhir Singh
- (10) Shri Shiva Chandra Jha
- (11) Shri Samarendra Kundu
- (12) Shri Prakshchand B. Sethi

Shri P. P. Esthose replied to the debate.

The Amendment moved by Shri E. K. Nayanar was withdrawn by leave of the House.

The remaining Amendments were negatived.

The Resolution was also negatived.

**16. Private Member's Resolution—Under consideration**

Shri Vikram Chand Mahajan moved the following Resolution:—

“This House is of opinion that the Union territory of Himachal Pradesh be raised to the status of a State.”

His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th March, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 17, 1969 | Phalguna 26, 1890 (Saka)

No. 250

### 1. Starred Questions

Starred Questions Nos. 512, 516—518 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3214—3219, 3221—3224, 3226—3309, 3312—3328, 3330—3334, 3336—3354 and 3356—3401 were laid on the Table.

### 3. Calling Attention

Shri Madhu Limaye called the attention of the Minister of Home Affairs to the urgent need to restore the Fundamental Rights to the people of Jammu and Kashmir by not further extending the life of the Presidential Order of 1954 in so far as it relates to the saving of the Preventive Detention Act of Jammu and Kashmir from being declared void as it is inconsistent with the provisions of Part III of the Constitution.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi for the year 1967-68.
  - (ii) Annual Report of the Hindustan Housing Factory Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi for the year 1967-68.
  - (b) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani for the year 1967-68.
  - (b) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1969, published in Notification No. G.S.R. 759 in Gazette of India dated the 3rd March, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of Notification No. S.O. 766 published in Gazette of India dated the 1st March, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 491 published in Gazette of India dated the 1st March, 1969 (Hindi version).
  - (ii) G.S.R. 492 published in Gazette of India dated the 1st March, 1969 (Hindi version).
  - (iii) G.S.R. 493 published in Gazette of India dated the 1st March, 1969 (Hindi version).
  - (iv) G.S.R. 494 published in Gazette of India dated the 1st March, 1969 (Hindi version).
  - (v) G.S.R. 495 published in Gazette of India dated the 1st March, 1969 (Hindi version).
  - (vi) G.S.R. 496 published in Gazette of India dated the 1st March, 1969, together with an explanatory memorandum (Hindi version).
  - (vii) G.S.R. 497 published in Gazette of India dated the 1st March, 1969, together with an explanatory memorandum (Hindi version).

- (viii) G.S.R. 498 published in Gazette of India dated the 1st March, 1969 (Hindi version).
- (ix) The Passengers (Non-Tourist) Baggage (Amendment) Rules, 1969, published in Notification No. G.S.R. 499 in Gazette of India dated the 1st March, 1969.
- (x) G.S.R. 507 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
- (xi) G.S.R. 508 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
- (xii) G.S.R. 509 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
- (xiii) G.S.R. 510 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
- (xiv) G.S.R. 511 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
- (xv) G.S.R. 512 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
- (xvi) G.S.R. 513 (English version) and G.S.R. 514 (Hindi version) published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
- (xvii) G.S.R. 572 (English version) and G.S.R. 587 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xviii) G.S.R. 573 (English version) and G.S.R. 588 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xix) G.S.R. 574 (English version) and G.S.R. 589 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xx) G.S.R. 575 (English version) and G.S.R. 590 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxi) G.S.R. 576 (English version) and G.S.R. 591 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxii) G.S.R. 577 (English version) and G.S.R. 592 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxiii) G.S.R. 578 (English version) and G.S.R. 593 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxiv) G.S.R. 579 (English version) and G.S.R. 594 (Hindi version) published in Gazette of India dated the 1st March, 1969.

[P.T.O.]

- (xxv) G.S.R. 580 (English version) and G.S.R. 595 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxvi) G.S.R. 581 (English version) and G.S.R. 596 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxvii) G.S.R. 582 (English version) and G.S.R. 597 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxviii) G.S.R. 583 (English version) and G.S.R. 598 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxix) G.S.R. 584 (English version) and G.S.R. 599 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxx) G.S.R. 585 (English version) and G.S.R. 600 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxxi) G.S.R. 586 (English version) and G.S.R. 601 (Hindi version) published in Gazette of India dated the 1st March, 1969.

#### 5. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Sixty-eighth Report of the Estimates Committee on the Ministry of Irrigation and Power—Kosi Project.

#### 6. Report of Joint Committee on Offices of Profit

Shri S. R. Rane presented the Fourth Report of the Joint Committee on Offices of Profit.

#### 7. Government Bill—Passed

*The Public Employment (Requirement as to Residence) Amendment Bill, 1969 as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Vidya Charan Shukla.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Dr. G. S. Melkote
- (3) Major Ranjeet Singh
- (4) Shri N. P. C. Naidu
- (5) Shri Yogendra Sharma
- (6) Shrimati Sangam Laxmi Bai
- (7) Shri S. M. Joshi
- (8) Shri P. Venkatasubbaiah
- (9) Shri E. K. Nayanar
- (10) Shri Hem Raj
- (11) Shri Dinkar Desai

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri J. Ramapathi Rao
- (2) Shri R. Umanath
- (3) Dr. G. S. Melkote
- (4) Shri Bakar Ali Mirza
- (5) Shri K. Narayana Rao
- (6) Shri G. S. Reddi
- (7) Shri N. P. C. Naidu
- (8) Shri N. K. Somani
- (9) Shri Om Prakash Tyagi
- (10) Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

#### 1. **The Budget (Railways) 1969-70—Demands for Grants**

Discussion on Demands for Grants Nos. 1 to 11, 11A, 12 to 18 and 20 in respect of the Budget (Railways) for 1969-70 commenced.

Seven hundred and Seventy-six cut motions were moved.

The discussion was not concluded.

#### 9. **Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shrimati Tarkeshwari Sinha raised a half-an-hour discussion on points arising out of the answer given on the 5th March, 1969 to Starred Question No. 272 regarding Wagon Industry.

Dr. Ram Subhag Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th March, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Tuesday, March 18, 1969; Phalguna 27, 1890 (Saka)

No. 251

#### 1. Starred Questions

Starred Questions Nos. 541—544 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3402—3446, 3448—3477, 3479—3505, 3507—3523 and 3525—3580 were laid on the Table.

#### 3. Calling Attention

Shri G. G. Swell called the attention of the Minister of Defence to the recent clashes between China-trained Nagas and the Indian security forces in Tuensang District on the Burmese border, the entry of China-trained-and-armed Nagas into Nagaland and the arrest of the Naga rebel military chief 'General' Mowu Angami within Nagaland by Indian security forces.

The Minister of Defence made a statement in regard thereto.

#### 4. Question of Privilege

Shri P. Venkatasubbaiah raised a question of privilege against the Editor of the "Organiser" in respect of an article published in the said weekly dated the 15th March, 1969 allegedly casting reflections on the Members.

The House agreed that in the first instance the Editor of the weekly might be asked to state what he had to say in the matter.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Hindustan Cables Limited, for the year 1967-68.

(b) Annual Report of the Hindustan Cables Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) (a) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi for the year 1967-68.

(b) Annual Report of the Bharat Heavy Electricals Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A copy of Notification No. S.O. 638 (English version) and S.O. 641 (Hindi version) published in Gazette of India dated the 22nd February, 1969, issued under section 27 of the Forward Contracts (Regulation) Act, 1952.

(3) A copy of Notification No. S.O. 639 (English version) and S.O. 642 (Hindi version) published in Gazette of India dated the 22nd February, 1969, issued under section 18 of the Forward Contracts (Regulation) Act, 1952.

#### **6. Intimation Re: arrest and conviction of Member**

The Speaker informed the House of two wireless messages dated the 17th March, 1969, from the Commissioner of Police, Bangalore, intimating that—

(1) Shri J. H. Patel, Member, Lok Sabha, was arrested at about 12.30 P.M. on the 17th March, 1969 for obstructing traffic and behaving in a disorderly manner in public and that he was lodged in Qubbon Park, Police Station, Bangalore and was being produced before the Additional First Class Magistrate, Civil Area, Bangalore;

(2) the Member was produced before the Additional First Class Magistrate, Civil Area, Bangalore and was convicted under section 92(O) of the Mysore Police Act and sentenced to pay a fine of Rs. 15 and in default to undergo simple imprisonment for a period of three days. The Member did not pay the fine amount and therefore was sent to Central Jail, Bangalore, to undergo the imprisonment.

#### **7. The Budget (Railways) 1969-70—Demands for Grants**

Discussion on the Demands for Grants Nos. 1 to 11, 11A, 12 to 18 and 20 in respect of the Budget (Railways) for 1969-70 continued and was concluded.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

The cut motions moved on the 17th March, 1969, were negatived.

All the Demands for Grants in respect of the Budget (Railways) for 1969-70 as shown under column 3 of the printed List of Demands for Grants (Railways) for 1969-70, were voted in full.

#### **8. Government Bill—Introduced**

The Appropriation (Railways) Bill, 1969.

**9. Government Bill—Passed**

The Appropriation (Railways) Bill, 1969.

The motion for consideration of the Bill was moved by Dr. Ram Subhag Singh.

Shri Madhu Limaye took part in the debate.

Dr. Ram Subhag Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Ram Subhag Singh.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th March, 1969)

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Wednesday, March 19, 1969 [Phalguna 28, 1890 (Saka)]

No. 252

#### 1. Starred Questions

Starred Questions Nos. 571—574, 577 and 592 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3582—3585, 3588—3698, 3700—3707, 3709—3712 and 3714—3721 were laid on the Table.

#### 3. Calling Attention

Shri George Fernandes called the attention of the Minister of Home Affairs to the reported despatch of a telegram to the Chinese Communist Party, the Government of China and to the people of China by the Naxalites through the Chinese Embassy in Delhi condemning the "armed attack on the Chinese frontier by the Soviet imperialists."

The Minister of Home Affairs made a statement in regard thereto.

#### 4. Report of Committee on Public Undertakings

Shri G. S. Dhillon presented the Twenty-seventh Report of the Committee on Public Undertakings on Hindustan Cables Limited, [Paras in Section II of Audit Report (Commercial), 1968].

#### 5. Report of Public Accounts Committee

Shri M. R. Masani presented the Fifty-fourth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1968-69 and Audit Report (Civil), 1968 relating to the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals).

#### 6. Report of Committee on Absence of Members

Chaudhuri Randhir Singh presented the Ninth Report of the Committee on Absence of Members from the Sittings of the House.

#### 7. Supplementary Demands for Grants (Railways) for 1968-69

Discussion on the Supplementary Demands for Grants Nos. 2 to 9 and 16 in respect of the Budget (Railways) for 1968-69 commenced and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

[P.T.O.]

Four cut motions were moved and withdrawn by leave of the House.

Supplementary Demands for Grants Nos. 3, 7, 8 and 16 as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1968-69 were voted in full and the Demands for Grants Nos. 2, 4, 5, 6 and 9 were voted for reduced amounts as proposed by the Minister of Railways.

#### **8. Demands for Excess Grants (General) for 1966-67**

Discussion on the Demands for Excess Grants Nos. 1, 8, 9, 12 to 14, 21, 45, 58, 62, 63, 71, 77, 78, 85, 86, 89, 92, 94, 104, 121, 130, 137, 144 and 145 in respect of the Budget (General) for 1966-67 commenced and was concluded.

All the Demands for Excess Grants in respect of the Budget (General) for 1966-67 as shown under column 3 of the printed List of Demands for Excess Grants (General) for 1966-67, were voted in full.

#### **9. Government Bill—Introduced**

The Appropriation Bill, 1969.

#### **10. Government Bill—Passed**

The Appropriation Bill, 1969.

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

#### **11. Supplementary Demands for Grants (General) for 1968-69**

Discussion on the Supplementary Demands for Grants Nos. 1, 3 to 8, 13 to 15, 18, 20, 21, 23, 24, 27, 30, 34, 35, 38, 41, 45, 46, 48, 49, 52 to 58, 60, 66, 69, 70, 72, 75 to 77, 79 to 81, 84, 85, 93, 96, 110, 113, 115, 119, 121, 123 to 125, 129, 130, 132 and 134 in respect of the Budget (General) for 1968-69 commenced and was concluded.

Twenty-one cut motions were moved.

On Cut Motion No. 11 moved by Shri M. R. Masani, the House divided, Ayes 28; Noes 63. The Cut Motion was accordingly negatived.

The remaining cut motions were also negatived.

All the Supplementary Demands for Grants in respect of the Budget (General) for 1968-69 as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1968-69, were voted in full.

**12. Government Bill—Introduced**

The Appropriation (No. 2) Bill, 1969.

**13. Government Bill—Passed**

The Appropriation (No. 2) Bill, 1969.

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The following members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri Bibhuti Mishra
- (3) Shri N. G. Ranga
- (4) Shri Kanwar Lal Gupta

Shri Prakashchand B. Sethi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

**14. Half-an-hour Discussion on matters arising out of Answer to Question**

Shri N. P. C. Naidu raised a half-an-hour discussion on points arising out of the answer given on the 18th February, 1969 to Unstarred Question No. 11 regarding completion of Bokaro Steel Project.

Before Shri Naidu's speech was finished, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th March, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Thursday, March 20, 1969 | Phalguna 29, 1890 (Saka)

No. 253

#### 1. Starred Questions

Starred Questions Nos. 601—605 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3722—3813, 3815—3830, 3832—3839, 3841, 3842 and 3844—3869 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Health and Family Planning and Works, Housing and Urban Development regarding Spurious Drugs Racket in Delhi was orally answered and supplementary questions were also answered thereon.

#### 4. Calling Attention

Shri Pattiam Gopalan called the attention of the Minister of Home Affairs to the reported refusal to administer the oath/affirmation to some members of the Uttar Pradesh Legislative Assembly in the Urdu language.

The Minister of State for Home Affairs made a statement in regard thereto.

#### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notification under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Roller Mills Wheat Products (Price Control) Amendment Order, 1969, published in Notification No. G.S.R. 760 in Gazette of India dated the 3rd March, 1969.
  - (ii) The Bihar Roller Mills Wheat Products (Price Control) Order, 1969, published in Notification No. G.S.R. 761 in Gazette of India dated the 3rd March, 1969.
- (2) A copy of the Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[P.T.O.]

(3) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) The Indian Telegraph (Fourth Amendment) Rules, 1969, published in Notification No. G.S.R. 280 (English version) and G.S.R. 282 (Hindi version) in Gazette of India dated the 15th February, 1969.
- (ii) The Indian Telegraph (Third Amendment) Rules, 1969, published in Notification No. G.S.R. 281 (English version) and G.S.R. 283 (Hindi version) in Gazette of India dated the 15th February, 1969.

#### 6. Report of Public Accounts Committee

Shri M. R. Masani presented the Fifty-sixth Report of the Public Accounts Committee on Para 16(ii) of Audit Report (Civil) on Revenue Receipts 1968, regarding over-invoicing of value of Imported Hides and Skins.

*(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-15 P.M.)*

#### 7. Statement by Minister

The Minister of State for Labour and Rehabilitation made a statement regarding rescue of 4 loaders in Ratibati Colliery.

#### \*8. Statutory Resolution—Negatived

Shri Shri Chand Goyal moved the following Resolution:—

“This House disapproves of the Customs (Amendment) Ordinance, 1969 (Ordinance No. 1 of 1969) promulgated by the President on the 3rd January, 1969.”

The Resolution was negatived after discussion as indicated under para 9 below.

#### \*9. Government Bill—Under Consideration

*The Customs (Amendment) Bill, 1969*

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

Two Amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri Shiva Chandra Jha and Ramavatar Shastri.

The following members took part in the combined debate on the Resolution (*vide* para 8 above) and the motion for consideration of the Bill.

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Bedabrata Barua
- (3) Shri Madhu Limaye
- (4) Shrimati Sharda Mukerjee.
- (5) Dr. Ranen Sen
- (6) Shri Amrit Nahata
- (7) Shri Jyotirmoy Bosu
- (8) Shri Prabhu Dayal Himatsingka
- (9) Shri Srinibas Mishra

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\*Discussed together.

- (10) Shri S. R. Damani
- (11) Shri N. K. Somani
- (12) Shri Sitaram Kesri
- (13) Shri Tenneti Viswanatham
- (14) Shri Onkar Lal Bohra
- (15) Shri S. Kandappan
- (16) Chaudhuri Randhir Singh

Shri Prakashchand B. Sethi replied to the debate.

Shri Shri Chand Goyal Spoke (by way of reply to the **Statutory Resolution**).

The Amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were negatived.

The motion for consideration of the Bill was adopted. The House was adjourned for want of quorum.

The discussion on the Bill was not concluded.

**\*\*10. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Thirty-second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st March, 1969)

S. L. SHAKDHER.  
Secretary.

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**\*\*Presented at 6-35 P.M.**

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Friday, March 21, 1969 | Phalguna 30, 1890 (Saka)

No. 254

#### 1. Starred Questions

Starred Questions Nos. 631, 632, 634, 635 and 637 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3870—3889, 3891—3976, 3978—4004, 4006—4024 and 4026—4051 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Finance regarding Gold Seized in a B.O.A.C. Aircraft at Palam Airport, New Delhi was orally answered and supplementary questions were also answered thereon.

#### 4. Question of Privilege

Shri Samar Guha raised a question of privilege against the Editor of "Basumati", a Bengali daily, in respect of an editorial published in the said daily dated the 18th March, 1969, allegedly casting reflections on the Member.

The House agreed that in the first instance the Editor of the newspaper might be asked to state what he had to say in the matter.

#### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on "Finance, Accounts and Audit".
- (2) A copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1967-68 along with the Audited Accounts.

#### 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1969, passed by Lok Sabha on the 14th March, 1969.

## 7. President's Assent to Bill

Secretary laid on the Table the Public Employment (Requirement as to Residence) Amendment Bill, 1969 passed by the Houses of Parliament during the current session and assented to by the President.

## 8. Leave of Absence

The following Members were granted leave of absence from the Sittings of the House for the periods mentioned against each:—

- |  |   |
|--|---|
| (1) Shri Erasmo de Sequeira                          | 11th November to 20th December, 1968 (Sixth Session). |
| (2) Shrimati Vijaya Raje                             | 11th November to 20th December, 1968 (Sixth Session). |
| (3) Shri V. Y. Tamaskar                              | 11th November to 20th December, 1968 (Sixth Session). |
| (4) Shri Abdul Ghani Dar                             | 19th February to 14th March, 1969 (Seventh Session).  |
| (5) Maulana Ishaq Sambhali                           | 19th February to 15th March, 1969 (Seventh Session).  |
| (6) Shri Mohammad Yusuf                              | 19th February to 11th March, 1969 (Seventh Session).  |
| (7) Shri Ram Sewak Yadav                             | 17th February to 18th April, 1969 (Seventh Session).  |
| (8) Maharani Vijayamala Rajaram Chhatrapati Bhonsale | 17th February to 18th March, 1969 (Seventh Session).  |
| (9) Shri Mahadevappa Rampure                         | 19th February to 1st April, 1969 (Seventh Session).   |
| (10) Shri Phero Mody                                 | 25th February to 28th March, 1969 (Seventh Session).  |
| (11) Shri Pashabhai Patel                            | 17th February to 22nd March, 1969 (Seventh Session).  |

## 9. Statement under Direction 115

Shri E. K. Nayanar made a statement regarding certain statements made in the House by the Deputy Minister of Social Welfare on the 5th August and 12th December, 1968 alleging that Kerala Government was misusing the funds meant for Harijan Welfare.

The Minister of Law and Social Welfare made and laid on the Table a statement in reply thereto.

## 10. Motion re: Thirty-second Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 20th March, 1969.”

The motion was adopted.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-20 P.M.)

**11. Government Bill—Introduced**

The Appropriation (Railways) No. 2 Bill, 1969.

**12. Government Bill—Passed**

*The Appropriation (Railways) No. 2 Bill, 1969.*

The motion for consideration of the Bill was moved by Dr. Ram Subhag Singh.

The following members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri G. G. Swell
- (3) Shri Ganesh Ghosh
- (4) Shri S. M. Banerjee
- (5) Shri N. K. Somani
- (6) Shri Beni Shanker Sharma
- (7) Shri Nathu Ram Ahirwar
- (8) Shri George Fernandes
- (9) Chaudhuri Randhir Singh
- (10) Shri Nana Ramchandra Patil
- (11) Dr. Ranen Sen
- (12) Shri Pилоo Mody
- (13) Shri G. S. Mishra
- (14) Shri S. Kandappan
- (15) Shri K. Narayana Rao

Dr. Ram Subhag Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Ram Subhag Singh.

The motion was adopted and the Bill was passed.

**13. Government Bill—Under Consideration**

*The Customs (Amendment) Bill, 1969*

Clause-by-clause consideration of the Bill was taken up.

Consideration of Clause 2 was taken up but not concluded.

The discussion on the Bill was not concluded.

**14. Private Member's Bill—Introduced**

The Constitution (Amendment) Bill, 1969 (*Amendment of article 280*) by Shri Shiva Chandra Jha.

**15. Private Member's Bill—Withdrawn**

*The Publication of Political Party Accounts Bill, 1968 by Shri Shri Chand Goyal*

Discussion on the motion for consideration of the Bill moved by Shri Shri Chand Goyal on the 7th March, 1969, continued.

Shri P. Govinda Menon took part in the debate.

Shri Shri Chand Goyal replied to the debate.

The Bill was withdrawn by leave of the House.

**16. Private Member's Bill—Motion for Circulation—Under Consideration**

*The Central Universities (Students' participation) Bill, 1969 by Shri Madhu Limaye*

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 1st October, 1969, was moved by Shri Madhu Limaye.

The following members took part in the debate:—

- (1) Chaudhuri Randhir Singh
- (2) Shri Bal Raj Madhok
- (3) Shri Jaipal Singh
- (4) Shri S. Kandappan
- (5) Shrimati Tarkeshwari Sinha
- (6) Dr. M. Santosham
- (7) Shri Shashi Bhushan
- (8) Shri Jharkhande Rai
- (9) Shri Yamuna Prasad Mandal
- (10) Shri Raghuvir Singh Shastri
- (11) Shri Sheo Narain (*Speech unfinished*)

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The discussion was not concluded.

**17. Half-an-hour Discussion on Matters arising out of Answer to Question**

Shri Shri Chand Goyal raised a half-an-hour discussion on points arising out of the answer given on the 21st February, 1969 to Starred Question No. 116 regarding students' unrest in India.

Dr. V. K. R. V. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 22nd March, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Saturday, March 22, 1969 (Chaitra 1, 1891 (Saka))

No. 255

### 1. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the reported decision of the Congress Party to consult the Attorney-General about the legal implications of the orders passed by Madhya Pradesh High Court in respect of Shri D. P. Mishra.

The Minister of Home Affairs made a statement in regard thereto.

### 2. Question of Privilege

The Speaker informed the House that in his reply dated the 21st March, 1969, the Editor of the "Organiser" had expressed regret for certain comments about Shri P. Venkatasubbaiah, M.P., published in the "Organiser" dated the 15th March, 1969. The House agreed that in view of this, the matter might be dropped.

### 3. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 24th March, 1969.

### 4. Government Bills—Passed

#### (i) *The Customs (Amendment) Bill, 1969*

Clause-by-clause consideration of the Bill continued.

Clause 2 was adopted, as amended.

Clauses 3 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Prakashchand B. Sethi.

The following members took part in the debate:—

- (1) Shri Shiva Chandra Jha
- (2) Dr. Ranen Sen
- (3) Shri Sitaram Kesri
- (4) Shri Madhu Limaye
- (5) Shri Prakashchand B. Sethi

The motion was adopted and the Bill, as amended, was passed.

[P.T.O.]

(ii) *The Delhi Motor Vehicles Taxation (Amendment) Bill, 1969*

The motion for consideration of the Bill was moved by Sardar Iqbal Singh.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Sardar Iqbal Singh.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

The following members took part in the debate:—

- (1) Shri A. S. Saigal
- (2) Shri M. Meghachandra
- (3) Chaudhuri Randhir Singh
- (4) Shri George Fernandes
- (5) Shri Vikram Chand Mahajan
- (6) Shri Hardayal Devgun
- (7) Sardar Iqbal Singh.

The motion was adopted and the Bill was passed.

\*5. **Statutory Resolution—Negatived.**

Shri Shri Chand Goyal moved the following Resolution:—

“This House disapproves of the Payment of Bonus (Amendment Ordinance, 1969 (Ordinance No. 2 of 1969) promulgated by the President on the 10th January, 1969.”

The Resolution was negatived after discussion as indicated under para 6 below.

\*6. **Government Bill—Passed**

*The Payment of Bonus (Amendment) Bill, 1969, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Jai Sukh Lal Hathi.

The following members took part in the combined debate on the Resolution (vide para 5 above) and the motion for consideration of the Bill:—

- (1) Shri D. N. Patodia
- (2) Shri Vikram Chand Mahajan
- (3) Shri S. M. Banerjee
- (4) Shri K. M. Abraham
- (5) Shri Hukam Chand Kachwai
- (6) Shri George Fernandes
- (7) Shri Samarendra Kundu.

Shri Jai Sukh Lal Hathi replied to the debate.

Shri Shri Chand Goyal spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

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\*Discussed together.

The motion that the Bill be passed was moved by Shri Jai Sukh Lal Hathi.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri George Fernandes.

The motion was adopted and the Bill was passed.

**\*7. Statutory Resolution—Negatived**

Shri Shri Chand Goyal moved the following Resolution:—

“This House disapproves of the Public Wakfs (Extension of Limitation) Amendment Ordinance, 1968 (Ordinance No. 13 of 1968) promulgated by the President on the 31st December, 1968.”

The Resolution was negatived after discussion as indicated under para 8 below.

**\*8. Government Bill—Passed**

*The Public Wakfs (Extension of Limitation) Amendment Bill, 1969,  
as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Mohammad Yunus Saleem.

The following members took part in the combined debate on the Resolution (*vide* para 7 above) and the motion for consideration of the Bill:—

- (1) Shri J. M. Imam
- (2) Shri N. P. C. Naidu
- (3) Shri Ghayoor Ali Khan
- (4) Shri Kanwar Lal Gupta
- (5) Chaudhuri Randhir Singh
- (6) Shri S. M. Banerjee
- (7) Shri Shashi Bhushan.

Shri Mohammad Yunus Saleem replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammad Yunus Saleem.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th March, 1969).

S. L. SHAKDHER,  
Secretary.

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\*Discussed together.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 24, 1969|Chaitra 3, 1891 (Saka)

No. 256

### 1. Starred Questions

Starred Questions Nos. 661 and 664—667 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4052—4087, 4089—4203, 4205—4226, 4229, 4230 and 4232—4234 were laid on the Table.

### 3. Calling Attention

Shri Samar Guha called the attention of the Minister of Home Affairs to the reported statement by the Chief Minister of Kerala in the Assembly that a Malayalam Weekly printed at Calicut has been receiving advertisements from the Peking Radio.

The Minister of State for Home Affairs made a statement in regard hereto.

### 4. Statement by Minister

The Minister of Petroleum and Chemicals and Mines and Metals made a statement regarding feasibility of second oil refinery in Assam.

### Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Engineers India Limited, New Delhi for the year 1967-68.
  - (ii) Annual Report of the Engineers India Limited, New Delhi for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (2) (i) A copy of the Calcutta Metropolitan Water and Sanitation Authority (Amendment) Act, 1969, (President's Act No. 6 of 1969) published in Gazette of India dated the 7th February, 1969, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- (ii) A statement showing reasons for delay in laying the above Act.
- \* (3) A copy of Notification No. G.S.R. 2107 published in Gazette of India dated the 7th December, 1968, under sub-section (1) of section 28 of Mines and Minerals (Regulation and Development) Act, 1957.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Development Company Limited, for the year 1967-68.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Development Company Limited for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Mineral Concession (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 791 in Gazette of India dated the 15th March, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- \*\* (6) A copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) G.S.R. 2053 published in Gazette of India dated the 23rd November, 1968 making certain amendment to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957.
- (ii) S.O. 4118 published in Gazette of India dated the 23rd November, 1968, making certain amendment to Notification No. S.O. 1923 published in Gazette of India dated the 23rd June, 1962.

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\*The notification was previously laid on the Table on the 20th December, 1968 and was re-laid under Rule 234(2) of the Rules of Procedure.

\*\*The notifications were previously laid on the Table on the 10th December, 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (7) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 775 in Gazette of India dated the 15th March, 1969.
  - (ii) The Central Excise (Third Amendment) Rules, 1969, published in Notification No. G.S.R. 776 in Gazette of India dated the 15th March, 1969.
  - (iii) G.S.R. 777 published in Gazette of India dated the 15th March, 1969.
- (8) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 548 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (ii) G.S.R. 549 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (iii) G.S.R. 550 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (iv) G.S.R. 551 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (v) G.S.R. 552 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (vi) G.S.R. 553 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (vii) G.S.R. 554 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (viii) G.S.R. 555, published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (ix) G.S.R. 556 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (x) G.S.R. 557 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (xi) G.S.R. 558 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (xii) G.S.R. 559 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (xiii) G.S.R. 560 published in Gazette of India dated the 8th March, 1969 (Hindi version).
  - (xiv) G.S.R. 561 published in Gazette of India dated the 8th March, 1969 (Hindi version).

[P.T.O.]

- (xv) G.S.R. 562 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xvi) G.S.R. 563 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xvii) G.S.R. 564 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xviii) G.S.R. 565 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xix) G.S.R. 566 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xx) G.S.R. 567 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxi) G.S.R. 568 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxii) G.S.R. 569 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxiii) G.S.R. 570 published in Gazette of India dated the 8th March, 1969 containing corrigendum to G.S.R. 1084 dated the 5th June, 1968 (Hindi version).
- (xxiv) G.S.R. 571 published in Gazette of India dated the 8th March, 1969 containing corrigendum to G.S.R. 2019 dated the 16th November, 1968 (Hindi version).

## 6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Seventy-first Report of the Estimates Committee on action taken by Government on the recommendations contained in the Twelfth Report of the Estimates Committee on the Ministry of Defence—Defence Research and Development Organisation.

## 7. Personal Explanation under Rule 357

Shrimati Sharda Mukerjee made a personal explanation regarding certain statement relating to her made by Shri S. M. Banerjee in the House on the 20th March, 1969.

## 8. Government Bills—Passed

(i) *The Limitation (Amendment) Bill, 1969, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Mohammad Yunus Saleem.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammad Yunus Saleem.

The motion was adopted and the Bill was passed.

*(Lok Sabha adjourned at 12-40 P.M. and re-assembled at 2-05 P.M.)*

(ii) *The Armed Force (Special Powers) Continuance Bill, 1969*  
*as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Surendra Pal Singh.

The following members took part in the debate:—

- (1) Shri M. Meghachandra
- (2) Shri Bedabrata Barua
- (3) Major Ranjeet Singh
- (4) Shri Chandrajeet Yadava
- (5) Shri S. Kandappan
- (6) Shri Virbhadra Singh
- (7) Shri Samar Guha
- (8) Shri C. K. Bhattacharyya
- (9) Shri Shiva Chandra Jha
- (10) Shri D. Basumatari
- (11) Shri Prakash Vir Shastri
- (12) Shri Jaipal Singh
- (13) Shri H. N. Mukerjee
- (14) Shri G. G. Swell
- (15) Shri Onkar Lal Bohra
- (16) Shri N. G. Ranga

Shri Surendra Pal Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Surendra Pal Singh.

The motion was adopted and the Bill was passed.

9. Government Bill—under consideration

*The Constitution (Twenty-second Amendment) Bill, 1968, as reported by Joint Committee*

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Y. B. Chavan.

Shri Om Prakash Tyagi took part in the debate. His speech was not concluded.

The discussion was not concluded.

[P.T.O.]

10. Half-an-hour discussion on matters arising out of answer to question

Shri S. R. Damani raised a half-an-hour discussion on points arising out of the answer given on the 18th February, 1969 to Starred Question No. 7 regarding grant of registration certificates and industrial licences to firms.

Shri Fakhruddin Ali Ahmed replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th March, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 25, 1969/Chaitra 4, 1891 (Saka).

No. 257

### 1. Starred Questions

Starred Questions Nos. 691, 692, 694 and 695 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4235—4314, 4316—4387 and 4389—4408 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Food and Agriculture regarding rise in prices of vanaspati ghee was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention

Shri Surendra Kumar Tapuriah called the attention of the Minister of Law to the resolution passed by the West Bengal Legislative Assembly to abolish the west Bengal Legislative Council.

The Minister of Law made a statement in regard thereto.

### 5. Question of Privilege

The Speaker informed the House that in his reply dated the 22nd March, 1969, the Editor of the "Maharashtra Times" had explained the circumstances under which in the editorial of the said daily dated the 20th February, 1969, certain reflections on Shri P. Ramamurti, M.P. had crept in. The Editor had also stated that he had no intention to misrepresent any Member or to attribute any false motives to him. The House agreed that in view of this, the matter might be dropped and the Editor be asked to publish the factual position in the next issue of his paper.

### 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1968, under section 638 of the said Act.

- (2) (i) A copy each of the following papers under sub-section (i) of section 619A of the Companies Act, 1956:—
- (a) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi for the year 1956-57.
  - (b) Annual Report of the National Industrial Development Corporation Limited, New Delhi for the year 1956-57, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement showing reasons for delay in laying the above documents.
- (3) A copy of the Annual Report of the Khadi and Village Industries Commission, Bombay, for the year 1967-68 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statements.

## 7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1969, passed by Lok Sabha on the 18th March, 1969.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1969, passed by Lok Sabha on the 21st March, 1969.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1969, passed by Lok Sabha on the 19th March, 1969.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1969, passed by Lok Sabha on the 19th March, 1969.

## 8. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Sixty-fifth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Forty-eighth Report of the Committee on the Ministry of Petroleum and Chemicals—Petro-Chemicals.

## 9. Report of Public Accounts Committee

Shri D. K. Kunte presented the Forty-fourth Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Eighteenth Report on Audit Report (Civil) 1967 relating to the Border Roads Organisation.

## 10. Report of Joint Committee

Shri N. C. Chatterjee presented the Report of the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

## 11. Evidence before Joint Committee—Laid on the Table

Shri N. C. Chatterjee laid on the Table—

- (1) A copy of the Evidence given before the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith;
- (2) Copies of the Memoranda received by the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

## 12. Government Bill—not Passed

*The Constitution (Twenty-second Amendment) Bill, 1968, as reported by Joint Committee*

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 24th March, 1969, continued.

The following members took part in the debate:

- (1) Shri Om Prakash Tyagi
- (2) Shri Biswanarayan Shastri

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

- (3) Shri Ganesh Ghosh
- (4) Shri Rajendranath Barua
- (5) Shri S. M. Joshi
- (6) Shri J. N. Hazarika
- (7) Shri N. G. Ranga
- (8) Shri Bedabrata Barua
- (9) Shri Dhireswar Kalita
- (10) Shri D. Basumatari
- (11) Shri Hem Barua
- (12) Shri P. Venkatasubbaiah
- (13) Shri G. G. Swell
- (14) Shri Jaipal Singh
- (15) Shri J. M. Lobo Prabhu
- (16) Shri Abdul Ghani Dar.

Shri Y. B. Chavan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 265; Noes 19. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 248; Noes 13.

The motion was declared as not carried by the required majority.

The Bill was not proceeded with further.

[P.T.O.]

13. **Motion Re. Joint Committee on Government Bill—Adopted**

*The Indian Medicine and Homoeopathy Central Council Bill, 1966*

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri B. S. Murthy.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the constitution of a Central Council of Indian Medicine and Homoeopathy and the maintenance of a Central Register of Indian Medicine and Homoeopathy and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 25th February, 1969 and communicated to this House on the 26th February, 1969 and do resolve that the following twenty-two members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Arjun Singh Bhadoria
- (2) Shri B. N. Bhargava
- (3) Shrimati Jyotsna Chanda
- (4) Shri P. P. Esthose
- (5) Shri M. Kamalanathan
- (6) Nawabzada Syed Zulfiqar Ali Khan
- (7) Shri G. P. Mangalathumadam
- (8) Shri Kamla Misra 'Madhukar'
- (9) Shri B. S. Murthy
- (10) Shri Nardeo Snatak
- (11) Shri Partap Singh
- (12) Shri Mritunjay Prasad
- (13) Shri P. Ganga Reddy
- (14) Shri S. C. Samanta
- (15) Shri A. T. Sarma
- (16) Shri Shambhu Nath
- (17) Pandit Shiv Sharma
- (18) Shri Yajna Datt Sharma
- (19) Shri S. K. Tapuriah
- (20) Shri Venkatarao Tarodekar
- (21) Shri M. G. Uikey
- (22) Shri Ram Chander Veerappa”

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th March, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 26, 1969/Chaitra 5, 1891 (Saka)

No. 258

### 1. Starred Questions

Starred Questions Nos. 723, 724 and 727 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4409—4431, 4434—4501, 4503—4513, 4515—4521, 4523—4526 and 4528—4538 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 10 addressed to the Minister of Railways regarding Gherao of General Manager of South Eastern Railway was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Home Affairs to the firing by Central Reserve Police on the Security Personnel of Durgapur Steel Plant resulting in death of three persons and serious injuries to many.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Trade and Merchandise Marks (Judicial Proceedings, Madras) Rules, 1968, published in Notification No. S.O. 4327 in Gazette of India dated the 7th December, 1968, under section 134 of the Trade and Merchandise Marks Act, 1958.

[P.T.O.]

- (2) A copy of the Indian Telegraph (Fifth Amendment) Rules, 1969, published in Notification No. G.S.R. 417 (English version) and G.S.R. 418 (Hindi version) in Gazette of India dated the 22nd February, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (3) A copy each of the following Notifications (Hindi version) under sub-section (3) of section 25 of the Rubber Act, 1947:—
  - (i) The Rubber (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 546 in Gazette of India dated the 8th March, 1969.
  - (ii) The Rubber (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 547 in Gazette of India dated the 8th March, 1969.
- (4) A copy of the Passports (Amendment) Rules, 1969, published in Notification No. G.S.R. 212 in Gazette of India dated the 28th January, 1969, under sub-section (3) of section 24 of the Passports Act, 1967.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Delhi Motor Vehicles Taxation (Amendment) Bill, 1969, passed by Lok Sabha on the 22nd March, 1969.

#### **7. Report of Committee on Private Members' Bills and Resolutions**

Shri R. K. Khadilkar presented the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions.

#### **8. Report of Estimates Committee**

Shri P. Venkatasubbaiah presented the Seventy-eighth Report of the Estimates Committee on the Ministry of Home Affairs—Central Bureau of Investigation.

#### **9. Report of Joint Committee**

Shri M. B. Rana presented the Report of the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith.

#### **10. Evidence before Joint Committee—Laid on the Table**

Shri M. B. Rana laid on the Table—

- (1) A copy of the evidence given before the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of adminis-

trative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, along with a copy of the statement containing a gist of main points made by witnesses in their evidence before the Joint Committee;

- (2) Copies of Memoranda/Representations received by the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith.

**11. The Budget (General) 1969-70—Demands for Grants**

Discussion on the Demands for Grants Nos. 43 to 57, 119 and 120 for which the Ministry of Home Affairs is responsible commenced.

*(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)*

One hundred and seven cut motions were moved.

The discussion was not concluded.

**12. Half-An-hour Discussion on matters arising out of Answer to Question**

Shri Beni Shanker Sharma raised a half-an-hour discussion on points arising out of the answer given on the 11th March, 1969 to Starred Question No. 392 regarding Income-tax Appellate Tribunal for Mysore.

Shri Mohammad Yunus Saleem replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 28th March, 1969).*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 28, 1969/Chaitra 7, 1991 (Saka)

No. 259

### 1. Starred Questions

Starred Questions Nos. 751—755 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4539—4738 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 11 addressed to the Minister of Tourism and Civil Aviation regarding Decision of International Airlines to Overfly Dum Dum Airport was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention

Shri Pilo Mody called the attention of the Minister of External Affairs to the recent political developments in Pakistan and the reaction of the Government of India thereto.

The Minister of External Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Institute of Technology, Delhi for the year 1967-68.
- (2) A copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1967-68.
- (3) A copy of the Arms (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 431 (English version) and G.S.R. 434 (Hindi version) in Gazette of India dated the 22nd February, 1969, under sub-section (3) of section 44 of the Arms Act, 1959.

[P.T.O.]

- (4) A copy of the Indian Forest Service (Pay) Amendment Rules, 1969, published in Notification No. G.S.R. 770 in Gazette of India dated the 15th March, 1969, under sub-section (2) of section 3 of the All India Services Act, 1951.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th March, 1969, Rajya Sabha agreed without any amendment to the Customs (Amendment) Bill, 1969, passed by Lok Sabha on the 22nd March, 1969.

#### **7. President's assent to Bill**

Secretary laid on the Table the Appropriation (Vote on Account) Bill, 1969, passed by the Houses of Parliament during the current session and assented to by the President.

#### **8. Report of Estimates Committee**

Shri P. Venkatasubbaiah presented the Seventy-second Report of the Estimates Committee on the Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Works, Housing and Urban Development)—Department of Printing and Stationery (Stationery Wing).

#### **9. The Budget (General) 1969-70—Demands for Grants**

Discussion on the Demands for Grants Nos. 43 to 57, 119 and 120 for which the Ministry of Home Affairs is responsible continued.

*(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)*

The discussion was not concluded.

#### **10. Motion Re: Forty-sixth Report of Committee on Private Members' Bills and Resolutions**

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th March, 1969.”

The motion was adopted.

#### **11. Private Member's Resolution—Withdrawn**

Shri Vikram Chand Mahajan concluded his speech on the following Resolution moved by him on the 14th March, 1969:—

“This House is of opinion that the Union territory of Himachal Pradesh be raised to the status of a State.”

Two Amendments were moved by Sarvashri Partap Singh and S. C. Samanta.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Prem Chand Verma
- (3) Shri Bal Raj Madhok

- (4) Shri Onkar Lal Bohra
- (5) Shri S. Kandappan
- (6) Shri Jaipal Singh
- (7) Shri P. Ramamurti
- (8) Shri S. Supakar
- (9) Shri S. C. Samanta
- (10) Shri Paokai Haokip
- (11) Shri Erasmo de Sequeira
- (12) Shrimati Tarkeshwari Sinha
- (13) Shri Ramavatar Shastri
- (14) Shri Sheo Narain
- (15) Shri Janardan Jagannath Shinkre
- (16) Shrimati Sharda Mukerjee
- (17) Shri Shiva Chandra Jha
- (18) Shri G. G. Swell
- (19) Shri Bhola Nath Master
- (20) Shri Partap Singh
- (21) Shri Tulshidas Jadhav
- (22) Shri Vidya Charan Shukla

Shri Vikram Chand Mahajan replied to the debate.

The Amendments were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

#### 12. Private Member's Resolution—Under Consideration

Shrimati Sushila Rohatgi moved the following Resolution:—

“In view of the recent controversy regarding the powers and functions of the Governors, and in the context of smooth Centre-State relations, this House is of opinion that a Committee of 30 Members of Parliament be constituted to consider the necessary amendments in the Constitution of India.”

Her speech was not concluded.

The discussion was not concluded.

#### 13. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Om Prakash Tyagi raised a half-an-hour discussion on points arising out of the answer given on the 24th February, 1969 to Unstarred Question No. 832 regarding labels on soaps.

Shri D. R. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st March, 1969)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Monday, March 31, 1969|Chaitra 10, 1891 (Saka)

No. 260

#### 1. Starred Questions

Starred Questions Nos. 781—786 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4739—4817 and 4819—4897 were laid on the Table.

#### 3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of External Affairs to the reported news that Russian planes carrying arms for North Vietnam are flying from Moscow to Hanoi via India and the reaction of the Government of India thereto.

The Minister of External Affairs made a statement in regard thereto.

#### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) Supplement to Demands for Grants for 1969-70 (Vols. I—III) (Hindi and English versions).
- (2) A copy of the Audit Report, Defence Services, 1969 under article 151(1) of the Constitution.
- (3) A copy of Appropriation Accounts of the Defence Services for the year 1967-68 and Commercial Appendix thereto.
- (4) A copy of the Report of the Administrative Reforms Commission on Central Direct Taxes Administration.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 771 published in Gazette of India dated the 15th March, 1969 together with an explanatory memorandum (Hindi version).

- (ii) G.S.R. 772 published in Gazette of India dated the 15th March, 1969 together with an explanatory memorandum (Hindi version).
  - (iii) G.S.R. 773 published in Gazette of India dated the 15th March, 1969 together with an explanatory memorandum (Hindi version).
  - (iv) G.S.R. 781 published in Gazette of India dated the 15th March, 1969, containing corrigendum to G.S.R. 240 dated the 8th February, 1969.
- (6) A copy each of the following Notifications under sub-section (4) of section 280W of the income-tax Act, 1961:—
- (i) S.O. 1152 published in Gazette of India dated the 19th March, 1969 making certain amendment to the Annuity Deposit Scheme, 1964.
  - (ii) S.O. 1153 published in Gazette of India dated the 19th March, 1969 making certain amendment to the Annuity Deposit Scheme, 1966.
  - (iii) S.O. 1161 published in Gazette of India dated the 21st March, 1969 making certain amendment to the Annuity Deposit Scheme, 1966.
- (7) A copy of Notification No. G.S.R. 780 published in Gazette of India dated the 15th March, 1969, containing corrigendum to G.S.R. 239 dated the 8th February, 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (8) A copy each of Notification Nos. G.S.Rs. 602 to 679 (English version) and G.S.Rs. 680 to 757 (Hindi version) published in Gazette of India dated the 1st March, 1969, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. (English and Hindi versions).
- (9) A copy of Notification No. G.S.R. 839 (English version) and G.S.R. 840 (Hindi version) published in Gazette of India dated the 22nd March, 1969, issued under the Central Excise Rules, 1944.
- (10) A copy of the Delhi Sales Tax (Ninth Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. F. 4(173) 68-Fin.(G) in Delhi Gazette dated the 9th December, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.
- \* (11) A copy of the Import Trade Control Policy for the year April, 1969—March, 1970 (Volumes I and II).

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\*Laid at 4-40 P.M.

**5. Motion Re: Report of Joint Committee**

Shri Rajendranath Barua moved the following motion:—

“That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents upto the last day of the next session.”

The motion was adopted.

**6. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding postponement of the discussion and voting on the Demands for Grants in respect of the Ministry of Industrial Development, Internal Trade and Company Affairs.

**7. Government Bill—Introduced**

*The Estate Duty (Distribution) Amendment Bill, 1969*

The motion for leave to introduce the Bill moved by Shri Prakashchand B. Sethi was opposed. The motion was adopted and the Bill was introduced.

**8. The Budget (General) 1969-70—Demands for Grants**

(i) Discussion on the Demands for Grants Nos. 43 to 57, 119 and 120 for which the Ministry of Home Affairs is responsible continued and was concluded.

*(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)*

The cut motions moved on the 26th March, 1969, were negatived.

On the Demands, the House divided, Ayes 172; Noes 60. All the Demands for Grants for which the Ministry of Home Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 65 to 67, 123 and 124 for which the Ministry of Irrigation and Power is responsible commenced.

Thirty-four cut motions were moved.

The discussion was not concluded.

**9. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Thirty-third Report of the Business Advisory Committee.

**10. Half-an-Hour Discussion on matter arising out of Answer to Question**

Shri Onkar Lal Bohra raised a half-an-hour discussion on points arising out of the answer given on the 10th March, 1969 to Starred Question No. 363 regarding Hindustan Zinc Limited.

Shri Jaganath Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st April, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 1, 1969|Chaitra 11, 1891 (Saka)

No. 261

### 1. Starred Questions

Starred Questions Nos. 811—814 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4908—4952, 4954—4960, 4962, 4964—4983, 4985—5037 and 5039—5053 were laid on the table.

### 3. Short Notice Question

Short Notice Question No. 12 addressed to the Minister of Tourism and Civil Aviation regarding Conference of South Asia Travel Commission was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention

Shri Raghuvir Singh Shastri called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the announcement made by the Agricultural Price Commission regarding procurement of more quantity of wheat as compared to that procured in the last year and to fix less price therefor.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Bokaro Steel Limited for the year 1967-68.
  - (ii) Annual Report of the Bokaro Steel Limited for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Hindustan Steel works Construction Limited, Calcutta for the year 1967-68.
  - (ii) Annual Report of the Hindustan Steel works Construction Limited, Calcutta for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur for the year 1964-65.
  - (b) Annual Report of the Orissa Road Transport Company Limited, Berhampur for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur for the year 1965-66.
  - (b) Annual Report of the Orissa Road Transport Company Limited, Berhampur for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement showing reasons for delay in laying the above papers.
- (4) A copy of the Delhi Motor Vehicles (Second Amendment) Rules, 1968, published in Notification No. F. 3(39)/66-68-Tpt. in Delhi Gazette dated the 31st October, 1968, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (5) A copy of the 'Performance Budgets of Selected Organisations—1969-70'. (Hindi and English versions).
- (6) A copy of Notification No. S.O. 753 (English version) published in Gazette of India dated the 1st March, 1969 and S.O. 918 (Hindi version) published in Gazette of India dated the 8th March, 1969 containing corrigenda to the Punjab Khadi and Village Industries Board (Reorganisation) Order 1969 published in Notification No. S.O. 379 (English version) and S.O. 380 (Hindi version) in Gazette of India dated the 25th January, 1969, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.

## 6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Seventy-fifth Report of the Estimates Committee on the Ministry of Irrigation and Power—Gandak Project.

\*The notification was previously laid on the Table on the 20th December, 1968 and was re-laid under Rule 234(2) of the Rules of Procedure.

## **7. Reports of Public Accounts Committee**

Shri M. R. Masani presented the following Reports of the Public Accounts Committee:—

- (1) Fifty-fifth Report of the Public Accounts Committee on Finance Accounts of Central Government, 1966-67—Chapters I and II of Audit Report (Civil), 1968.
- (2) Fifty-seventh Report of the Public Accounts Committee on Audit Report (Civil), 1968 relating to the Ministry of Foreign Trade and Supply (Department of Supply).

## **8. Statement by Minister**

The Minister of Defence laid on the Table a statement regarding further development in Nagaland.

## **9. Motion re: Thirty-third Report of Business Advisory Committee**

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 31st March, 1969.”

The motion was adopted.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

## **10. The Budget (General) 1969-70—Demands for Grants**

Discussion on the Demands for Grants Nos. 65 to 67, 123 and 124 for which the Ministry of Irrigation and Power is responsible continued and was concluded.

Fifty-eight cut motions were moved and negatived.

The cut motions moved on the 31st March, 1969, were also negatived.

All the Demands for Grants for which the Ministry of Irrigation and Power is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

## **11. Discussion Under Rule 193**

Shri N. G. Ranga raised a discussion on the recent developments in Telengana and other areas of Andhra Pradesh.

The following members took part in the debate:—

- (1) Shri M. Thirumala Rao
- (2) Shri Jagannath Rao Joshi
- (3) Shri P. Venkatasubbaiah
- (4) Shri Era Sezhiyan
- (5) Shri J. B. Kripalani
- (6) Shri Bakar Ali Mirza

[P.T.O.]

- (7) Shri Y. Eswara Reddy
- (8) Shrimati T. Lakshmi Kantamma
- (9) Shri P. Ramamurti
- (10) Shri Tenneti Viswanatham
- (11) Shri Madhu Limaye
- (12) Shri P. Ganga Reddy
- (13) Shri M. Narayana Reddy
- (14) Shri S. M. Krishna
- (15) Shri Shashi Bhushan
- (16) Shri Tulshidas Jadhav
- (17) Shri Krishna Kumar Chatterji
- (18) Shri Kommareddi Suryanarayana.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd April, 1969)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 2, 1969|Chaitra 12, 1891 (Saka)

No. 262

### 1. Starred Questions

Starred Questions Nos. 842—846 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5054—5068, 5070—5090, 5092—5098, 5100—5110 and 5112—5152 were laid on the Table.

### 3. Calling Attention

Shri Narendra Kumar Salve called the attention of the Minister of Home Affairs to the reported statement of Shri Shankaracharya of Puri on March 20, 1969 at the session of the World Hindu Conference at Patna that untouchability was in harmony with the tenets of Hinduism and no law could stand in its way and his reported insult to the National Anthem.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Paper Laid on the Table

A copy of the Annual Report of the Export Inspection Council for the year 1967-68 along with the Audited Accounts, was laid on the Table.

### 5. Report of the Public Accounts Committee

Shri M. R. Masani presented the Fifty-ninth Report of the Public Accounts Committee on Audit Report (Civil), 1968 relating to the Cabinet Secretariat (Indian Statistical Institute).

### 6. Statement Under Direction 115

Shri Madhu Limaye made a statement regarding certain information given by the Deputy Minister of Foreign Trade and Supply on the 19th March, 1969 in answer to Unstarred Question No. 3715 regarding removal of Control on Prices of B Twill.

The Minister of Foreign Trade and Supply laid on the Table a statement in reply thereto.

(P.T.O.)

## 7. Motion Under Rule 388

Shri Y. B. Chavan moved the following motion:—

“That clause (c) of the rule 110 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for withdrawal of the Constitution (Twenty-second Amendment) Bill, 1968, as reported by the Joint Committee, be suspended in so far as that clause requires inclusion of additional provisions in the Bill to replace the said Constitution (Twenty-second Amendment) Bill, 1968.”

The motion was adopted.

## 8. Government Bill—Withdrawn

The Constitution (Twenty-second Amendment) Bill, 1968, as reported by the Joint Committee.

*(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)*

## 9. The Budget (General) 1969-70—Demands for Grants

Discussion on the Demands for Grants Nos. 58 to 61 and 121 for which the Ministry of Industrial Development, Internal Trade and Company Affairs is responsible commenced.

One hundred and fifty-one cut motions were moved.

The discussion was not concluded.

## 10. Discussion Under Rule 193

Shri Y. B. Chavan replied to the discussion on the recent developments in Telengana and other areas of Andhra Pradesh.

## 11. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 19th March, 1969 to Starred Question No. 594 regarding assignment of miscellaneous jobs to Jawans.

Shri M. R. Krishna replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd April, 1969)*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 3, 1969|Chaitra 13, 1891 (Saka)

No. 263

### 1. Starred Questions

Starred Questions Nos. 875, 877—881 and 889 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5153—5213, 5215—5262, and 5264—5352 were laid on the Table.

Two statements by the Minister of Information, Broadcasting and Communications correcting the replies given to the following Questions were also laid on the Table:—

- (i) Unstarred Question Nos. 6272 on the 3rd April, 1968 and 523 on the 13th November, 1968, regarding loans sanctioned by the Film Finance Corporation; and
- (ii) Unstarred Question No. 318 on the 19th February, 1969 regarding loans given by the Film Finance Corporation.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Dock Workers (Advisory Committee) First Amendment Rules, 1969 published in Notification No. S. O. 222 in Gazette of India dated the 18th January, 1969 (English version) and S.O. 1020 in Gazette of India dated the 15th March, 1969 (Hindi version), under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (2) (i) A copy of the Minimum Wages (Central) Amendment Rules, 1968, published in Notification No. G.S.R. 2201 in Gazette of India dated the 21st December, 1968, under section 30-A of the Minimum Wages Act, 1948.

[P.T.O.]

- (ii) A statement showing reasons for delay in laying the above Notification.
- (3) A copy each of 12 letters exchanged between Shri Madhu Limaye and the Prime Minister/Deputy Prime Minister regarding gold seized from a BOAC aircraft at Palam Airport, New Delhi, in pursuance of an assurance given by the Deputy Prime Minister in the House on the 21st March, 1969.
- (4) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Madhya Pradesh Rice Procurement (Levy) Second Amendment Order, 1969 published in Notification No. G.S.R. 797 (English version) and G.S.R. 801 (Hindi version) in Gazette of India dated the 15th March, 1969.
- (ii) The Bihar Roller Mill Wheat Products (Price Control) Order, 1969 published in Notification No. G.S.R. 798 in Gazette of India dated the 15th March, 1969 (Hindi version).
- (iii) The Roller Mill Wheat Products (Price Control) Amendment Order, 1969 published in Notification No. G.S.R. 799 in Gazette of India dated the 15th March, 1969 (Hindi version).
- (5) A copy each of the following Notifications under section 12A of the Essential Commodities Act, 1955:—
- (i) G.S.R. 796 (English version) and G.S.R. 800 (Hindi version) published in Gazette of India dated the 15th March, 1969 making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964.
- (ii) G.S.R. 847 (English version) and G.S.R. 848 (Hindi version) published in Gazette of India dated the 22nd March, 1969 making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964.
- (6) A copy of the Arms (Amendment) Rules, 1969 published in Notification No. G.S.R. 767 in Gazette of India dated the 15th March, 1969 (Hindi version) under sub-section (3) of section 44 of the Arms Act, 1959.
- (7) A copy of the Indian Telegraph (Sixth Amendment) Rules, 1969, published in Notification No. G.S.R. 536 (English version) and G.S.R. 537 (Hindi version) in Gazette of India dated the 8th March, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

#### 4. President's Assent to Bills

Secretary laid on the Table following nine Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Armed Forces (Special Powers) Continuance Bill, 1969
- (2) The Appropriation Bill, 1969

- (3) The Appropriation (No. 2) Bill, 1969
- (4) The Appropriation (Railways) Bill, 1969
- (5) The Appropriation (Railways) No. 2 Bill, 1969
- (6) The Payment of Bonus (Amendment) Bill, 1969
- (7) The Public Wakfs (Extension of Limitation) Amendment Bill, 1969
- (8) The Limitation (Amendment) Bill, 1969.
- (9) The Delhi Motor Vehicles Taxation (Amendment) Bill, 1969.

#### 5. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Seventy-sixth Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Forestry.

#### 6. Report of Public Accounts Committee

Shri M. R. Masani presented the Fifty-eighth Report of the Public Accounts Committee on Audit Report (Civil), 1968 relating to the Department of Agriculture (Central State Farm, Suratgarh).

#### 7. Statement by Prime Minister

The Prime Minister made a statement regarding her recent visit to Burma and also laid on the Table a copy of Joint Communique issued by the Governments of India and Burma at the end of her visit.

#### 8. Statement under Direction 115

Shri R. Umanath made a statement regarding certain information given by the Minister of Information, Broadcasting and Communications on the 19th February, 1969 in answer to Starred Question No. 47 regarding Tamil Nadu Government's protest against the change in A.I.R. News Bulletin's timings.

The Minister of Information, Broadcasting and Communications made a statement in reply thereto and also laid on the Table a copy each of the two letters exchanged between the late Chief Minister of Tamil Nadu and the Prime Minister.

#### 9. Motions for Elections to Committees

(i) Shri P. Venkatasubbaiah moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1969 and ending on the 30th April, 1970.”

The motion was adopted.

(ii) Shri M. R. Masani moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1969 and ending on the 30th April, 1970.”

The motion was adopted.

(iii) Shri M. R. Masani moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1969 and ending on the 30th April, 1970, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) Shri G. S. Dhillon moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1969 and ending on the 30th April, 1970.”

The motion was adopted.

(v) Shri G. S. Dhillon moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1969 and ending on the 30th April, 1970, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

#### 10. The Budget (General) 1969-70—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 58 to 61 and 121 for which the Ministry of Industrial Development, Internal Trade and Company Affairs is responsible continued and was concluded.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

The cut motions moved on the 2nd April, 1969, were negatived.

All the Demands for Grants for which the Ministry of Industrial Development, Internal Trade and Company Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 12 and 13 for which the Ministry of External Affairs is responsible commenced.

One hundred and nineteen cut motions were moved.

This discussion was not concluded.

#### 11. Statement by Minister

The Minister of Health and Family Planning and Works, Housing and Urban Development made a statement regarding the strike by House Surgeons and other doctors and nurses of the Irwin Hospital, New Delhi.

#### 12. Private Members' Bills—Introduced

- (1) The Modern Cottage Industries Development Corporation Bill, 1969 by Shri Maharaj Singh Bharti.
- (2) The Indian Telegraph (Amendment) Bill, 1969 (Substitution of section 5) by Shri Madhu Limaye.
- (3) The Constitution (Amendment) Bill, 1969 (Amendment of Eighth Schedule) by Shri Shiva Chandra Jha.
- (4) The Prevention of Cow Slaughter Bill, 1969 by Shri Hardayal Devgun.
- (5) The Constitution (Amendment) Bill, 1969 (Amendment of article 19 and substitution of article 326) by Shri Madhu Limaye.

#### 13. Private Member's Bill—Motion for Circulation—Adopted as Amended

*The Central Universities (Students' Participation) Bill, 1969 by Shri Madhu Limaye.*

Discussion on the motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 1st October, 1969, moved by Shri Madhu Limaye on the 21st March, 1969, continued.

An Amendment to the motion for circulation of the Bill was moved by Dr. V. K. R. V. Rao.

The following members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shri D. N. Patodia
- (3) Shri Bedabrata Barua
- (4) Shri Kanwar Lal Gupta
- (5) Shri Onkar Lal Bohra
- (6) Shri S. M. Banerjee
- (7) Shri Bhola Nath Master

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- (8) Shri Erasmo de Sequeira
- (9) Shri Tulshidas Jadhav
- (10) Shri George Fernandes
- (11) Shri Janardan Jagannath Shinkre
- (12) Shri R. D. Bhandare
- (13) Shri Om Prakash Tyagi
- (14) Dr. V. K. R. V. Rao

Shri Madhu Limaye replied to the debate.

The Amendment moved by Dr. V. K. R. V. Rao was adopted.

The motion was adopted in the following amended form:—

“That the Bill to constitute Students’ Unions and to provide for their representation in Central Universities bodies, be circulated for the purpose of eliciting opinion thereon by the 2nd March, 1970.”

#### 14. Private Member’s Bill—Under Consideration

*The Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill, 1968 by Shri Anand Narain Mulla.*

The motion for consideration of the Bill was moved by Shri Anand Narain Mulla. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th April, 1969).

S. L. SHAKDHER,  
*Secretary.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 7, 1969|Chaitra 17, 1891 (Saka)

No. 264

### 1. Starred Questions

Starred Questions Nos. 901, 903 and 904 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5353—5355, 5357—5411, 5413—5427, 5429—5478, 5480—5504, 5506—5522 and 5524—5532 were laid on the Table.

Statement by the Minister of Health and Family Planning and Works, Housing and Urban Development correcting the reply given on the 24th March, 1969 to Unstarred Question No. 4187 regarding incomplete fittings in four-storey quarters in Sector XII, Ramakrishnapuram, New Delhi was also laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 13 addressed to the Minister of Food and Agriculture regarding *per Capita* consumption of cereals in West Bengal was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention

Shrimati Ila Pal Chaudhuri called the attention of the Minister of Education to the scandalous attack on Mahatma Gandhi and Pandit Jawaharlal Nehru in the Souvenir published from Jadavpur University by Anupam Mukhopadhaya and Samit Ghosh.

The Minister of Education made a statement in regard thereto.

(*Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.*)

### 5. Question of Privilege

Shri Madhu Limaye asked for leave of the House to raise a question of privilege against the Chief Minister of Andhra Pradesh for his reported statement that the appointment of a Parliamentary Committee to study the situation in Telengana would amount to interference in the affairs of that state.

On objection taken to leave being granted, the Deputy Speaker asked those members who were in favour of leave being granted to rise in their

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places. As not less than twenty-five members rose, the Deputy Speaker informed the House that the leave was granted.

Shri Madhu Limaye then moved the following motion:—

“That the question of privilege against the Chief Minister of Andhra Pradesh be referred to the Committee of Privileges for investigation and report.”

The following members took part in the debate:—

- (1) Shri P. Govinda Menon
- (2) Shri C. C. Desai
- (3) Shri Shivajirao S. Deshmukh
- (4) Shri Atal Bihari Vajpayee
- (5) Shri N. P. C. Naidu
- (6) Shri K. Anbazhagan
- (7) Shrimati Tarkeshwari Sinha
- (8) Shri S. A. Dange
- (9) Shri K. Narayana Rao
- (10) Shrimati T. Lakshmikanthamma
- (11) Shri Samarendra Kundu

Shri Madhu Limaye replied to the debate.

The motion was negatived.

#### **6. Paper laid on the Table**

A copy of the Industrial Finance Corporation of India (Payment of Gratuity to Employees) Regulations, 1968 (Hindi and English versions) published in Gazette of India dated the 22nd March, 1969, was laid on the Table under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.

#### **7. Presentation of Petition**

Shri George Fernandes presented a petition from Shri Hemraj Vershi Haria and others regarding the Prevention of Food Adulteration Act, 1954 and Rules made thereunder.

#### **8. The Budget (General) 1969-70—Demands for Grants**

Discussion on the Demands for Grants Nos. 12 and 13 for which the Ministry of External Affairs is responsible continued.

The discussion was not concluded.

#### **9. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Thirty-fourth Report of the Business Advisory Committee.

#### **10. Half-an-Hour Discussion on matters arising out of Answer to Question**

Shrimati Suseela Gopalan raised a half-an-hour discussion on points arising out of the answer given on the 18th February, 1969 to Starred Question No. 10 regarding coir industry in Kerala.

Shri Bali Ram Bhagat replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th April, 1969).*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Tuesday, April 8, 1969|Chaitra 18, 1891 (Saka)

No. 265

#### 1. Starred Questions

Starred Questions Nos. 931, 932, 934 and 935 were orally answered. Replies to Starred Questions Nos. 933, 936—944 and 946—960 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5533—5540, 5542—5581, 5583—5585, 5587—5632, 5634, 5636—5653, 5655—5698, 5700—5708 and 5710—5722 were laid on the Table.

#### 3. Calling Attention

Shri Madhu Limaye called the attention of the Minister of Health and Family Planning and Works, Housing and Urban Development to the strike by doctors and nurses in Delhi hospitals.

The Minister of State for Health and Family Planning and Works, Housing and Urban Development made and laid on the Table a statement in regard thereto.

#### 4. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Seventy-Third Report of the Estimates Committee on the Ministry of Shipping and Transport—Coastal Shipping.

#### 5. Report of Committee on Public Undertakings

Shri G. S. Dhillon presented the Twenty-ninth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Thirty-seventh Report of the Committee on Public Undertakings (Third Lok Sabha) on Hindustan Shipyard Limited.

#### 6. Motion re. Thirty-fourth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 7th April, 1969.”

The motion was adopted.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-15 P.M.)

[P.T.O.]

## 7. The Budget (General) 1969-70—Demands for Grants

Discussion on the Demands for Grants Nos. 12 and 13 for which the Ministry of External Affairs is responsible continued and was concluded.

The cut motions moved on the 3rd April, 1969, were negatived.

All the Demands for Grants for which the Ministry of External Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

## 8. Motion

Shri Atal Bihari Vajpayee moved the following motion:—

“That this House do appoint a Committee consisting of 21 members, to be elected by the House from among the members of the House in such manner as the Speaker may direct, to visit Andhra Pradesh and have an on-the-spot study of the Telengana situation in all its aspects and submit their report including recommendations to this House by the 16th May, 1969.”

Three Amendments were moved by Sarvashri J. M. Imam and K. Lakkappa.

The following members took part in the debate:—

- (1) Shri C. C. Desai
- (2) Shrimati Sucheta Kripalani
- (3) Shri K. Anbazhagan
- (4) Shri M. Thirumala Rao
- (5) Shri P. K. Vasudevan Nair
- (6) Shri P. Venkatasubbaiah
- (7) Shri E. K. Nayanar
- (8) Shri Anantrao Patil
- (9) Shri Rabi Ray
- (10) Shri N. P. C. Naidu
- (11) Shri K. Lakkappa
- (12) Shrimati T. Lakshmikanthamma
- (13) Shri Prakash Vir Shastri
- (14) Shri Kommareddi Suryanarayana
- (15) Shri Tenneti Viswanatham
- (16) Shri J. B. Kripalani
- (17) Shri Y. B. Chavan

Shri Atal Bihari Vajpayee replied to the debate.

The amendments were withdrawn by leave of the House.

The motion was also withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th April, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Wednesday, April 9, 1969|Chaitra 19, 1891 (Saka)

No. 266

#### 1. Announcement by the Speaker

The Speaker made an announcement reiterating the procedure laid down by him on the 31st May, 1967 in regard to allegations against Members or Ministers.

#### 2. Starred Questions

Starred Questions Nos. 961, 962, 965, 967 and 968 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 5723—5734, 5736—5754, 5756—5764, 5766—5776, 5778—5830 and 5832—5855 were laid on the Table.

#### 4. Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of Defence to the reported firing on the employees of Gun and Shell Factory, Cos-sipore, Calcutta, by Defence Security Corps on the 8th April, 1969 resulting in death of five employees.

The Minister of State for Defence made a statement in regard thereto.

#### 5. Question of Privilege

The Speaker informed the House that in regard to the question of privilege raised by Shri Samar Guha on the 21st March, 1969, against the Editor of the 'Basumati', the Editor of the said daily in his reply dated the 31st March, 1969, had explained the circumstances under which the editorial dated the 18th March, 1969 had been published. The Editor had also expressed regret. The House agreed that in view of this, the matter might be dropped and the Editor be asked to publish the factual position in the next issue of his paper.

#### 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of Bharat Electronics Limited, Bangalore, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

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(2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1967-68.

(b) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) (a) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1967-68.

(b) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) (i) A copy of the Central Silk Board (Amendment) Rules, 1968, published in Notification No. G.S.R. 2038 in Gazette of India dated the 23rd November, 1968, under sub-section (3) of section 18 of the Central Silk Board Act, 1948.

(ii) A statement showing reasons for delay in laying the above Notification.

#### 7. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions.

#### 8. Report of Committee on Public Undertakings

Shri G. S. Dhillon presented the Thirtieth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Twenty-second Report of the Committee on Public Undertakings (Third Lok Sabha) on Indian Drugs and Pharmaceuticals Limited, New Delhi.

#### 9. The Budget (General) 1969-70—Demands for Grants

Discussion on the Demands for Grants Nos. 29 to 33, 113 and 114 for which the Ministry of Food, Agriculture, Community Development and Cooperation is responsible commenced.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Two hundred and eighty-six motions were moved.

The discussion was not concluded.

#### 10. Motion Re. Contempt of the House

Shri K. Raghuramaiah moved the following motion:

"This House resolves that the two persons calling themselves (1) Shri Rambir Singh and (2) Shri Dhirendra Kumar Sharma, who threw pamphlets from the Visitors Gallery on the Floor of the House at 2.23 P.M. today and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 7 P.M on Thursday, the 10th April, 1969 and sent to Tihar Jail, Delhi."

The motion was adopted.

**11. Half-an-hour Discussion on Matters Arising out of Answer to Question**

Shri Kanwar Lal Gupta raised a half-an-hour discussion on points arising out of the answer given on the 19th March, 1969 to Starred Question No. 590 regarding Russian arms to Pakistan.

Sardar Swaran Singh replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th April, 1969).*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Thursday, April 10, 1969/Chaitra 20, 1891 (Saka)

No. 267

#### 1. Starred Questions

Starred Questions Nos. 991—993 and 995—997 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5856—5946 and 5948—5984 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I-V) along with connected documents.
- (2) A copy of Notification No. G.S.R. 765 (English version) and G.S.R. 766 (Hindi version) published in Gazette of India dated the 6th March, 1969, under section 12A of the Essential Commodities Act, 1955.

#### 4. Statement by Minister

The Minister of Health and Family Planning and Works, Housing and Urban Development made a statement regarding strike by doctors in Delhi hospitals and also laid on the Table a copy each of the following Notifications:—

- (1) S.O. 1417 published in Gazette of India dated the 10th April, 1969 under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968.
- (2) S.O. 1418 published in Gazette of India dated the 10th April, 1969 issued under section 3 of Essential Services Maintenance Act, 1968.

#### 5. Motion Under Rule 388

Shri Y. B. Chavan moved the following motion:—

“That Rule 388 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for leave to introduce, and taking into consideration of, the Constitution (Twenty-second Amendment) Bill, 1969, be suspended.”

[P.T.O.]

After discussion, the motion was adopted in the following amended form:—

“That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for leave to introduce the Constitution (Twenty-second Amendment) Bill, 1969, be suspended.”

**6. Government Bill—Introduced**

*The Constitution (Twenty-second Amendment) Bill, 1969*

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. The motion was adopted and the Bill was introduced.

**7. The Budget (General) 1969-70—Demands for Grants**

Discussion on the Demands for Grants Nos. 29 to 33, 113 and 114 for which the Ministry of Food, Agriculture, Community Development and Cooperation is responsible continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th April, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 11, 1969|Chaitra 21, 1891 (Saka)

No. 268

### 1. Starred Questions

Starred Questions Nos. 1021—1025 were orally answered. Replies to remaining questions were laid on the Table :

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5985—6048, 6050—6115, 6117—6153 and 6155—6184 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 14 addressed to the Minister of Education and Youth Services regarding National Board for School Text Books was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention

Shri N. P. C. Naidu called the attention of the Minister of Home Affairs to the reported statement made by Shri J. B. Muthyal Rao, Union Deputy Minister, that the Chief Secretary to the Government of Andhra Pradesh might be replaced and autonomy given to Telengana and to the reported comments thereon by the Home Secretary to the Government of India.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Question of Privilege

Shri George Fernandes raised a question of privilege in respect of an article entitled "Success Story of Trombay Fertiliser" published in the *Financial Express* Bombay, dated the 1st April, 1969.

The Speaker directed the Minister of Petroleum and Chemicals and Mines and Metals to make a statement in the matter on a later date.

### 6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (2) A copy of the Report of the National Institute of Foundry and Forge Technology, Ranchi for the years 1966-67 and 1967-68.
- (3) A copy of the Aircraft (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 544 in Gazette of India dated the 8th March, 1969, under section 14-A of the Aircraft Act, 1934 together with an explanatory note.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1967-68 (Hindi and English versions).
  - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—
- |   |  |  |
|---|--|--|
| (i) Statement No. I                         |  | Seventh Session, 1969 (Fourth Lok Sabha)   |
| (ii) Supplementary Statement No. II and III |  | Sixth Session, 1968 (Fourth Lok Sabha)     |
| (iii) Supplementary Statement No. IX and X  |  | Fifth Session, 1968 (Fourth Lok Sabha)     |
| (iv) Supplementary Statement No. XVI        |  | Fourth Session, 1968 (Fourth Lok Sabha)    |
| (v) Supplementary Statement No. XI          |  | Third Session, 1967 (Fourth Lok Sabha)     |
| (vi) Supplementary Statement No. XVIII      |  | Second Session, 1967 (Fourth Lok Sabha)    |
| (vii) Supplementary Statement No. XVI       |  | First Session, 1967 (Fourth Lok Sabha)     |
| (viii) Supplementary Statement No. XVIII    |  | Fourteenth Session, 1966 (Third Lok Sabha) |
- (6) A copy of Notification No. F. 4(1)-W&M/69 published in Gazette of India dated the 10th April, 1969 regarding Market Loans floated by the Central Government in 1969-70 (Hindi and English versions).
- (7) A copy each of the following Notifications and references issued under the Inter-State Water Disputes Act, 1956:—
- (i) No. S.O. 1419 (English version) and S.O. 1420 (Hindi version) published in the Gazette of India dated the 10th April, 1969 constituting 'the Krishna Water Disputes Tribunal' and Reference No. DW. II-32 (19)68 dated the 10th April, 1969 to the Chairman of the said Tribunal.

(ii) No. S.O. 1421 (English version) and S.O. 1422 (Hindi version) published in the Gazette of India dated the 10th April 1969 constituting 'the Godavari Water Disputes Tribunal' and Reference No. DW. II-32 (19)68 dated the 10th April, 1969 to the Chairman of the said Tribunal.

#### 7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th April, 1969.

#### 8. Statement by Minister

The Minister of State for Home Affairs made a statement correcting the answers given on the 7th March, 1969 to supplementaries on Starred Question No. 335 by Sarvashri Manibhai J. Patel and Yajna Datt Sharma regarding Delhi Municipal Corporation's dues outstanding against the Centre.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-20 P.M.)

#### 9. The Budget (General) 1969-70—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 29 to 33, 113 and 114 for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible continued and was concluded.

The cut motions moved on the 9th April, 1969, were negatived.

All the Demands for Grants for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 97 and 98 for which the Department of Social Welfare is responsible commenced.

Ninety-eight cut motions were moved.

The discussion was not concluded.

#### 10. Motion re: Forty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions, presented to the House on the 9th April, 1969.”

The motion was adopted.

#### 11. Private Member's Resolution—Under Consideration

Shrimati Sushila Rohatgi concluded her speech on the following Resolution moved by her on the 28th March, 1969:—

“In view of the recent controversy regarding the powers and functions of the Governors, and in the context of smooth Centre-State relations, this House is of opinion that a Committee of 30 Members of Parliament be constituted to consider the necessary amendments in the Constitution of India.”

[P.T.O.]

Two Amendments were moved by Sarvashri Janardan Jagannath Shinkre and Samar Guha.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Chintamani Panigrahi
- (3) Shri Yajna Datt Sharma
- (4) Shri Bedabrata Barua
- (5) Shri P. K. Vasudevan Nair
- (6) Shri Mrityunjay Prasad
- (7) Shri Ganesh Ghosh
- (8) Shri K. Narayana Rao
- (9) Shri Samar Guha
- (10) Shri Madhu Limaye

The discussion was not concluded.

**12. Statement by Prime Minister**

The Prime Minister made a statement regarding Telengana.

**13. Statement by Minister**

The Minister of Home Affairs made a statement regarding the strike in West Bengal on the 10th April, 1969.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th April, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Monday, April 14, 1969|Chaitra 24, 1891 (Saka)

No. 269

### 1. Starred Questions

Starred Questions Nos. 1051–1055 and 1057 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6185–6251 and 6253–6364 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement correcting the answer given on the 10th April, 1969 to Starred Question No. 1018 by Sarvashri Yajna Datt Sharma and Hardayal Devgun regarding allegations against the son of a Union Minister.
- (2) A copy of the All India Institute of Medical Sciences (Amendment) Rules, 1969, published in Notification No. S.O. 1108 in Gazette of India dated the 22nd March, 1969, under sub-section (3) of section 28 of the All India Institute of Medical Sciences Act, 1956.
- (3) A copy of Notification No. G.S.R. 841 published in Gazette of India dated the 22nd March, 1969, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 861 published in Gazette of India dated the 29th March, 1969 together with an explanatory memorandum (Hindi version).
  - (ii) G.S.R. 862 published in Gazette of India dated the 29th March, 1969 together with an explanatory memorandum (Hindi version).
  - (iii) G.S.R. 863 published in Gazette of India dated the 29th March, 1969 together with an explanatory memorandum (Hindi version).
  - (iv) G.S.R. 911 published in Gazette of India dated the 31st March, 1969 together with an explanatory memorandum.
  - (v) G.S.R. 912 published in Gazette of India dated the 31st March, 1969 together with an explanatory memorandum.

- (vi) G.S.R. 918 published in Gazette of India dated the 1st April, 1969 together with an explanatory memorandum.
- (vii) G.S.R. 924 (English version) and G.S.R. 925 (Hindi version) published in Gazette of India dated the 7th April, 1969 together with an explanatory memorandum.
- (5) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1969, published in Notification No. G.S.R. 856 in Gazette of India dated the 29th March, 1969.
  - (ii) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1969, published in Notification No. G.S.R. 857 in Gazette of India dated the 29th March, 1969.
- (6) A copy of the Union Public Service Commission (Exemption from Consultation) Supplementary Regulations, 1969, published in Notification No. G.S.R. 855 in Gazette of India dated the 29th March, 1969, under clause (5) of article 320 of the Constitution together with an explanatory note.

#### 1. Statement by Minister

The Minister of Industrial Development, Internal Trade and Company Affairs laid on the Table a statement regarding certain decisions taken by the Government relating to the cement industry.

#### 5. The Budget (General) 1969-70—Demands for Grants

Discussion on the Demands for Grants Nos. 97 and 98 for which the Department of Social Welfare is responsible continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The discussion was not concluded.

#### 6. Discussions under Rule 193

\*(1) Shri S. M. Banerjee raised a discussion on the statement made by the Minister of Defence Production on the 9th April, 1969 regarding firing on the employees of Gun and Shell Factory, Cossipore, Calcutta, by Defence Security Corps on the 8th April, 1969.

\*(2) Shri Hem Barua raised a discussion on the statement made by the Minister of Home Affairs on the 11th April, 1969 regarding the strike in West Bengal on the 10th April, 1969.

The following members took part in the combined debate:—

- (1) Shri S. A. Dange
- (2) Shrimati Sucheta Kripalani
- (3) Shri N. G. Rang
- (4) Shri A. K. Sen
- (5) Shri Kanwar Lal Gupta
- (6) Shri J. B. Kripalani

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\*Discussed together.

- (7) Shrimati Sharda Mukerjee
- (8) Shri P. Ramamurti
- (9) Shri Prakash Vir Shastri
- (10) Shri S. M. Joshi

Sardar Swaran Singh and Shri Y. B. Chavan replied to the discussions.

**7. Half-an-hour Discussion on matters Arising out of Answer to Questions**

Shri Sitaram Kesri raised a half-an-hour discussion on points arising out of the answer given on the 2nd April, 1969 to Starred Question No. 813 regarding import of yarn by the State Trading Corporation.

Before Shri Sitaram Kesri's speech was finished, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th April, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, April 15, 1969; Chaitra 25, 1891 (Saka)

No. 270

### 1. Starred Questions

Starred Questions Nos. 1081—1085 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6365—6374, 6376—6414, 6416, 6417, 6419—6472, 6474—6486, 6488—6490, 6492—6496, 6498—6504 and 6506—6540 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1968, published in Notification No. G.S.R. 2187 in Gazette of India dated the 21st December, 1968, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.  
(ii) A statement showing reasons for delay in laying the above Notification.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1967-68.
  - (ii) Annual Report of the National Coal Development Corporation Limited, Ranchi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

### 4. Paper Relating to Estimates Committee

Shri P. Venkatasubbaiah laid on the Table a Statement showing final replies to recommendations included in Chapter V of the Sixty-third Report of the Estimates Committee which were not furnished by Government in time for inclusion in the Report.

[P.T.O.]

## 5. Report of Public Accounts Committee

Shri M. R. Masani presented the Forty-fifth Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Thirty-fourth Report on Wasteful Expenditure on Government Publications.

## 6. Report of Committee on Public Undertakings

Shri G. S. Dhillon presented the Thirty-first Report of the Committee on Public Undertakings on action taken by the Government on the recommendations contained in the Twenty-eighth Report of the Committee on Public Undertakings (Third Lok Sabha) on the Head Office of Hindustan Steel Limited.

## 7. Motion under Rule 388

Shri Y. B. Chavan moved the following motion:—

“That Rule 388 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration of the Constitution (Twenty-second Amendment) Bill, 1969, be suspended.”

The motion was adopted.

## 8. Government Bill—Passed

*The Constitution (Twenty-second Amendment) Bill, 1969.*

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

An Amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Abdul Ghani Dar.

The following members took part in the debate:—

- (1) Shri Abdul Ghani Dar
- (2) Shri N. G. Ranga
- (3) Shri H. N. Mukerjee
- (4) Shri Shri Chand Goyal
- (5) Shri Krishna Kumar Chatterji

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

- (6) Shri G. G. Swell
- (7) Shri K. Ananda Nambiar
- (8) Shri Jaipal Singh
- (9) Shri S. M. Joshi
- (10) Shri Surendranath Dwivedy
- (11) Shri Kartik Oraon
- (12) Shri Prakash Vir Shastri
- (13) Shri Benoy Krishna Daschowdhury.

Shri Y. B. Chavan replied to the debate

The Amendment moved by Shri Abdul Ghani Dar was negatived.

On the motion for consideration of the Bill, the House divided, Ayes 365; Noes 30. The motion was adopted by a majority of the total membership of the the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 361; Noes 33.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 3, the House divided, Ayes 372; Noes 30.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 4, the House divided, Ayes 374; Noes 31.

Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

(1) Shri Kanwar Lal Gupta.

(2) Shri S. M. Banerjee.

On the motion the House divided, Ayes 369; Noes 28.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill was passed.

#### 9. Statement by Minister

The Minister of Food and Agriculture made a statement regarding price policy for rabi cereals for 1969-70 marketing season.

#### 10. The Budget (General) 1969-70—Demands for Grants

Discussion on the Demands for Grants Nos. 97 and 98 for which the Department of Social Welfare is responsible continued.

The discussion was not concluded. The House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th April, 1969).

S. I. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 16, 1969|Chaitra 26, 1891 (Saka)

No. 271

### 1. Starred Questions

Starred Questions Nos. 1113 and 1115—1118 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6541—6588 and 6590—6624 were laid on the Table.

### 3. Question of Privilege

The Minister of Petroleum and Chemicals and Mines and Metals made a statement on the question of privilege raised by Shri George Fernandes on the 11th April, 1969 in respect of an article entitled "Success Story of Trombay Fertiliser" published in the *Financial Express*, Bombay, dated the 1st April, 1969.

A motion moved by Shri George Fernandes that the whole matter be referred to the Committee of Privileges was adopted.

### 4. Paper laid on the Table

A copy of Notification No. S.O. 922 (Hindi and English versions) published in Gazette of India dated the 3rd March, 1969, was laid on the Table under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 regarding management of the Pratap Spinning, Weaving and Manufacturing Company Limited, Amalner (Maharashtra).

### 5. The Budget (General) 1969-70—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 97 and 98 for which the Department of Social Welfare is responsible concluded.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-20 P.M.)

The cut motions moved on the 11th April, 1969, were negatived.

All the Demands for Grants for which the Department of Social Welfare is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

[P.T.O.]

(ii) Discussion on the Demands for Grants Nos. 34 to 37 and 115 for which the Ministry of Foreign Trade and Supply is responsible commenced.

Seventy cut motions were moved.

The discussion was not concluded.

**6. Half-an-Hour Discussion on Matters arising out of Answer to Question.**

Chaudhuri Randhir Singh raised a half-an-hour discussion on points arising out of the answer given on the 17th March, 1969 to Starred Question No. 519 regarding development and regularisation of unauthorised colonies in Delhi.

Shri K. K. Shah replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th April, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 17, 1969|Chaitra 27, 1891 (Saka)

No. 272

### 1. Starred Questions

Starred Questions Nos. 1141, 1142, 1146 and 1148 were orally answered. Replies to Starred Questions Nos. 1144, 1145, 1147 and 1149—1170 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6625—6652, 6654—6716 and 6718—6741 were laid on the Table.

### 3. Calling Attention

Shri M. L. Sondhi called the attention of the Minister of Home Affairs to the recent incidents in Leh necessitating the despatch of Central Reserve Police thereto.

The Minister of State for Home Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi:—

\* (i) Notification No. F.4(125)|68-Fin.(G) published in Delhi Gazette dated the 7th November, 1968 containing corrigendum to Notification No. F(4)(125)|68|Fin.(Genl) dated the 27th September, 1968.

\*\* (ii) The Delhi Sales Tax (Eighth Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. F|4(120)|68-Fin.(G) in Delhi Gazette dated the 15th November, 1968.

- (2) A copy of the Produce Cess Rules, 1969, (Hindi and English versions) published in Notification No. G.S.R. 888 in Gazette of India dated the 28th March, 1969, under section 22 of the Produce Cess Act, 1966.

### 5. Report of Public Accounts Committee

Shrimati Sushila Rohatgi presented the Sixty-ninth Report of the Public Accounts Committee on Appropriation Accounts (Defence Services), 1966-67 and Audit Report (Defence Services), 1968.

\*The notification was previously laid on the Table on the 25th November, 1968 and was re-laid under Rule 234(2) of the Rules of Procedure.

\*\*The notification was previously laid on the Table on the 9th December, 1968 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

## 6. The Budget (General) 1969-70—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 34 to 37 and 115 for which the Ministry of Foreign Trade and Supply is responsible continued and was concluded.

The cut motions moved on the 16th April, 1969, were negatived.

All the Demands for Grants for which the Ministry of Foreign Trade and Supply is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

*(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-30 P.M.)*

(ii) Discussion on the Demands for Grants Nos. 6 to 11 and 104 for which the Ministry of Education and Youth Services is responsible commenced and was concluded.

Two hundred and thirty-eight cut motions were moved and negatived.

All the Demands for Grants for which the Ministry of Education and Youth Services is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 18th April, 1969).*

S. L. SHAKDHER,  
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, April 18, 1969|Chaitra 28, 1891 (Saka)

No. 273

**1. Starred Questions**

Starred Questions Nos. 1171—1174 and 1777 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 6742—6750, 6752—6755, 6757—6805, 6807—6832, 6834—6906 and 6908—6940 were laid on the Table.

**3. Short Notice Question**

Short Notice Question No. 15 addressed to the Minister of Irrigation and Power regarding Failures of Generator Units at Barauni was orally answered and supplementary questions were also answered thereon.

**4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Civil), 1969, under article 151(1) of the Constitution.
- (2) A copy of the Appropriation Accounts (Civil), 1967-68.
- (3) A copy of Notification No. G.S.R. 919 published in Gazette of India dated the 2nd April, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, rescinding the Madhya Pradesh Coarse Grains (Export Control) Order, 1964.
- (4) A copy each of the following Notifications under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
  - (i) The Council of Homoeopathic System of Medicine, Punjab (Reconstitution and Reorganisation) Order, 1969, published in Notification No. S.O. 1301 (English version) and S.O. 1304 (Hindi version) in Gazette of India dated the 31st March, 1969.
  - (ii) The Punjab Labour Welfare Board (Reconstitution and Reorganisation) Order, 1969, published in Notification No. S.O. 1302 (English version) and S.O. 1305 (Hindi version) in Gazette of India dated the 31st March, 1969.

[P.T.O.]

(iii) The Punjab Bhudan Yagna Board (Reorganisation) Order, 1969, published in Notification No. S.O. 1303 (English version) and S.O. 1306 (Hindi version) in Gazette of India dated the 21st March, 1969.

(5) A copy of the Annual Report of the School of Planning and Architecture, New Delhi, for the year 1967-68, along with statement of accounts.

#### 5 Reports of Public Accounts Committee

Shri D. K. Kunte presented the following Reports of the Public Accounts Committee:—

(1) Forty-sixth Report on action taken by Government on the recommendations contained in their Fifty-seventh Report (Third Lok Sabha) on expenditure incurred by the External Publicity Division of the Ministry of External Affairs.

(2) Fifty-first Report on action taken by Government on the recommendations contained in their Fifteenth Report on Appropriation Accounts (Defence Services) 1965-66 and Audit Report (Defence Services) 1967.

#### 6. Report of Committee on Public Undertakings

Shri G. S. Dhillon presented the Forty-second Report of the Committee on Public Undertakings on Mazagon Dock Limited, Bombay.

#### 7. Statement Under Direction 115

Shri Hukam Chand Kachwai made a statement regarding certain information given by the Minister of State for Railways on the 23rd April, 1968 in answer to supplementaries on Starred Question No. 1384.

The Minister of State for Railways made a statement in reply thereto.

#### 8. The Budget (General) 1969-70—Demands for Grants

Discussion on the Demands for Grants Nos. 62 to 64 and 122 for which the Ministry of Information and Broadcasting is responsible commenced.

*(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)*

Forty-one cut motions were moved.

The discussion was not concluded.

#### 9. Private Member's Bills—Introduced

(1) The Constitution (Amendment) Bill, 1969 [*Amendment of article 39 (Bill No. 33 of 1969)*] by Shri Om Prakash Tyagi.

(2) The Constitution (Amendment) Bill, 1969 [*Amendment of article 39 (Bill No. 32 of 1969)*] by Shri Om Prakash Tyagi.

(3) The Identity Card Bill, 1969 by Shri Maharaj Singh Bharti.

(4) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969 (Amendment of sections 4, 5 etc.) by Shri Panna Lal Barupal.

The motion for leave to introduce the Bill moved by Shri Panna Lal Barupal was opposed. On the motion the House divided, Ayes 24, Noes 19. The motion was accordingly adopted and the Bill was introduced.

**10. Private Member's Bill—Amendment for Reference to Select Committee—Adopted.**

*The Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill, 1968 by Shri Anand Narain Mulla*

Shri Anand Narain Mulla concluded his speech on the motion for consideration of the Bill moved by him on the 3rd April, 1969.

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee.
- (2) Shri K. Hanumanthaiya
- (3) Shri K. M. Koushik
- (4) Chaudhuri Randhir Singh
- (5) Shri Humayun Kabir.
- (6) Shri Rabi Ray.
- (7) Shri Tenneti Viswanatham
- (8) Shri Shivajirao S. Deshmukh
- (9) Shri M. Narayana Reddy
- (10) Shri S. M. Krishna
- (11) Shri Erasmo de Sequeira
- (12) Shri George Fernandes.
- (13) Shri P. Govinda Menon

Chaudhuri Randhir Singh moved the following motion under Rule 366:—

“That rule 75(2) (a) of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires the moving of the amendment that the Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill, 1968 by Shri Anand Narain Mulla be referred to a Select Committee at an earlier stage, be suspended.”

The motion was adopted.

An Amendment for reference of the Bill to a Select Committee moved by Chaudhuri Randhir Singh was adopted as follows:—

“That the Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters by Shri Anand Narain Mulla, be referred to a Select Committee consisting of 22 members, namely:—

- (1) Shri N. C. Chatterjee
- (2) Shri Krishna Kumar Chatterji
- (3) Shri C. C. Desai

[P.T.O.]

- (4) Shri Shivajirao S. Deshmukh
- (5) Shri Shri Chand Goyal
- (6) Shri K. Hanumanthaiya
- (7) Shri S. M. Joshi
- (8) Shri S. M. Krishna
- (9) Shri Krishna Manoharan
- (10) Shri Vikram Chand Mahajan
- (11) Shri Bhola Nath Master
- (12) Shri P. Govinda Menon
- (13) Shri Bakar Ali Mirza
- (14) Shri H. N. Mukerjee
- (15) Shrimati Sharda Mukerjee
- (16) Shri Anand Narain Mulla
- (17) Shri K. Ananda Nambiar
- (18) Shri Mrityunjay Prasad
- (19) Shri K. Narayana Rao.
- (20) Shri Sheo Narain
- (21) Shri Tenneti Viswanatham; and
- (22) Chaudhuri Randhir Singh.

with instructions to report by the first day of the next session."

#### 11. Private Member's Bill—Under Consideration

*The Constitution (Amendment) Bill, 1968 (Amendment of articles 75, 164, etc.) by Shri Kameshwar Singh*

The motion for consideration of the Bill was moved by Shri Kameshwar Singh. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st April, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 21, 1969|Vaisakha 1, 1891 (Saka)

No. 274

### 1. Starred Question

Starred Questions Nos. 1202, 1203, 1206, 1208 and 1209 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6942—6954, 6956—6998, 7000—7051, 7053—7060 and 7062—7126 were laid on the Table.

### 3. Calling Attention

Shri D. N. Patodia called the attention of the Minister of Steel and Heavy Engineering to the serious mishap in Durgapur Steel Plant resulting in the stoppage of blast furnace and the reported alarming increase in indiscipline among the workers, which may lead to the closure of the steel plant.

The Minister of Steel and Heavy Engineering made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the "Fourth Five Year Plan 1969—74—Draft," along with a brief note.
- (2) A copy of the Report of the Indian Delegation to the Twenty-first World Health Assembly held at Geneva in May, 1968.
- (3) A copy of the Coal Mines (Conservation and Safety) Amendment Rules, 1969, published in Notification No. G.S.R. 938 in Gazette of India dated the 12th April, 1969, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.
- (4) A copy of the Annual Report of the Damodar Valley Corporation and Audit Report on the accounts thereof for the year 1967-68 under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (5) A copy of Notification No. S.O. 1229 published in Gazette of India dated the 25th March, 1969 containing corrigendum to S.O. 624 published in Gazette of India dated the 14th February, 1969, under section 296 of the Income-tax Act, 1961.
- (6) A copy each of Notification Nos. G.S.R. 920 to 922 published in Gazette of India dated the 3rd April, 1969, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

[P.T.O.]

(7) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 160 published in Gazette of India dated the 25th January, 1969 together with an explanatory memorandum.

(ii) G.S.R. 923 published in Gazette of India dated the 3rd April, 1969 together with an explanatory memorandum.

(8) A statement showing reasons for delay in laying the Notification mentioned at (7) (i) above.

#### **5. Matter under Rule 377**

Shri Surendra Kumar Tapuriah, raised a matter regarding Government's announcement of industrial licensing policy for the year 1969-70, outside the House on the 16th April, 1969, when the House was in session.

The Minister of Industrial Development, Internal Trade and Company Affairs made a statement on the subject.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

#### **6. The Budget (General) 1969-70—Demands for Grants**

(i) Discussion on the Demands for Grants Nos. 62 to 64 and 122 for which the Ministry of Information and Broadcasting is responsible concluded.

The cut motions moved on the 18th April, 1969, were negatived.

On the Demands, the House divided, Ayes 83; Noes 43. All the Demands for Grants for which the Ministry of Information and Broadcasting is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 1 to 5 and 103 for which the Ministry of Defence is responsible commenced.

One hundred and seventy-four cut motions were moved.

The discussion was not concluded.

#### **7. Half-an-Hour discussion on matters arising out of Answer to Question**

Shri M. L. Sondhi raised a half-an-hour discussion on points arising out of the answer given on the 14th April, 1969 to Unstarred Question No. 6222 regarding revision of pension rules.

Shri Prakashchand B. Sethi replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd April, 1969)*

S. L. SHAKDHER,  
Secretary.

#### **CORRIGENDUM**

In Bulletin—Part I dated April 18, 1969, item 9,—Page 1267,  
line 2 for "Ayes 24", read "Ayes 84".

1270

GMGIPND—LS I—449 (D) LS—21-4-69—8100.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 22, 1969 | Vaisakha 2, 1891 (Saka)

No. 275

### 1. Starred Questions

Starred Questions Nos. 1231—1234, 1236, 1238 and 1239 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7127—7141, 7143—7182, 7184—7188, 7190—7223, 7225—7232, 7234, 7235, 7238—7247, 7249—7255, 7257, 7259—7274 and 7276—7295 were laid on the Table.

### 3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Defence to the reported Court Orders regarding the arrest of Defence Security Corps Sepoys who were responsible for firing in Gun and Shell Factory, Cossipore, Calcutta, on the 8th April, 1969 and Government's reaction thereon.

The Minister of Defence made a statement in regard thereto.

### 4. Papers laid on the Table

(1) A copy each of the Annual Reports of the following Developments Councils for the year 1967-68, was laid on the table, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

- (i) Development Council for Inorganic Chemical Industries.
- (ii) Development Council for Heavy Electrical Industries.

### 5. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding accident to Indian Airlines Fokker Friendship aircraft (No. VT-DOJ) on the 21st April, 1969 near Khulna (East Pakistan).

[P.T.O.]

## 6. The Budget (General) 1969-70—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 1 to 5 and 103 for which the Ministry of Defence is responsible continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The cut motions moved on the 21st April, 1969, were negatived.

All the Demands for Grants for which the Ministry of Defence is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 68 to 72 and 125 for which the Ministry of Labour, Employment and Rehabilitation is responsible commenced.

One hundred and three cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd April, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 23, 1969|Vaisakha 3, 1891 (Saka)

No. 276

### 1. Starred Questions

Starred Questions Nos. 1261, 1264—1270 and 1272 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7296-7316, 7318—7396, 7398—7419 and 7421—7427 were laid on the Table.

### 3. Calling Attention

Shri Nath Pai called the attention of the Minister of Law and Social Welfare to the reported use of official machinery by the Kashmir Government in the forthcoming bye-elections in Kashmir, in the interest of the Congress candidates.

The Minister of Law and Social Welfare made a statement in regard thereto.

### 4. Paper Laid on the Table

A copy of the Coal Mines (Amendment) Regulations, 1969, published in Notification No. G.S.R. 945 (English version) and G.S.R. 946 (Hindi version) in Gazette of India dated the 12th April, 1969, was laid on the Table, under sub-section (7) of section 59 of the Mines Act, 1952.

### 5. Report of Committee on Private Members' Bills and Resolutions

Shri Ramavatar Shastri presented the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

### 6. The Budget (General) 1969-70—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 68 to 72 and 125 for which the Ministry of Labour, Employment and Rehabilitation is responsible continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The cut motions moved on the 22nd April, 1969, were negatived.

All the Demands for Grants for which the Ministry of Labour, Employment and Rehabilitation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

[P.T.O.]

**7. Half-an-Hour discussion on matters arising out of Answer to Question**

Shri Arangil Sreedharan raised a half-an-hour discussion on points arising out of the answer given on the 24th February, 1969 to Starred Question No. 121 regarding Fertilizers and Chemicals Travancore Limited.

Shri D. R. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th April, 1969).

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**  
(Brief Record of Proceedings)

Thursday, April 24, 1969|Vaisakha 4, 1891 (Saka)

**No. 277**

**1. Starred Questions**

Starred Questions Nos. 1291—1293 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 7428—7460, 7462—7509 and 7511—7573 were laid on the Table.

**3. Short Notice Question**

Short Notice Question No. 16 addressed to the Minister of Food and Agriculture regarding Shortage of Fodder and Drinking Water in Drought Affected Areas of Rajasthan was orally answered and supplementary questions were also answered thereon.

**4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Report of the International Airports Committee. ✓
- (2) A copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Funds Scheme, 1952, for the year 1967-68.
- (3) (i) A copy of Notification No. G.S.R. 2023 (English version) and G.S.R. 2024 (Hindi version) published in Gazette of India dated the 12th November, 1968, under section 12A of the Essential Commodities Act, 1955.  
(ii) A statement showing reasons for delay in laying the above Notification.

**5. The Budget (General) 1969-70—Demands for Grants**

Discussion on the Demand for Grant No. 99 for which the Planning Commission is responsible commenced and was concluded.

*(Lok Sabha adjourned at 1 P. M. and re-assembled at 2.05 P. M.)*

Thirty-four cut motions were moved and negatived.

The Demand for Grant for which the Planning Commission is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, was voted in full.

(Lok Sabha adjourned till 11 A. M. on Friday, the 25th April, 1969).

**S. L. SHAKDHER,**  
Secretary.

**1275**

**GMGIPND—LS I—530 (D) LS—244-69—810.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 25, 1969|Vaisakha 5, 1891 (Saka)

No. 278

### 1. Starred Questions

Starred Questions Nos. 1322, 1325, 1328, 1329, 1331 and 1332 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7574—7671, 7673--7697, 7699-7754, 7756—7769, 7772 and 7773 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 17 addressed to the Minister of Railways regarding reported statement made by the Minister of Railways at Chhapi (Gujarat) was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention

Shrimati I. a Palchaudhuri called the attention of the Minister of External Affairs to Shah of Iran's reported offer to India of two transit routes to Europe through Iran as an alternative to the closed Suez Canal and his reported statement criticising the Government of India in their dealings with Iran.

The Deputy Minister of External Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Merchant Shipping (Fire Appliances) Rules, 1969, published in Notification No. G.S.R. 932 in Gazette of India dated the 12th April, 1969, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy each of the following papers in pursuance of an assurance given by the Minister of State for Industrial Development, Internal Trade and Company Affairs, on the 8th April, 1969 in answer to a supplementary on Starred Question No. 935:—
  - (i) Memoranda Nos. I to III submitted by Shri Chandra Shekhar, Member, Rajya Sabha, containing allegations against the Birla Group of Industries.

[P.T.O.]

- ✓ (ii) Appendices I to IX containing Government's findings on the allegations contained in the above Memoranda.
- (3) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1969, published in Notification No. G.S.R. 891 in Gazette of India dated the 5th April, 1969, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
  - (4) A copy of the Foreigners (Restrictions on Residence) Amendment Order, 1969, published in Notification No. G.S.R. 858 in Gazette of India dated the 29th March, 1969, under sub-section (2) of section 3A of the Foreigners Act, 1946.
  - (5) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
    - (i) The All India Services (Discipline and Appeal) Rules, 1969, published in Notification No. G.S.R. 926 in Gazette of India dated the 12th April, 1969.
    - (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 1969, published in Notification No. G.S.R. 927 in Gazette of India dated the 12th April, 1969.
    - (iii) The Fourth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 928 in Gazette of India dated the 12th April, 1969.
    - (iv) The All India Services (Commutation of Pension) Amendment Regulations, 1969, published in Notification No. G.S.R. 929 in Gazette of India dated the 12th April, 1969.

## 6. Reports of Committee on Public Undertakings

Shri Prem Chand Verma presented the following Reports of the Committee on Public Undertakings:—

- (1) Forty-fourth Report on Fertilisers and Chemicals Travancore Limited.
- (2) Forty-eighth Report on action taken by Government on the recommendations contained in the Thirteenth Report of the Committee on Public Undertakings (Third Lok Sabha) on Management and Administration of Public Undertakings (Planning of Projects).

## 7. Reports of Estimates Committee

Shri S. Kandappan presented the following Reports of the Estimates Committee:—

- (1) Seventy-seventh Report on action taken by Government on the recommendations contained in the Tenth Report of the Estimates Committee on the Ministry of Railways—Commercial and other cognate matters relating to Indian Railways.
- (2) Eightieth Report on action taken by Government on the recommendations contained in the Eighty-third Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—Visva-Bharati University.

- (3) **Eighty-third Report on the Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Works, Housing and Urban Development)—Department of Printing and Stationery (Printing Wing).**
- (4) **Eighty-fourth Report on the Ministry of Home Affairs—Central Vigilance Commission.**

#### **8. Paper relating to Estimates Committee**

Shri S. Kandappan laid on the Table a Statement showing the final replies of Government to recommendations included in Chapter V of the Fifty-Second Report of the Estimates Committee which were not furnished by Government in time for inclusion in the said Action Taken Report relating to Ministry of Education—Aligarh Muslim University.

#### **9. Statement re. Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th April, 1969.

#### **10. The Budget (General) 1969-70—Demands for Grants**

Discussion on the Demands for Grants Nos. 83, 84 and 130 for which the Ministry of Steel and Heavy Engineering is responsible commenced.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Thirty-seven cut motions were moved.

The discussion was not concluded.

#### **11. Motion re: Forty-eighth Report of Committee on Private Members' Bills and Resolutions**

Shri Ramavatar Shastri moved the following motion:—

“That this House do agree with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd April, 1969.”

The motion was adopted.

#### **12. Private Member's Resolution—Negatived**

Discussion on the following Resolution moved by Shrimati Sushila Rohatgi on the 28th March, 1969, and the amendments thereto moved on the 11th April, 1969, continued:—

“In view of the recent controversy regarding the powers and functions of the Governors, and in the context of smooth Centre-State relations, this House is of opinion that a Committee of 30 Members of Parliament be constituted to consider the necessary amendments in the Constitution of India.”

Shri K. S. Ramaswamy took part in the debate.

Shrimati Sushila Rohatgi replied to the debate.

The Amendment moved by Shri Janardan Jagannath Shinkre was withdrawn by leave of the House.

The Amendment moved by Shri Samar Guha was negatived.

On the Resolution, the House divided, Ayes 53; Noes 102. The Resolution was accordingly negatived.

### 13. Private Member's Resolution—Under Consideration

Shri V. Viswanatha Menon moved the following Resolution:—

“Having regard to the seriousness of the charges that have been levelled against the Birla Group of concerns by very responsible persons including Members of Parliament, this House is of opinion that a High Power Commission should be appointed by the Government to go into those charges and recommend appropriate action.”

An Amendment was moved by Shri S. M. Banerjee.

The following members took part in the debate:—

- (1) Shri Shantilal Shah
- (2) Shri Madhu Limaye
- (3) Shri R. D. Bhandare
- (4) Shri J. M. Lobo Prabhu
- (5) Chaudhuri Randhir Singh
- (6) Shri S. Kandappan
- (7) Shri Amrit Nahata
- (8) Shri H. N. Mukerjee
- (9) Shri Tenneti Viswanatham (*Speech unfinished*). The discussion was not concluded.

### 14. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Benoy Krishna Daschowdhury raised a half-an-hour discussion on points arising out of the answer given on the 18th April, 1969 to Starred Question No. 1200 regarding recognition of past Government service of displaced persons.

Before Shri Daschowdhury's speech was finished, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th April, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 28, 1969/Vaisakha 8, 1891 (Saka)

No. 279

### 1. Starred Questions

Starred Questions Nos. 1351—1354 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7774—7787, 7789—7842, 7844—7943 and 7945—7949 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 18 addressed to the Minister of Irrigation and Power regarding utility of Pong Dam to Rajasthan was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention

Shri S. Xavier called the attention of the Minister of Food and Agriculture to the reported sale in black market of 13,000 bags of American gift wheat meant for free distribution in the drought affected areas of Tamil Nadu.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1969, published in Notification No. G.S.R. 792 in Gazette of India dated the 15th March, 1969, under section 10 of the Oilfields (Regulation and Development) Act, 1948.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of Hindustan Latex Limited, New Delhi, for the year 1967-68.

[P.T.O.]

- (ii) Annual Report of the Hindustan Latex Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cochin Refineries Limited, for the year 1967-68.
  - (ii) Annual Report of the Cochin Refineries Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1967-68.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1967-68 along with the Audited Accounts and the comments of Comptroller and Auditor General thereon.
- (5) A copy of Notification No. G.S.R. 901 published in Gazette of India dated the 5th April, 1969 making certain amendment to Notification No. G.S.R. 436 dated the 1st June, 1958, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (6) A copy of Notification No. G.S.R. 962 (English version) and G.S.R. 963 (Hindi version) published in Gazette of India dated the 12th April, 1969 under section 159 of the Customs Act, 1962.
- (7) A copy of the Central Excise (Fourth Amendment) Rules, 1969, published in Notification No. G.S.R. 987 in Gazette of India dated the 19th April, 1969, under section 38 of the Central Excises and Salt Act, 1944.

#### 6. Reports of Public Accounts Committee

Shri D. K. Kunte presented the following Reports of the Public Accounts Committee:—

- (1) Forty-seventh Report on action taken by Government on the recommendations contained in their Thirty-seventh Report (Third Lok Sabha) on paragraphs 12, 13, 14 and 28 of Audit Report (Defence Services) 1964.
- (2) Forty-eighth Report on action taken by Government on the recommendations contained in their Seventy-first Report (Third Lok Sabha) on the Appropriation Accounts (Defence Services) 1964-65 and Audit Report (Defence Services) 1966.
- (3) Fiftieth Report on action taken by Government on the recommendations contained in their Eleventh Report relating to 'New Service'/'New Instrument of Service'.

- (4) Fifty-second Report on action taken by Government on the recommendations contained in their Sixteenth Report on Appropriation Accounts (Defence Services) 1965-66 and Audit Report (Defence Services) 1967—Defence Production.
- (5) Sixty-second Report on action taken by Government on the recommendations contained in their Twenty-third Report on Appropriation Accounts (Railways) 1965-66 and Audit Report (Railways) 1967.
- (6) Sixty-third Report on action taken by Government on the recommendations contained in their Twenty-first Report on Appropriation Accounts (Civil) 1965-66 and Audit Report (Civil) 1967 relating to Department of Atomic Energy, Ministries of Finance etc.
- (7) Sixty-fifth Report on action taken by Government on the recommendations contained in their Sixty-third Report (Third Lok Sabha) on Appropriation Accounts (Civil) 1964-65 and Audit Report (Civil) 1966 and Audit Report (Commercial) 1966 relating to Ministries of Transport and Shipping etc.
- (8) Sixty-sixth Report on action taken by Government on the recommendations contained in their Sixty-second Report (Third Lok Sabha) on Appropriation Accounts (Civil) 1964-65 and Audit Report (Civil) 1966 relating to Ministries of Health, Family Planning etc.
- (9) Seventieth Report on action taken by Government on the recommendations contained in their Twenty-fifth Report relating to the Ministries of Home Affairs etc.

#### 7. Reports of Committee on Public Undertakings

Shri G. S. Dhillon presented the following Reports of the Committee on Public Undertakings:—

- (1) Thirty-third Report on action taken by Government on the recommendations contained in their Twenty-ninth Report (Third Lok Sabha) on Durgapur Steel Plant of Hindustan Steel Limited.
- (2) Forty-third Report on Sindri Unit of Fertilizer Corporation of India Limited [Paras in Section II of Audit Report (Commercial), 1968].
- (3) Fiftieth Report on action taken by Government on the recommendations contained in the Fifty-second Report of the Estimates Committee (Third Lok Sabha) on personnel Policies of Public Undertakings.

#### 8. The Budget (General) 1969-70—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 83, 84 and 130 for which the Ministry of Steel and Heavy Engineering is responsible continued and was concluded.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

The cut motions moved on the 25th April, 1969, were negatived.

All the Demands for Grants for which the Ministry of Steel and Heavy Engineering is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 73 and 74 for which the Ministry of Law is responsible commenced and was concluded.

Thirteen cut motions were moved and negatived.

All the Demands for Grants for which the Ministry of Law is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were voted in full.

(iii) At 6-30 P.M. the following Demands for Grants as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1969-70, were submitted to the vote of the House and granted in full:—

- (i) Demands Nos. 14 to 28 and 105 to 112 for which the Ministry of Finance is responsible;
- (ii) Demands Nos. 38 to 42 and 116 to 118 for which the Ministry of Health and Family Planning and Works, Housing and Urban Development is responsible;
- (iii) Demands Nos. 75 to 77 and 126 for which the Ministry of Petroleum and Chemicals and Mines and Metals is responsible;
- (iv) Demands Nos. 78 to 82 and 127 to 129 for which the Ministry of Shipping and Transport is responsible;
- (v) Demands Nos. 85 to 88, 131 and 132 for which the Ministry of Tourism and Civil Aviation is responsible;
- (vi) Demands Nos. 89, 90 and 133 for which the Department of Atomic Energy is responsible;
- (vii) Demands Nos. 91 to 95, 134 and 135 for which the Department of Communications is responsible;
- (viii) Demand No. 96 for which the Department of Parliamentary Affairs is responsible;
- (ix) Demand No. 100 for which Lok Sabha is responsible;
- (x) Demand No. 101 for which Rajya Sabha is responsible; and
- (xi) Demand No. 102 for which the Secretariat of the Vice-President is responsible.

#### **9. Government Bill—Introduced**

The Appropriation (No. 3) Bill, 1969.

#### **10. Government Bill—Passed**

*The Appropriation (No. 3) Bill, 1969*

The motion for consideration of the Bill was moved by Shri Mararji R. Desai.

The following members took part in the debate:—

- (1) Shri N. G. Ranga

(2) Shri Madhu Limaye

(3) Shri S. M. Banerjee

(4) Shri Surendranath Dwivedy

Shri Morarji R. Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji R. Desai.

The motion was adopted and the Bill was passed.

**11. Half-an-Hour discussion on matters arising out of Answer to Question**

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 19th February, 1969 to Starred Question No. 45 regarding negotiations with China.

Shri Dinesh Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th April, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, April 29, 1969|Vaisakha 9, 1891 (Saka)

No. 280

### 1. Starred Questions

Starred Questions Nos. 1381—1387 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7950—7967, 7969—8029, 8031—8037 and 8039—8104 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 19 addressed to the Minister of Irrigation and Power regarding Pochampad Project was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Kameshwar Singh called the attention of the Minister of External Affairs to the reported arrest of an Indian Embassy official at Djakarta airport.

The Deputy Minister of External Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review by the Government on the working of the Heavy Electricals (India) Limited, Bhopal, for the year 1967-68.
  - (b) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) (a) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, for the year 1967-68.
- (b) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Hindi version of Notification No. G.S.R. 416 published in Gazette of India dated the 22nd February, 1969, under sub-section (3) of section 637 of the Companies Act, 1956.
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review by the Government on the working of the Ashoka Hotels Limited, New Delhi, for the year 1967-68.
  - (b) Annual Report of the Ashoka Hotels, Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review by the Government on the working of the Janapath Hotels Limited, New Delhi, for the year 1967-68.
  - (b) Annual Report of the Janapath Hotels Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the 'Performance Budgets of Selected Organisations—1969-70 Volume II' (Hindi and English versions).

## **6. Report of Estimates Committee**

Shri P. Venkatasubbaiah presented the Eighty-seventh Report of the Estimates Committee on the Ministry of Foreign Trade and Supply—Import of Wool, Nylon, Woollen Yarn and other Woollen Products for the Woollen Textile Industry and its allocation to various units since October, 1962.

## **7. Reports of Public Accounts Committee**

Shri D. K. Kunte presented the following Reports of the Public Accounts Committee:—

- (1) Thirty-sixth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Second, Third and Seventh Reports relating to Revenue Receipts.
- (2) Fifty-third Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Fifty-first Report (Third Lok Sabha) and Nineteenth Report—Defence Services.

- (3) Sixty-first Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Sixty-first Report (Third Lok Sabha) and Fourteenth Report relating to the Ministry of Education.
- (4) Sixty-seventh Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Sixtieth Report (Third Lok Sabha) relating to Excess Payment and Avoidable Expenditure.
- (5) Seventy-fifth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Fifty-ninth Report (Third Lok Sabha) relating to Ministries of Education, Food, Agriculture, Community Development and Cooperation, Industry and Department of Social Welfare.
- (6) Seventy-sixth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Seventeenth and Twenty-ninth Reports relating to Revenue Receipts—Income-tax and General.
- (7) Seventy-seventh Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Twenty-fourth Report relating to Revenue Receipts—Customs and Union Excise.
- (8) Seventy-eighth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Forty-second and Sixty-second Reports (Third Lok Sabha) relating to Children's Film Society.
- (9) Seventy-ninth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Twenty-sixth Report on Appropriation Accounts (Civil) 1965-66 and Audit Report (Civil), 1967 relating to the Ministries of Finance, Industrial Development & Company Affairs (Department of Industrial Development) and Steel Mines and Metals (Department of Iron and Steel and Mines and Metals).
- (10) Eightieth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Twenty-eighth Report on action taken on their First Report regarding Purchase of Road Rollers.
- (11) Eighty-first Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Fourth Report on action taken on the Sixty-fourth Report (Third Lok Sabha) regarding Purchase of Defective Tyres.
- (12) Eighty-second Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Twenty-seventh Report on Appropriation

[P.T.O.]

Accounts (Civil) 1965-66, Audit Report (Civil), 1967 and Audit Report (Commercial), 1967 relating to the Ministries of Information and Broadcasting; Works, Housing & Supply (Department of Works Housing) and Food, Agriculture, Community Development & Cooperation (Departments of Agriculture and Food).

### **8. Reports of Committee on Public Undertakings**

Shri G. S. Dhillon presented the following Reports of the Committee on Public Undertakings:—

- (1) Thirty-second Report on action taken by Government on the recommendations contained in their Ninth Report on Central Warehousing Corporation.
- (2) Thirty-fifth Report on action taken by Governmnet on the recommendations relating to the Hindustan Shipyard Ltd., the Fertilizer Corporation of India Ltd., and Hindustan Steel Ltd., contained in the Seventh Report of the Public Accounts Committee (Third Lok Sabha) on Audit Report (Civil), 1962— Chapters VIII and IX.
- (3) Fortieth Report on action taken by Government on the recommendations relating to Public Undertakings, contained in the Twenty-third Report of the Public Accounts Committee (Third Lok Sabha) on Audit Report (Commercial) 1963.
- (4) Forty-first Report on action taken by Government on the recommendations contained in their Sixth Report (Third Lok Sabha) on Fertilizer Corporation of India Limited.
- (5) Forty-fifth Report on action taken by Government on the recommendations contained in their Thirty-first Report (Third Lok Sabha) on Alloy Steel Project and Coal Washeries Project of Hindustan Steel Limited.
- (6) Fority-sixth Report on Indian Drugs and Pharmaceuticals Limited.
- (7) Forty-ninth Report on Industrial Finance Corporation of India.

### **9. Government Bill—Under consideration**

#### *The Finance Bill, 1969*

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

*(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-15 P.M.)*

The following members took part in the debate:—

- (1) Shri C. C. Desai
- (2) Shri Asoka Mehta
- (3) Shri S. S. Kothari

- (4) Shri Mrityunjay Prasad
- (5) Shri Yogendra Sharma
- (6) Shri Sheo Narain
- (7) Shri Arangil Sreedharan
- (8) Shri P. G. Sen
- (9) Syed Badrudduja
- (10) Shri Shivajirao S. Deshmukh
- (11) Shri Maharaj Singh Bharti
- (12) Seth Achal Singh (*Speech unfinished*)

The discussion was not concluded.

**\*10. Intimations Re: Arrest and Conviction of Members**

(1) The Chairman informed the House of a communication dated the 29th April, 1969, from the Sub-Divisional Magistrate, Parliament Street, New Delhi, to the Speaker, intimating that Sarvashri Jyotirmoy Bosu, C.K. Chakrapani and Pattiam Gopalan, Members, Lok Sabha, were arrested at 12.10 P.M. on the 29th April, 1969 under section 188 of the Indian Penal Code, for their defiance of the prohibitory orders promulgated under section 144 of the Code of Criminal Procedure in the area of Parliament Street including Raisina Road, Rafi Marg etc. and were being produced before the Judicial Magistrate, for remand.

(2) The Deputy Speaker informed the House of a communication dated the 29th April, 1969 from the Magistrate First Class, New Delhi, to the Speaker, intimating that Sarvashri Jyotirmoy Bosu, C. K. Chakrapani and Pattiam Gopalan, Members, Lok Sabha, were tried at the Parliament Street Courts before the Magistrate, First Class, New Delhi on a charge of defying the prohibitory orders promulgated under section 144 of the Code of Criminal Procedure in the area of Parliament Street including Raisina Road, Rafi Marg etc. After a trial on that day, the Members were found guilty of offence under section 188 of the Indian Penal Code and were sentenced to undergo simple imprisonment for ten days each and that they were lodged at Central Jail, Tihar.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th April, 1969).

**S. L. SHAKDHER,**  
Secretary.

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\*Announcements made at 3-35 P.M. and 5-55 P.M. respectively.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 30, 1969/Vaisakha 10, 1891 (Saka)

No. 281

### 1. Starred Questions

Starred Questions Nos. 1411—1413 and 1415 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8105—8113, 8115—8138, 8140—8174, 8176—8213 and 8215—8233 were laid on the Table.

### 3. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of External Affairs to the reported talks between India and Pakistan High Commissioners and the Chief Minister of West Bengal regarding the resumption of trade between the two countries; and Calcutta meeting's plea for confederation.

The Minister of External Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, Bihar, for the period from 4th October, 1967 to 31st March, 1968.
  - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, Bihar, for the period from 4th October, 1967 to 31st March, 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Goa Shipyard Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (iii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (iv) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (v) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement of cases in which lowest tenders have not been accepted by the India Supply Mission, London and India Supply Mission, Washington, for the half year ending the 31st December, 1968.

## 5. Minutes of Parliamentary Committees—Laid on the Table

(i) Minutes of the sittings of the Estimates Committee relating to the following Reports were laid on the Table:—

- (1) Sixty-ninth Report on the Ministry of Education—National Archives of India.
- (2) Seventy-sixth Report on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Forestry.
- (3) Seventy-eighth Report on the Ministry of Home Affairs—Central Bureau of Investigation.
- (4) Eighty-fourth Report on the Ministry of Home Affairs—Central Vigilance Commission.
- (5) Eighty-fifth Report on the Ministry of Industrial Development, Internal Trade and Company Affairs—Recognition of additional capacity in the Barrel Industry inspite of it being on the Banned List.
- (6) Eighty-sixth Report on the Ministry of Petroleum and Chemicals—Purchase of oil barrels by the Indian Oil Corporation during 1966-67 against Tender No. OP/Ten-7/65.

(ii) Minutes of the Thirty-third and Thirty-fourth Sittings of the Committee on Government Assurances held on the 17th and 29th April, 1969, respectively, were laid on the Table.

(iii) Minutes of the Forty-third to Forty-seventh Sittings of the Committee on Petitions, were laid on the Table.

(iv) Minutes of the sittings of the Committee on Public Undertakings relating to the following Reports were laid on the Table:—

- (1) Twenty-fifth Report on Praga Tools Ltd., [Paras in Section IV of Audit Report (Commercial), 1968].
- (2) Twenty-sixth Report on Trombay Unit of Fertilizer Corporation of India [Paras in Section II of Audit Report (Commercial), 1968].
- (3) Twenty-seventh Report on Hindustan Cables Ltd. [Paras in Section II of Audit Report (Commercial), 1968].
- (4) Forty-second Report on Mazagon Dock Ltd., Bombay.

- (5) Forty-third Report on Sindri Unit of Fertilizer Corporation of India [Paras in Section II of Audit Report (Commercial), 1968].
- (6) Forty-fourth Report on Fertilizers and Chemicals, Travancore Ltd.
- (7) Forty-sixth Report on Indian Drugs and Pharmaceuticals Ltd.
- (8) Forty-seventh Report on Public Relations and Publicity in Public Undertakings.
- (9) Forty-ninth Report on Industrial Finance Corporation of India.
- (10) Fifty-first Report on State Trading Corporation of India.
- (11) Twenty action taken Reports Nos. Twenty-second, Twenty-third, Twenty-fourth, Twenty-eighth to Forty-first, Forty-fifth, Forty-eighth and Fiftieth Reports; and
- (12) Procedural and Miscellaneous Matters.

#### **6. Reports of Estimates Committee**

Shri P. Venkatasubbaiah presented the following Reports of the Estimates Committee:—

- (1) Seventy-fourth Report on the Ministry of Shipping and Transport—Inland Water Transport.
- (2) Eighty-fifth Report on the Ministry of Industrial Development, Internal Trade and Company Affairs—Recognition of additional capacity in the barrel industry inspite of its being on the banned list.
- (3) Eighty-sixth Report on the Ministry of Petroleum and Chemicals—Purchase of oil barrels by the Indian Oil Corporation during 1966-67 against Tender No. OP/TEN-7/65.
- (4) Eighty-eighth Report—Publications of selected Ministries of the Government of India.

#### **7. Reports of Public Accounts Committee**

Shri M. R. Masani presented the following Reports of the Public Accounts Committee:—

- (1) Sixtieth Report on Appropriation Accounts (Railways) 1966-67 and Audit Report (Railways) 1968.
- (2) Sixty-fourth Report on action taken by Government on the recommendations contained in their Sixty-eighth Report (Third Lok Sabha) on Appropriation Accounts (Civil) 1964-65 and Audit Report (Civil) 1966 relating to the Ministries of Finance, Health and Family Planning, Information and Broadcasting, Iron and Steel and Supply, Technical Development and material Planning etc.
- (3) Sixty-eighth Report on action taken by Government on the recommendations contained in their Fiftieth, Fifty-fifth and Fifty-sixth Reports (Third Lok Sabha) relating to Barter Deals sanctioned by the Iron and Steel Controller.
- (4) Seventy-first Report on Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), 1968 relating to the Ministries of Steel

and Heavy Engineering (Department of Steel); Health, Family Planning, Works, Housing and Urban Development; Food, Agriculture, Community Development and Cooperation (Department of Cooperation) and Irrigation and Power.

- (5) Seventy-second Report on Customs and Union Excise [Chapters II and III of Audit Report (Civil) on Revenue Receipts, 1968].
- (6) Seventy-third Report on Direct Taxes [Chapters IV and V of Audit Report (Civil) on Revenue Receipts, 1968].
- (7) Seventy-fourth Report on Audit Report (Commercial) 1968, Chapter XVIII, relating to the Forest Department, Andamans (Ministry of Food, Agriculture, Community Development and Cooperation).

### **8. Reports of Committee on Public Undertakings**

Shri G. S. Dhillon presented the following Reports of the Committee on Public Undertakings:—

- (1) Thirty-fourth Report on action taken by Government on the recommendations contained in their Thirtieth Report (Third Lok Sabha) on Bhilai Steel Plant.
- (2) Thirty-sixth Report on action taken by Government on the recommendations contained in their Twenty-third Report (Third Lok Sabha) on Indian Airlines Corporation, New Delhi.
- (3) Thirty-seventh Report on action taken by Government on the recommendations contained in their Fifth Report (Third Lok Sabha) on Oil & Natural Gas Commission.
- (4) Thirty-eighth Report on action taken by Government on the recommendations contained in their Fortieth Report (Third Lok Sabha) on Materials Management in Public Undertakings.
- (5) Thirty-ninth Report on action taken by Government on the recommendations contained in their Thirty-fifth Report (Third Lok Sabha) on Indian Oil Corporation (Marketing Division).
- (6) Forty-seventh Report on Public Relations and Publicity in Public Undertakings.
- (7) Fifty-first Report on State Trading Corporation of India Limited.

### **9. Report of Committee on Government Assurances**

Shrimati Savitri Shyam presented the Fifth Report of the Committee on Government Assurances.

### **10. Report of Committee on Petitions**

Shri S. C. Samanta presented the Fifth Report of the Committee on Petitions.

### **11. Evidence before Committee on Petitions—Laid on the Table**

Shri S. C. Samanta laid on the Table a copy of the Evidence given before the Committee on Petitions.

**12. Matter Under Rule 377**

Chawdhury Sadhu Ram raised matter regarding contemplated legal action by Government against the Shankaracharya of Puri for his reported statement on March 29, 1969 at Patna regarding untouchability.

The Minister of State for Home Affairs made a statement on the subject.

**13. Government Bill—Under consideration**

**The Finance Bill, 1969**

Discussion on the motion for consideration of the Bill moved on the 29th April, 1969, continued.

The following members took part in the debate:—

- (1) Seth Achal Singh
- (2) Shri Era Sezhiyan  
(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.*)
- (3) Shri B. N. Katham
- (4) Shri P. Ramamurti
- (5) Shri Narendra Kumar Salve
- (6) Shri Madhu Limaye
- (7) Shri Chandrika Prasad
- (8) Shri D. N. Patodia
- (9) Shri N. P. C. Naidu
- (10) Shri Jageshwar Yadav
- (11) Shri Jaipal Singh
- (12) Shri Hardayal Devgun
- (13) Shri Prabhu Dayal Himatsinghka
- (14) Shri Abdul Ghani Dar
- (15) Pandit D. N. Tiwary
- (16) Shri Tenneti Viswanatham

Shri Morarji R. Desai replied to the debate.

The motion for consideration was adopted.

The discussion on the Bill was not concluded.

**14. Opinions of the Attorney General of India—Laid on the Table**

Shri Morarji R. Desai laid on the Table a copy each of the following opinions of the Attorney General pertaining to Clause 24 of the Finance Bill, 1969:—

- (1) Opinion dated 23rd April, 1968 of the then Attorney General.
- (2) Opinion dated 12th March, 1969 of the Attorney General.

**15. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Thirty-fifth Report of the Business Advisory Committee.

[P.T.O.]

## 16. Statement by Minister

The Minister of State for Home Affairs made a statement regarding temporary Central Government employees who participated in the strike of September 19, 1968.

## 17. Half-an-Hour Discussion on matters arising out of Answer to Question

Shri N. K. Sanghi raised a half-an-hour discussion on points arising out of the answer given on the 17th April, 1969 to Starred Question No. 1156 regarding constitution of a Film Council.

Shri I. K. Gujral replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st May, 1969).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Thursday, May 1, 1969/Vaisakha 11, 1891 (Saka)

No. 282

#### 1. Starred Questions

Starred Questions Nos. 1441, 1442, 1444, 1449, 1452, 1456, 1462 and 1468 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8234-8282, 8284-8310, 8312-8323 and 8325-8348 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 20 addressed to the Minister of Food and Agriculture regarding Deaths in Famine-Affected Areas of Rajasthan was orally answered and supplementaries were also answered thereon.

#### 4. Calling Attention

Shri Suraj Bhan called the attention of the Minister of External Affairs to the reported invitation by Indonesia for a common policy in respect of Navy by the South East Asian countries and the reaction of Government of India thereon.

The Deputy Minister of External Affairs made a statement in regard thereto.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (ii) A statement showing reasons for delay in lying the above document.
- (2) A copy of the Delhi Motor Vehicles (First Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. F. 3 (34)/68-69 in Delhi Gazette dated the 3rd April, 1969, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

[P.T.O.]

- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 917 (Hindi and English versions) published in Gazette of India dated the 1st April, 1969 making certain amendment to Notification No. G.S.R. 914 dated the 10th June, 1966.
  - (ii) The Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1969, published in Notification No. S. O. 835 in Gazette of India dated the 1st March, 1969.
- (4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Pay) First Amendment Rules, 1969, published in Notification No. G.S.R. 975 in Gazette of India dated the 19th April, 1969.
  - (ii) The Indian Forest Service (Recruitment) Amendment Rules, 1969, published in Notification No. G.S.R. 976 in Gazette of India dated the 19th April, 1969.
- (5) (i) A copy of the Delhi Panchayat Raj (Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. F.26 (4) / Panch. Elec. 68 in Delhi Gazette dated the 6th March, 1969, under sub-section (3) of section 102 of the Delhi Panchayat Raj Act, 1954.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (6) A statement indicating the result of market loan floated by the Government of India in April, 1969.

#### **6: Report of Select Committee**

Shri Tenneti Vishwanatham presented the Report of the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha.

#### **7. Evidence before Select Committee—laid on the Table**

Shri Tenneti Viswanatham laid on the Table—

- (1) A copy of the evidence given before the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha;
- (2) Copies of Memoranda/Representations received by the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha.

#### **8. Presentation of Petition**

Shri S. A. Dange presented a petition from Sarvashri Jagdish Oberai, A. S. Chauhan, New Delhi, and others regarding repeal of the Essential Services Maintenance Act, 1968, recognition of Unions, withdrawal of cases against employees and grant of need-based minimum wage etc.

#### **9. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 5th May, 1969.

#### 10. Motion re: Thirty-fifth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on the 30th April, 1969.”

The motion was adopted.

#### 11. Government Bill—Under Consideration

*The Finance Bill, 1969*

Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

*(Lok Sabha adjourned at 1-05 P. M. and re-assembled at 2-05 P. M. )*

Clauses 3 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 12 were adopted.

The Attorney General gave clarifications on the opinions of the Attorney General pertaining to Clause 24 of the Bill.

The discussion on the Bill was not concluded.

#### 12. Private Members' Bills—Introduced

(1) The Trade Unions (Amendment) Bill, 1969 (*Amendment of section 2 and substitution of sections 4, 5, etc.*) by Shri Tenneti Viswanatham.

(2) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 86 and 175 and omission of articles 87 and 176*) by Shri Tenneti Viswanatham.

(3) The Conferment of Decorations of Persons (Abolition) Bill, 1969 by Shri J. B. Kripalani.

(4) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 217 and 224*) by Shri Om Prakash Tyagi.

#### 13. Private Members Bill—Under Consideration

*The Constitution (Amendment) Bill, 1968 (Amendment of articles 75, 164, etc.) by Shri Kameshwar Singh*

Shri Kameshwar Singh concluded his speech on the motion for consideration of the Bill moved by him on the 18 April, 1969.

An Amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Madhu Limaye.

The following members took part in the debate:—

- (1) Chaudhuri Randhir Singh
- (2) Shri Bal Raj Madhok
- (3) Shri Prakash Vir Shastri
- (4) Shri Prabhu Dayal Himatsingka
- (5) Shri S. M. Krishna
- (6) Shri Shashi Bhushan
- (7) Shri R. D. Bhandare

- (8) Shri K. Narayana Rao
- (9) Shri Humayun Kabir
- (10) Shri K. Ananda Nambiar
- (11) Shri Sheo Narain
- (12) Shri Ramavatar Shastri
- (13) Shri Madhu Limaye (*Speech unfinished*)

The discussion was not concluded. The House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th May, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

BULLETIN -- PART I

/ Brief Record of Proceedings /

Monday, May 5, 1969/Vaisakha 15, 1891 (Saka)

No. 283

## Obituary Reference

Shrimati Indira Gandhi, Sarvashri M. R. Masani, Jagannath Rao Joshi, K. Anbazhagan, S. A. Dange, Surendranath Dwivedy, Frank Anthony, K. Ananda Nambiar, Ram Sewak Yadav, Humayun Kabir, J. B. Kripalani, M. Muhammad Ismail, Anand Narain Mulla, Kikar Singh, N. C. Chatterjee, Prakash Vir Shastri and the Speaker made references to the passing away of Dr. Zakir Husain, President of India.

The following Resolution moved by Shrimati Indira Gandhi was unanimously adopted :-

"The Lok Sabha, assembled under the shadow of a national tragedy, expresses its profound sense of sorrow at the sudden death of the President of India, Dr. Zakir Husain, and pledges itself to promote the high ideals of patriotism, national unity, secularism and the service of humanity which he upheld."

As a mark of respect to the memory of Dr. Zakir Husain, Members stood in silence for a short while and the House was adjourned.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th May, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Tuesday, May 6, 1969|Vaisakha 16, 1891 (Saka)

No. 284

#### 1. Starred Questions

Starred Questions Nos. 1502—1506 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 1471—1500 which were put down on the Order Paper for the 5th May, 1969 were also laid on the Table today, the Lok Sabha having adjourned without transacting any business on the 5th May, 1969.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8518—8554, 8556—8573, 8575—8610 and 8612—8684 were laid on the Table.

Replies to Unstarred Questions Nos. 8349—8377, 8379—8456, 8458—8465, 8467—8475, 8477—8499 and 8501—8517 which were put down on the Order Paper for the 5th May, 1969, were also laid on the Table today.

#### 3. Short Notice Question

Short Notice Question No. 21 addressed to the Minister of Railways regarding Casual Labour and other Railway Employees who took part in September, 1968 strike was orally answered and supplementaries were also answered thereon.

#### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1967-68.
  - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1967-68.
  - (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (3) A copy of Notification No. G.S.R. 964 (English version) and G.S.R. 965 (Hindi version) published in Gazette of India dated the 12th April, 1969, under section 159 of the Customs Act, 1962.
  - (4) A copy of the Customs and Central Excise Duties Export Drawback (General) Ninth Amendment Rules, 1968, published in Notification No. G.S.R. 966 (English version) and G.S.R. 967 (Hindi version) published in Gazette of India dated the 12th April, 1969, under section 159 of the Customs Act, 1962, and section 38 of the Central Excise and Salt Act, 1944.
  - (5) A copy of Notification No. S.O. 1416 published in Gazette of India dated the 9th April, 1969 making certain corrections and amendments in Schedule V of the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Haryana, under sub-section (2) of section 9 of the Representation of the People Act, 1950.

#### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 30th April, 1969 Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-second Amendment) Bill, 1969 passed by Lok Sabha on the 15th April, 1969.

#### **6. Motion for Election to Committee**

Shri M. R. Krishna moved the following motion:—

“That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term of one year commencing from the 17th June, 1969, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

#### **7. Government Bill—Passed**

*The Finance Bill, 1969.*

Clause-by-clause consideration of the Bill continued.

Clauses 13 and 14 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 18 were adopted.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)  
Clauses 19 to 23 were adopted.

On Clause 24, as amended, the House divided, Ayes 132; Noes 48.  
Clause 24, as amended, was accordingly adopted.

Clauses 25 to 29 were adopted.

On amendment No. 22 to Clause 30 moved by Shri S. S. Kothari, the House divided, Ayes 41; Noes 129. The amendment was accordingly negatived.

Clauses 30 to 34 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji R. Desai.

The following members took part in the debate:—

- (1) Shri Tulshidas Jadhav
- (2) Shri R. K. Amin
- (3) Shri S. Kandappan
- (4) Shri Bal Raj Madhok
- (5) Dr. Ranen Sen
- (6) Shri Shiva Chandra Jha
- (7) Shri K. Narayana Rao
- (8) Shri Srinibas Mishra
- (9) Shri Morarji R. Desai

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th May, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, May 7, 1969|Vaisakha 17, 1891 (Saka)

No. 285

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Krishna Chandra, who was a Member of the First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 1533—1538 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 8685—8762, 8764—8778, 8780—8794 and 8796—8825 were laid on the Table.

### 4. Calling Attention

Shri S. S. Kothari called the attention of the Minister of Finance to the Supreme Court decision invalidating certain sections of the Gold Control Act and the Government's reaction thereto.

The Minister of Finance made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export of Stainless Steel Utensils (Inspection) Amendment Rules, 1969, published in Notification No. S.O. 1428 in Gazette of India dated the 15th April, 1969.
  - (ii) The Export of Mica (Inspection) Amendment Rules, 1969, published in Notification No. S.O. 1431 in Gazette of India dated the 15th April, 1969.

[P.T.O.]

(2) (i) A copy of Notification No. S. O. 741 (Hindi and English versions) published in Gazette of India dated the 20th February, 1969, regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

#### 6. Government Bills—Passed

(i) *The Estate Duty (Distribution) Amendment Bill, 1969*

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

An Amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Shiva Chandra Jha.

The following members took part in the debate:—

- (1) Shri R. K. Amin
- (2) Shri S. Kandappan
- (3) Dr. Ranen Sen
- (4) Shri Dinkar Desai
- (5) Shri N. K. Sanghi
- (6) Shri Shiva Chandra Jha
- (7) Shri S. S. Kothari

Shri Morarji R. Desai replied to the debate.

The Amendment moved by Shri Shiva Chandra Jha was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji R. Desai.

The motion was adopted and the Bill was passed.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

(ii) *The Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha*

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued.

Clause 10 was adopted, as amended.

Clauses 11 to 22 were adopted.

On amendment No. 13 to Clause 23 moved by Shri Deorao S. Patil, the House divided, Ayes 30; Noes 72. The amendment was accordingly negatived.

Clauses 23 to 32 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. S. Ramaswamy.

Shri Tenneti Viswanatham took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

(iii) *The Union Territories (Separation of Judicial and Executive Functions) Bill, 1968, as reported by Joint Committee*

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Vidya Charan Shukla.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Shiva Chandra Jha.

The following members took part in the debate:—

- (1) Shri M. Meghachandra
- (2) Shri Hem Raj
- (3) Shri Srinibas Mishra
- (4) Shri R. D. Bhandare
- (5) Shri Maharaj Singh Bharti
- (6) Shri Prem Chand Verma
- (7) Shri K. Narayana Rao
- (8) Shri P. Ramamurti

Shri Vidya Charan Shukla replied to the debate.

The Amendment moved by Shri Shiva Chandra Jha was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 9 were adopted.

The Schedule was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

Shri Shiva Chandra Jha took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

#### **7. Government Bill—Under Consideration**

*The Companies (Amendment) Bill, 1968*

The motion for consideration of the Bill was moved by Shri Fakhruddin Ali Ahmed.

[P.T.O.]

An Amendment for reference of the Bill to a Select Committee was moved by Shri M. R. Masani.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shri Prem Chand Verma
- (3) Shri Kanwar Lal Gupta (*Speech unfinished*).

The discussion was not concluded.

#### **8. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Thirty-sixth Report of the Business Advisory Committee.

#### **9. Half-an-Hour Discussion on Matters arising out of Answer to Question**

Shri S. S. Kothari raised a half-an-hour discussion on points arising out of the answer given on the 11th March, 1969 to Unstarred Question No. 2490 regarding pending applications for scooters and cars.

Shri Fakhruddin Ali Ahmed replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th May, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Thursday, May 8, 1969|Vaisakha 18, 1891 (Saka)

No. 286

#### 1. Starred Questions

Starred Questions Nos. 1561—1564 and 1566 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8826—8883 and 8885—8974 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 22 addressed to the Minister of Information and Broadcasting and Communications regarding Association of Muslim Journalists was orally answered and supplementaries were also answered thereon.

#### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Metalliferous Mines (First Amendment) Regulations, 1969, published in Notification No. G.S.R. 1016 in Gazette of India dated the 26th April, 1969, under sub-section (7) of section 59 of the Mines Act, 1952.
- (2) A copy of the Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1969, published in Notification No. G.S.R. 997 in Gazette of India dated the 16th April, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1967-68 along with the Audited Accounts

[P.T.O.]

and the comments of the Comptroller and Auditor General thereon.

### 5. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Forty-ninth Report of the Committee on Private Member's Bills and Resolutions.

### 6. Personal Explanation under Rule 357

Shri Kanwar Lal Gupta made a personal explanation regarding certain remarks made by him in the House on the 22nd April, 1969, during the proceedings on Calling Attention.

### 7. Motion re: Thirty-sixth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 7th May, 1969.”

The motion was adopted.

### 8. Motion

Shrimati Indira Gandhi moved the following motion:—

“That the ‘Fourth Five Year Plan 1969—74—Draft’ laid on the Table of the House on the 21st April, 1969, be taken into consideration.”

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

Nine Substitute Motions were moved by Sarvashri Shiva Chandra Jha, Ramavatar Shastri, Shri Chand Goyal, Humayun Kabir, M.R. Masani, Chandrika Prasad and Tenneti Viswanatham.

The following members took part in the debate: —

- (1) Shri M. R. Masani
- (2) Shri S. N. Shukla
- (3) Shri Shiva Chandra Jha
- (4) Shri Chandrajeet Yadava
- (5) Shri Shri Chand Goyal
- (6) Shri Prem Chand Verma
- (7) Shri Murasoli Maran
- (8) Shri Vikram Chand Mahajan
- (9) Shri P. K. Vasudevan Nair
- (10) Shri Tenneti Viswanatham (*Speech unfinished*).

The discussion was not concluded.

**\*9. Intimation re: Release of Members**

The Deputy Speaker informed the House of a communication dated the 8th May, 1969, from the Superintendent, Central Jail, New Delhi, to the Speaker, intimating that Sarvashri C. K. Chakrapani and Pattiam Gopalan, Members, Lok Sabha, who were convicted on the 29th April, 1969 under section 188 of the Indian Penal Code had been released on the 8th May, 1969 on expiry of their sentences.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 9th May, 1969).*

S. L. SHAKDHER,  
Secretary.

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\*Announcement made at 2-40 P.M.

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# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 9, 1969|Vaisakha 19, 1891 (Saka)

No. 287

### 1. Starred Questions

Starred Questions Nos. 1591—1595 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8975—9119 and 9121—9174 were laid on the Table.

Three statements by the Ministers of Home Affairs, Education and Youth Services and Tourism and Civil Aviation correcting the replies given to the following questions were also laid on the Table.

- (i) Unstarred Question No. 6162 on the 11th April, 1969, regarding work in Hindi in Ministries|Departments
- (ii) Unstarred Question No. 1863 on the 22nd November, 1968 regarding demonstration Multi-purpose Schools;
- (iii) Unstarred Question No. 3959 on the 21st March, 1969 regarding Revathi Aircraft.

### 3. Short Notice Question

Short Notice Question No. 23 addressed to the Minister of Information and Broadcasting and Communications regarding late broadcast of news about the passing away of Dr. Zakir Husain, late President of India, by A.I.R. was orally answered and supplementaries were also answered thereon.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Civil) on Revenue Receipts, 1969, under article 151(1) of the Constitution.
- (2) A copy of the Indian Forest Service (Probation) Amendment Rules, 1969, published in Notification No. G.S.R. 1031 in Gazette of India dated the 26th April, 1969, under sub-section (2) of section 3 of the All India Services Act, 1951

[P.T.O.]

- (3) (i) A copy of Notification No. F. 26(4)|Panch|Ele|68 (Hindi and English versions) published in Delhi Gazette dated the 20th March, 1969, making certain amendments to the Delhi Land Reforms Rules, under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy of the Annual Accounts of the Bombay Port Trust for the year 1967-68 and the Audit Report thereon.

#### 5. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 12th May, 1969.

#### 6. Motion

Discussion on the following motion moved by Shrimati Indira Gandhi and the substitute motions thereto moved on the 8th May, 1969, continued:—

“That the ‘Fourth Five Year Plan 1969—74—Draft’ laid on the Table of the House on the 21st April, 1969, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Tenneti Viswanatham
  - (2) Shrimati Tarkeshwari Sinha
  - (3) Shri Hem Barua
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)
- (4) Shri Gajraj Singh Rao
  - (5) Shri Raghuvir Singh Shastri
  - (6) Shri F. H. Mohsin
  - (7) Shri Humayun Kabir (*Speech unfinished*).

The discussion was not concluded.

#### 7. Motion re: Forty-ninth Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th May, 1969.”

The motion was adopted.

#### 8. Private Member's resolution—~~negated~~

Discussion on the following Resolution moved by Shri V. Viswanatha Menon and the amendment thereto moved on the 25th April, 1969, continued:—

“Having regard to the seriousness of the charges that have been levelled against the Birla Group of concerns by very responsible persons including Members of Parliament, this

House is of opinion that a High Power Commission should be appointed by the Government to go into those charges and recommend appropriate action."

The following members took part in the debate:—

- (1) Shri Tenneti Viswanatham
- (2) Shri Prabhu Dayal Himatsingka
- (3) Shri S. M. Krishna
- (4) Shri Shashi Bhushan
- (5) Shri S. S. Kothari
- (6) Dr. G. S. Melkote
- (7) Shri Fakhruddin Ali Ahmed

Shri V. Viswanatha Menon replied to the debate.

The amendment moved by Shri S. M. Banerjee was negatived.

The Resolution was also negatived.

#### **9. Private Member's resolution—under consideration**

Shri Rabi Ray moved the following Resolution:—

"This House is of opinion that the continuation of tax free payment of privy purses to the former rulers of Indian States and of special privileges is against the democratic and egalitarian principles enshrined in the Constitution, and therefore recommends to the Government to take all necessary steps, both executive and legislative, to complete the abolition of these payments, subject to an outright rehabilitation lump-sum payment of seven times the annual privy purse amount or a sum of one million rupees, whichever is smaller, by the 2nd October, 1969."

Eight amendments were moved by Shri S. Supakar, Major Ranjeet Singh, Shri Prakash Vir Shastri, Shri Partap Singh and Shri Sheo Narain.

The following members took part in the debate:—

- (1) Shri R. D. Bhandare
- (2) Shri M. R. Masani
- (3) Shri S. Kandappan

The discussion was not concluded.

#### **10. Half-an-Hour Discussion on Matters arising out of Answer to Question**

Shri Ramavatar Shastri raised a half-an-hour discussion on points arising out of the answer given on the 28th March, 1969 to Unstarred Question No. 4656 regarding Delhi Police Commission Report.

Shri Vidya Charan Shukla replied to the discussion.

[P.T.O.]

## 11. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1969, passed by Lok Sabha on the 28th April, 1969.

[Lok Sabha adjourned till 11 A.M. on Monday, the 12th May, 1969].

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 12, 1969|Vaisakha 22, 1891 (Saka)

No. 288

### 1. Starred Questions

Starred Questions Nos. 1621–1623, 1625 and 1628 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9175–9199, 9201–9257, 9259–9362, 9362–A, 9362–B, 9362–C, 9362–D, 9362–E and 9362–F were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 24 addressed to the Minister of Irrigation and Power regarding Ramganga Project was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Bal Raj Madhok called the attention of the Minister of External Affairs to the reported refusal of permission by the official of the Ministry of External Affairs to Mr. Barmer of the Israel Trade Mission in Bombay, to participate on behalf of his country in the funeral ceremony of late Dr. Zakir Husain.

The Deputy Minister of External Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1969, published in Notification No. G.S.R. 532 (English version) and G.S.R. 533 (Hindi version) in Gazette of India dated the 8th March, 1969, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (2) A copy of the Certified Accounts of the Delhi Development Authority for the year 1966-67 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

- (3) A copy of the Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1969, published in Notification No. G.S.R. 1040 in Gazette of India dated the 26th April, 1969, under sub-section (6) of section 3 of the Essential Commodities, Act, 1955.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1967-68.
  - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- ✓ (5) A copy of the Summary (Hindi and English versions) of the main conclusions and recommendations of the Report of the Committee of Enquiry into the Expenses of the Life Insurance Corporation of India.
- (6) A copy of the Central Excise (Fifth Amendment) Rules, 1969. (Hindi and English versions) published in Notification No. G.S.R. 1023 in Gazette of India dated the 26th April, 1969, under section 38 of the Central Excises and Salt Act, 1944.
- (7) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1020 (English version) and G.S.R. 1022 (Hindi version) published in Gazette of India dated the 26th April, 1969 together with an explanatory memorandum.
  - (ii) G.S.R. 1081 published in Gazette of India dated the 28th April, 1969 together with an explanatory memorandum.
- (8) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 407 published in Gazette of India dated the 22nd February, 1969 together with an explanatory memorandum. (Hindi and English versions).
  - (ii) G.S.R. 408 published in Gazette of India dated the 22nd February, 1969 together with an explanatory memorandum. (Hindi and English versions).
  - (iii) G.S.R. 778 (English version) and G.S.R. 779 (Hindi version) published in Gazette of India dated the 15th March, 1969 together with an explanatory memorandum.
  - (iv) G.S.R. 849 published in Gazette of India dated the 20th March, 1969 together with an explanatory memorandum (Hindi and English versions).
  - (v) G.S.R. 850 published in Gazette of India dated the 20th March, 1969 together with an explanatory memorandum (Hindi and English versions).
  - (vi) G.S.R. 1037 (English version) and G.S.R. 1038 (Hindi version) published in Gazette of India dated the 24th April, 1969 together with an explanatory memorandum.

- (9) A copy of the Public Notice No. 68-ITC (PN) 69 dated the 12th May, 1969 regarding Import Policy for Newsprint for the year 1969-70 in respect of newspapers and periodicals.

#### 6. Report of Committee on Absence of Members

Shrimati Sharda Mukerjee presented the Tenth Report of the Committee on Absence of Members from the Sittings of the House.

#### 7. Statement by Minister

The Minister of Irrigation and Power made a statement regarding the Narmada water dispute.

#### 8. Motion

Discussion on the following motion moved by Shrimati Indira Gandhi and the substitute motions thereto moved on the 8th May, 1969, continued:—

“That the ‘Fourth Five Year Plan 1969–74—Draft’ laid on the Table of the House on the 21st April, 1969, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Humayun Kabir
  - (2) Shri Chandrika Prasad
- (Lok Sabha adjourned at 1 P. M. and re-assembled at 2-05 P. M.)*
- (3) Shri Amiya Kumar Kisku
  - (4) Shri Rajdeo Singh
  - (5) Shri Bal Raj Madhok
  - (6) Shri Mrityunjay Prasad
  - (7) Shri P. Ramamurti
  - (8) Shrimati Sushila Rohatgi
  - (9) Shri J. B. Kripalani
  - (10) Shri Syed Ahmed Aga

Shrimati Indira Gandhi replied to the debate.

On substitute motion No. 14 moved by Shri M. R. Masani, the House divided, Ayes 33; Noes 163. The substitute motion was accordingly negatived.

On substitute motions Nos. 5 and 6 moved by Shri Ramavatar Shastri, the House divided, Ayes 29; Noes 168. The substitute motions were accordingly negatived.

On substitute motion No. 3 moved by Shri Shiva Chandra Jha, the House divided, Ayes 15; Noes 164. The substitute motion was accordingly negatived.

The substitute motions moved by Sarvashri Shri Chand Goyal, Humayun Kabir and Tenneti Viswanatham were also negatived.

The substitute motions moved by Shri Chandrika Prasad were not pressed and deemed to have been withdrawn by the leave of the House.

[P.T.O.]

## 9. Government Bill—Under Consideration

### *The Companies (Amendment) Bill, 1968*

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 7th May, 1969, continued.

The following members took part in the debate:—

- (1) Shri Kanwar Lal Gupta
- (2) Shri Shashi Bhushan
- (3) Shri Era Sezhiyan (*Speech unfinished*)

The discussion was not concluded.

## 10. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri S. R. Damani raised a half-an-hour discussion on points arising out of the answer given on the 13th March, 1969 to Unstarred Question No. 2921 regarding cultivation of long staple cotton.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th May, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 13, 1969 Vaisakha 23, 1891 (Saka)

No. 289

### 1. Starred Questions

Starred Questions Nos. 1651—1653 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9363—9548, 9548-A, 9548-B, 9548-C and 9548-D were laid on the Table.

Statement by the Minister of Steel and Heavy Engineering correcting the reply given on the 25th March, 1969 to Unstarred Question No. 4389 regarding import of steel was also laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 25 addressed to the Minister of Education and Youth Services regarding University Vice-Chancellors' Conference in Delhi was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri G. P. Mangalathumadam called the attention of the Minister of Finance to the reported opinion of the Attorney General that collection of advance income-tax should be included in the divisible pool for distribution among the States.

The Minister of State for Finance laid on the Table a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1967-68.

[P.T.O.]

- (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review by the Government on the working of the Triveni Structural Limited, for the year 1967-68.
  - (b) Annual Report of the Triveni Structural Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1967-68.
  - (b) Annual Report of the Tungabhadra Steel Products Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement showing reasons for delay in laying the above document.
- (4) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1967-68.
- (5) A copy of the Registration of Electors (Amendment) Rules, 1969 published in Notification No. S.O. 1505 (English version) and S.O. 1506 (Hindi version) in Gazette of India dated the 21st April, 1969, under sub-section (3) of section 28 of the Representation of the People Act, 1950.

## 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1969, passed by Lok Sabha on the 6th May, 1969.

## 7. Statements by Ministers

(i) The Minister of Law made a statement regarding the alleged misuse of a part of the funds of the Tirupati Temple by one of the Directors of its Trust arising out of a supplementary to Starred Question No. 1384 dated the 29th April, 1969.

(ii) The Minister of Railways made a statement regarding collision between train No. 356 Down Bareilly-Agra Passenger and a bus at a manned level crossing gate between Aligarh and Harduaganj stations of the Northern Railway on the 12th May, 1969.

(iii) The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement regarding the price of sugarcane for the crushing year 1969-70.

### 8. Matter Under Rule 377

Shri Madhu Limaye raised a matter regarding withholding of the declaration of the result of bye-election Banaskantha Constituency of Gujarat by the Chief Election Commissioner.

(Lok Sabha adjourned at 1-25 P.M. and re-assembled at 2-30 P.M.)

### 9. Government Bill—Motion for Introduction Held Over

*The President (Discharge of Functions) Bill, 1969.*

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. The motion was held over.

### 10. Government Bill—Introduced

*The West Bengal Legislative Council (Abolition) Bill, 1969.*

The motion for leave to introduce the Bill moved by Shri P. Govinda Menon was opposed. The motion was adopted and the Bill was introduced.

### 11. Government Bill—Under Consideration

*The Companies (Amendment) Bill, 1968.*

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 7th May, 1969, continued.

The following members took part in the debate:—

- (1) Shri Era Sezhiyan
- (2) Shri R. K. Sinha
- (3) Shri K. Ananda Nambiar
- (4) Shrimati Tarkeshwari Sinha
- (5) Shri J. M. Biswas
- (6) Shri Tulshidas Jadhav
- (7) Shri Madhu Limaye
- (8) Shri R. D. Bhandare (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th May, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, May 14, 1969|Vaisakha 24, 1891 (Saka)

No. 290

### 1. Oath or Affirmation

Shri S. K. Patil made and subscribed the oath in English and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos. 1682–1681, 1686 and 1687 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 9549–9624, 9626–9685 and 9687–9694 were laid on the Table.

Statement by the Minister of External Affairs correcting the reply given on the 26th March, 1969 to Unstarred Question No. 4442 regarding irregularities detected by Audit Department in Indian High Commission, U.K., was also laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 26 addressed to the Minister of Railway regarding Looting of safe at Guldhar Railway Station (Northern Railway) was orally answered and supplementaries were also answered thereon.

### 5. Questions on Statement by Minister

Questions were asked on the statement laid on the Table on the 13th May, 1969 by the Minister of State for Finance regarding the reported opinion of the Attorney General that collection of advance income-tax should be included in the divisible pool for distribution among the States.

The Minister of Finance replied.

### 6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Report of the Working Group on "Fiscal and Financial Incentives for Starting Industries in Backward Areas".

[P.T.O.]

✓ (2) A copy of Report of the Working Group on "Identification of Backward Areas".

(3) A copy of the Cinematograph (Censorship) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1011 (English version) and G.S.R. 1012 (Hindi version) in Gazette of India dated the 26th April, 1969, under sub-section (3) of section 8 of the Cinematograph Act, 1958.

✓ (4) A copy of the Report of the Committee of Members of Parliament regarding Parliament Session in the South.

(5) A copy of the Certified Accounts of the Coffee Board for the year 1967-68 and the Audit Report thereon.

(6) (i) A copy of the Cotton Textiles (Control) Third Amendment Order, 1968, (Hindi and English versions) published in Notification No. S.O. 2694 in Gazette of India dated the 24th July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(ii) A statement showing reasons for delay in laying the above Notification.

#### 7. Minutes of Committee on Absence of Members—Laid on the Table

Minutes of the Ninth and Tenth sittings of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

#### 8. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 12th May, 1969, Rajya Sabha agreed without any amendment to the Estate Duty (Distribution) Amendment Bill, 1969, passed by Lok Sabha on the 7th May, 1969.

(ii) That at its sitting held on the 6th May, 1969, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term beginning on the 1st May, 1969 and ending on the 30th April, 1970 and also communicated the following names of Members of Rajya Sabha who had been elected to the said Committee:—

(1) Dr. Z. A. Ahmad

(2) Shri A. P. Chatterjee

(3) Prof. Shantilal Kothari

(4) Shri S. S. Mariswamy

(5) Shri G. H. V. Momin

(6) Shri N. R. Muniswamy

(7) Shri Tarkeshwar Pande.

(iii) That at its sitting held on the 6th May, 1969, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate five members from Rajya Sabha to associate with the Committee on

Public Undertakings of Lok Sabha for the term beginning on the 1st May, 1969 and ending on the 30th April, 1970 and also communicated the following names of Members of Rajya Sabha who had been elected to the said Committee:-

- (1) Shri Nand Kishore Bhatt
- (2) Shri Godey Murahari
- (3) Shri Bhabhani Charan Pattanayak
- (4) Shri Rajendra Pratap Sinha
- (5) Shri Dattopant Thengari

### 9. Leave of Absence

The following Members were granted leave of absence from the Sittings of the House for the periods mentioned against each:-

- |   |   |
|---|---|
| (1) Shri Kamalnayan Bajaj                       | 17th March to 14th May, 1969<br>(Seventh Session).      |
| (2) Shri Mahadevappa Rampure                    | 2nd April to 16th May, 1969<br>(Seventh Session).       |
| (3) Shri Viren Shah                             | 24th March to 14th April, 1969<br>(Seventh Session).    |
| (4) Shri V. Y. Tamaskar                         | 17th February to 16th April, 1969<br>(Seventh Session). |
| (5) Shri C. K. Bhattacharyya                    | 28th March to 16th May, 1969<br>(Seventh Session).      |
| (6) Shrimati Sucheta Kripalani                  | 18th April to 16th May, 1969<br>(Seventh Session).      |
| (7) Shri N. Dandekar                            | 15th April to 16th May, 1969<br>(Seventh Session).      |
| (8) Shri R. K. Birla                            | 28th April to 16th May, 1969<br>(Seventh Session).      |
| (9) H. H. Maharaja Brijendra Singh of Bharatpur | 2nd April to 16th May, 1969<br>(Seventh Session).       |
| (10) Shri S. R. Rane                            | 17th April to 16th May, 1969<br>(Seventh Session).      |

### 10. Statements by Ministers

(i) The Minister of Home Affairs laid on the Table a statement regarding the report of the Intelligence Bureau on the use of foreign money in last General Elections and for other purposes.

(ii) The Minister of State for Petroleum and Chemicals and Mines and Metals made a statement clarifying certain points in the statement made by him in the course of his reply to the Half-an-Hour discussion on the 23rd April, 1969 regarding Fertilizers and Chemicals, Travancore Limited.

[P.T.O.]

### 11. Motion Re. Select Committee

Shri Anand Narain Mulla moved the following motion:—

“That this House do appoint Shri Tulsidas Dasappa to the Select Committee on the Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters *vice* Shri K. Hanumanthaiya resigned.”

The motion was adopted.

### 12. Government Bill—Introduced

*The President (Discharge of Functions) Bill, 1969*

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan on the 13th May, 1969, was adopted. The Bill was introduced.

### 13. Motion—Debate Adjourned

Shri Nath Pai moved the following motion:—

“That the debate on the motion ‘That the Bill further to amend the Constitution of India, as reported by Joint Committee, be taken into consideration’, which was adjourned on the 21st February, 1969, be resumed now.”

Shri K. Raghuramaiah moved the following motion:—

That the discussion on the motion moved by Shri Nath Pai “That the debate on the motion ‘That the Bill further to amend the Constitution of India, as reported by Joint Committee, be taken into consideration’, which was adjourned on the 21st February, 1969, be resumed now” be adjourned to the next session.

On the motion moved by Shri K. Raghuramaiah the House divided, Ayes 184; Noes 39.

The motion was accordingly adopted.

*(Lok Sabha adjourned at 1-10 P. M. and re-assembled at 2-30 P. M.)*

### 14. Government Bill—Passed

*The Companies (Amendment) Bill, 1968*

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 7th May, 1969, continued.

The following members took part in the debate:—

- (1) Shri R. D. Bhandare
- (2) Shri Surendranath Dwivedy
- (3) Shri Prabhu Dayal Himatsingka
- (4) Shri Tenneti Viswanatham

Shri Fakhruddin Ali Ahmed replied to the debate.

On the Amendment for reference of the Bill to a Select Committee, moved by Shri M. R. Masani, the House divided, Ayes 26; Noes 182. The Amendment was accordingly negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

On Amendment No. 8 to Clause 3 moved by Shri Shiva Chandra Jha, the House divided, Ayes 31; Noes 155. The Amendment was accordingly negatived.

On Amendment No. 9 to Clause 3 moved by Shri Shiva Chandra Jha, the House divided, Ayes 29; Noes 146. The Amendment was accordingly negatived.

Two Amendments to Clause 3 were adopted.

Clause 3 was adopted, as amended.

On Clause 4, as amended, the House divided, Ayes 155; Noes 20. Clause 4, as amended, was accordingly adopted.

Clauses 5 and 6 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Fakhruddin Ali Ahmed.

The motion was adopted and the Bill, as amended, was passed.

#### 15. Half-an-hour Discussion on matters arising out of Answer to Question

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 1st April, 1969 to Starred Question No. 812 regarding Railway accidents.

Dr. Ram Subhag Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th May, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, May 15, 1969|Vaisakha 25, 1891 (Saka)

No. 291

### 1. Oath or Affirmation

Shri V. K. Krishna Menon made and subscribed the affirmation in English and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos. 1711—1716 were orally answered. Replies to Starred Questions Nos. 1717—1735 and 1737—1740 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 9695—9833 were laid on the Table.

Statement by the Minister of Labour and Rehabilitation correcting the reply given on the 6th March, 1969 to Unstarred Question No. 1930 regarding employment exchange in Laccadive Islands was also laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 27 addressed to the Minister of Information and Broadcasting and Communications regarding confirmation of temporary Class IV employees in Press Information Bureau was orally answered and supplementaries were also answered thereon.

### 5. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Petroleum & Chemicals and Mines & Metals to the reported sinking of Kashmir Plateau.

The Minister of State for Petroleum & Chemicals and Mines & Metals made a statement in regard thereto.

### 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement containing principal recommendations of the Aeronautics Committee.
- (2) A copy of Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1967-68 Vols. I and II, under article 338(2) of the Constitution.

[P.T.O.]

- ✓
- (3) A copy of the Report of National Coal Development Corporation Committee.
  - (4) A copy of the Mineral Concession (Third Amendment) Rules, 1969, published in Notification No. G.S.R. 939 in Gazette of India dated the 12th April, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
  - (5) A statement (Hindi and English versions) showing total investments of the life business of the Life Insurance Corporation of India as on the 31st March, 1968 in loans and debenture and shares in each of the first ten groups arranged in order of their assets, listed in the Monopolies Enquiry Commission's Report as well as the total investments of the Life Insurance Corporation of India in 75 groups mentioned in that Report.
  - (6) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
    - (i) G.S.R. 2181 (Hindi and English versions) published in Gazette of India dated the 12th December, 1968.
    - (ii) G.S.R. 449 (Hindi and English versions) published in Gazette of India dated the 22nd February, 1969 making certain amendments to Notification No. G.S.R. 2181 dated the 12th December, 1968.
    - (iii) G.S.R. 764 (Hindi and English versions) published in Gazette of India dated the 5th March, 1969.
    - (iv) G.S.R. 999 published in Gazette of India dated the 18th April, 1969.
    - (v) G.S.R. 1000 published in Gazette of India dated the 19th April, 1969.
    - (vi) The Assam Roller Mills Wheat Products (Price Control) Order, 1969, published in Notification No. G.S.R. 1035 in Gazette of India dated the 23rd April, 1969.
    - (vii) The Roller Mills Wheat Products (Price Control) Second Amendment Order, 1969, published in Notification No. G.S.R. 1036 in Gazette of India dated the 23rd April, 1969.
    - (viii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1969, published in Notification No. G.S.R. 1039 in Gazette of India dated the 24th April, 1969.
    - (ix) The Cold Storage (Amendment) Order, 1969, published in Notification No. S.O. 1564 in Gazette of India dated the 26th April, 1969.
  - (7) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (iii) of (6) above.
  - (8) A statement showing reasons for delay in laying the reports of (1) Development Council for Inorganic Chemical Industries and (2) Development Council for Heavy Electrical Industries, for the years 1967-68, in pursuance of an assurance given by him on the 22nd April, 1969.

## 7. Government Bill—Passed

### *The President (Discharge of Functions) Bill, 1969*

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) H. H. Maharaja Sriraj Meghrajji Dhrangadhra
- (2) Shri Prakash Vir Shastri
- (3) Shri Vikram Chand Mahajan

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

- (4) Shri Bal Raj Madhok
- (5) Shri K. Narayana Rao
- (6) Shri S. Kandappan
- (7) Shri F. H. Mohsin
- (8) Shri P. K. Vasudevan Nair
- (9) Shri R. D. Bhandare
- (10) Shri P. Ramamurti
- (11) Shrimati Tarkeshwari Sinha
- (12) Shri Shiva Chandra Jha
- (13) Shri Nath Pai
- (14) Dr. Karni Singh

Shri Y. B. Chavan replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

On Amendment No. 1 to Clause 3 moved by Shri Nath Pai, the House divided, Ayes 41; Noes 164. The Amendment was accordingly negatived.

On Amendment No. 4 to Clause 3 moved by Shri Shri Chand Goyal, the House divided, Ayes 35; Noes 165. The Amendment was accordingly negatived.

On Clause 3, the House divided, Ayes 167; Noes 43. Clause 3 was accordingly adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Shri Tenneti Viswanatham
- (2) Shri Srinibas Mishra
- (3) Shri Yogendra Sharma
- (4) Shri Y. B. Chavan

The motion was adopted and the Bill was passed.

## **8. Messages from Rajya Sabha**

**Secretary reported the following messages from Rajya Sabha:-**

(i) That at its sitting held on the 15th May, 1969, Rajya Sabha passed a motion referring the Architects Bill, 1968, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely:—

- (1) Shri M. Ruthnaswamy
- (2) Shri Prem Manohar
- (3) Shri Rewati Kant Sinha
- (4) Shri Narinder Singh Brar
- (5) Shri U. N. Mahida
- (6) Shri Mohan Dharia
- (7) Shrimati Vidyawati Chaturvedi
- (8) Shri Anand Chand
- (9) Shri Mudumala Henry Samuel
- (10) Shri Baharul Islam
- (11) Shri N. Sri Rama Reddy
- (12) Shri Syed Hussain
- (13) Shri Sinam Krishna Mohan Singh
- (14) Shri A. C. Gilbert
- (15) Shri C. L. Varma

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

(ii) That at its sitting held on the 15th May, 1969, Rajya Sabha passed a motion referring the Hire-purchase Bill, 1968, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely:—

- (1) Shri Suraj Prasad
- (2) Shri Devi Singh
- (3) Shri Banka Behary Das
- (4) Shri M. R. Venkataraman
- (5) Shri S. A. Khaja Moideen
- (6) Shri R. T. Parthasarathy
- (7) Shri Sanda Narayanappa
- (8) Chaudhary A. Mohammad
- (9) Shri Sher Khan
- (10) Shri B. S. Savnekar
- (11) Shri Bhupinder Singh
- (12) A. G. Kulkarni
- (13) Shri B. K. Kaul

(14) Shri Jogendra Singh

(15) Shri Biren Roy

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

(iii) That at its sitting held on the 15th May, 1969, Rajya Sabha passed a motion referring the Code of Civil Procedure (Amendment) Bill, 1968, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely:—

- (1) Shri Balachandra Menon
- (2) Dr. B. N. Antani
- (3) Shri Rattan Lal Jain
- (4) Shri B. N. Mandal
- (5) Shri Jagat Narain
- (6) Shri Syed Ahmed
- (7) Shri Purnananda Chetia
- (8) Shri Rizaq Ram
- (9) Shri V. T. Nagpure
- (10) Shrimati Seeta Yudhviri
- (11) Shri Joachim Alva
- (12) Shrimati Annapurna Devi Thimmareddy
- (13) Shri T. K. Patel
- (14) Shri P. C. Mitra
- (15) Pandit S. S. N. Tankha

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

(iv) That at its sitting held on the 15th May, 1969, Rajya Sabha agreed to the amendments made by Lok Sabha on the 7th May, 1969, in the Registration of Births and Deaths Bill, 1968.

#### 9. Statement by Minister

The Minister of Home Affairs made a statement regarding the demonstration by the All India Youth Federation and the All India Students' Federation on the 15th May, 1969, at New Delhi.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th May, 1969).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Friday, May 16, 1969|Vaisakha 26, 1891 (Saka)

No. 292

### 1. Oath or Affirmation

Shri S. N. Misra made and subscribed the oath in English and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos. 1741—1744 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 9834—10033 were laid on the Table.

Statement by the Minister of Tourism and Civil Aviation correcting the reply given on the 21st February, 1969 to Unstarred Question No. 644 regarding Air India to enter Hotel Industry was also laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 28 addressed to the Minister of Home Affairs regarding Bye-elections to Delhi Municipal Corporation was orally answered and supplementaries were also answered thereon.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Commercial), 1969, under article 151(1) of the Constitution.
- (2) A statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on "Finance, Accounts and Audit."
- (3) A copy of the Annual Report of the Development Council for Food Processing Industries for the year 1966-67 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

[P.T.O.]

- (4) A copy of the Certified Accounts of the Indian Institute of Technology. Madras for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institute of Technology Act, 1961.
- (5) (i) A copy each of the following papers under sub-section (1) the Institutes of Technology Act, 1961.
- (a) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi for the year 1966-67.
- (b) Annual Report of the India Tourism Development Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement showing reasons for delay in laying the above Report.
- (6) (i) A copy of the International Copyright (First Amendment) Order, 1969, published in Notification No. S.O. 735 (English version) and S.O. 736 (Hindi version) in Gazette of India dated the 20th February, 1969. under section 43 of the Copyright Act, 1957.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (7) Following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—
- |                                       |                        |
|---------------------------------------|------------------------|
| (i) Supplementary Statement No. I     | Seventh Session, 1969. |
| (ii) Supplementary Statement No. IV   | Sixth Session, 1968.   |
| (iii) Supplementary Statement No. XI  | Fifth Session, 1968.   |
| (iv) Supplementary Statement No. XVII | Fourth Session, 1968.  |
| (v) Supplementary Statement No. XII   | Third Session, 1967.   |
| (vi) Supplementary Statement No. XIX  | Second Session, 1967.  |
- (8) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 968 (English version) and G.S.R. 970 (Hindi version) published in Gazette of India dated the 12th April, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 969 (English version) and G.S.R. 971 (Hindi version) published in Gazette of India dated the 12th April, 1969 together with an explanatory memorandum.

- (iii) G.S.R. 1065 published in Gazette of India dated the 3rd May, 1969 together with an explanatory memorandum.
  - (iv) G.S.R. 1082 to 1097 published in Gazette of India dated the 29th April, 1969 together with an explanatory memorandum.
- (9) A copy of the Central Excise (Seventh Amendment) Rules, 1969, published in Notification No. G.S.R. 1066 in Gazette of India dated the 3rd May, 1969, under section 38 of the Central Excises and Salt Act, 1944.
  - (10) (i) A copy of the Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1967 to 30th September, 1968 (Hindi and English versions).
    - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above information.
  - (11) A copy of Ministry of Defence O.M. No. F.7(3)|66|8902|D (Air-II) dated the 17th August, 1968 containing President's orders in regard to the use of the V.I.P. Flight of the Indian Air Force by the V.I.Ps., in pursuance of an assurance given by him on the 7th March, 1969.
  - (12) A copy of the Admission as Advocates (Training and Examination) Amendment Rules, 1969 (Hindi and English versions), published in Notification No. S.O. 1560 in Gazette of India dated the 23rd April, 1969, under sub-section (5) of section 49A of the Advocates Act, 1961.
  - (13) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1967-68. (Hindi and English versions).
    - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1967-68 along with the audited accounts and the comments of the Comptroller and Auditor General thereon.
  - (14) A copy of the Cinematograph (Censorship) Amendment Rules, 1969, published in Notification No. G.S.R. 977 (English version) and G.S.R. 978 (Hindi version) in Gazette of India dated the 19th April, 1969, under sub-section (3) of section 8 of the Cinematograph Act, 1958.
  - (15) A copy of the Employees' Provident Funds (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1017 in Gazette of India dated the 26th April, 1969, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.

- (16) A copy of Notification No. G.S.R. 1018 published in Gazette of India dated the 26th April, 1969 adding the ferro-manganese industry to the First Schedule to Employees' Provident Funds Act, 1952, under sub-section (2) of section 4 of the said Act.
- (17) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) G.S.R. 1056 (English version) and G.S.R. 1057 (Hindi version) published in Gazette of India dated the 3rd May, 1969.
  - (ii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1969, published in Notification No. G.S.R. 1102 in Gazette of India dated the 3rd May, 1969.
  - (iii) The Roller Mills Wheat Products (Ex-mill) Price Control Order, 1969, published in Notification No. G.S.R. 1103 in Gazette of India dated the 3rd May, 1969.
- (18) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1969, published in Notification No. G.S.R. 1080 in Gazette of India dated the 28th April, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (19) A statement correcting the statement made by the Minister of Irrigation and Power on the 12th May, 1969 regarding Narmada Water Dispute.

#### **6. Minutes of Committee on Private Members' Bills and Resolutions**

Minutes of the Forty-third to Fiftieth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

#### **7. Assent to Bills**

(i) Secretary laid on the Table a copy, duly authenticated by the Secretary of Rajya Sabha, of the Customs (Amendment) Bill, 1969, passed by the Houses of Parliament during the current session and assented to.

(ii) Secretary also laid on the Table following 2 Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (No. 3) Bill, 1969.
- (2) The Finance Bill, 1969.

#### **8. Report of Estimates Committee**

Shri M. Thirumala Rao presented the Ninetieth Report of the Estimates Committee on the Ministry of Tourism and Civil Aviation—Department of Tourism.

#### **9. Presentation of Petition**

Shri Mohammad Ismail presented a petition from Shri Shabbir Hakeem and others of Malegaon (Nasik) regarding ban on production of coloured sarees on powerlooms in Malegaon and Dhulia.

## 10. Statements by Ministers

(i) The Minister of State for Petroleum and Chemicals and Mines and Metals laid on the Table a statement correcting the answer given on the 21st April, 1969 to supplementaries by Sarvashri Pattiam Gopalan and S. R. Damani on Starred Question No. 1203 regarding production of non-ferrous metals.

(ii) The Minister of Parliamentary Affairs and Shipping and Transport made a statement regarding Government's reaction to some of the recommendations of the Joint Committee on Salary, Allowances and other amenities to Members of Parliament.

## 11. Government Bill—Introduced.

### *The Petroleum (Amendment) Bill, 1969*

The motion for leave to introduce the Bill moved by Dr. Triguna Sen was opposed. The motion was adopted and the Bill was introduced.

## 12. Motions Re: Joint Committee on Government Bills—Adopted

### (i) *The Architects Bill, 1968*

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Dr. V. K. R. V. Rao.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the registration of architects and for purposes connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 15th May, 1969 and communicated to this House on the 15th May, 1969 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Ramchandra J. Amin ✓
- (2) Shri J. B. S. Bist
- (3) Shri Anil K. Chanda
- (4) Shri Tulsidas Dasappa
- (5) Shri Kansari Halder
- (6) Shri J. N. Hazarika
- (7) Shri Hem Barua
- (8) Shri S. M. Joshi
- (9) Shri Dhireswar Kalita
- (10) Kumari Kamla Kumari
- (11) Shri Sitaram Kesri
- (12) Shri Bal Raj Madhok
- (13) Shri Bijoy Modak
- (14) Shri Piloo Mody

- (15) Shrimati Shakuntala Nayar
- (16) Shri Chintamani Panigrahi
- (17) Shri Anantrao Patil
- (18) Shri V. Narasimha Rao
- (19) Shri P. Antony Reddi
- (20) Shri V. Sambasivam
- (21) Shrimati Tara Sapre
- (22) Shri Erasmo de Sequeira
- (23) Shrimati Jayaben Shah
- (24) Shri Naval Kishore Sharma
- (25) Shri Prakash Vir Shastri
- (26) Shri P. Sivasankaran
- (27) Shri S. D. Somasundaram
- (28) Shri M. G. Uikey
- (29) Shri G. Venkatswamy
- (30) Dr. V. K. R. V. Rao

(ii) *The Code of Civil Procedure (Amendment) Bill, 1968*

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri P. Govinda Menon.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Code of Civil Procedure, 1908, made in the motion adopted by Rajya Sabha at its sitting held on the 15th May, 1969 and communicated to this House on the 15th May, 1969 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri D. Balarama Raju
- (2) Shri Rajendranath Barua
- (3) Shri R. D. Bhandare
- (4) Shri Krishna Kumar Chatterji
- (5) Shri N. T. Das
- (6) Shri Shivajirao S. Deshmukh
- (7) Shri Shri Chand Goyal
- (8) Shri Ram Krishan Gupta
- (9) Shri Heerji Bhai
- (10) Shri J. M. Imam
- (11) Shri Kameshwar Singh
- (12) Shri Mushir Ahamad Khan

- (13) Shri Thandavan Kiruttinan
- (14) Shri K. Lakkappa
- (15) Shri Brij Bhushan Lal
- (16) Shrimati Sangam Laxmi Bai
- (17) Shri Mahendra Majhi
- (18) Shri B. P. Mandal
- (19) Shri M. Meghachandra
- (20) Shri Viswanatha Menon
- (21) Shri Bhaljibhai Ravjibhai Parmar
- (22) Shri S. B. Patil
- (23) Shri Jharkhande Rai
- (24) Chaudhuri Randhir Singh
- (25) Shrimati Savitri Shyam
- (26) Shri P. N. Solanki
- (27) Shri K. Subravelu
- (28) Pandit D. N. Tiwary
- (29) Shri Tenneti Viswanatham
- (30) Shri P. Govinda Menon."

(iii) *The Hire Purchase Bill, 1968*

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri P. Govinda Menon.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 15th May, 1969 and communicated to this House on the 15th May, 1969 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Nathu Ram Ahirwar
- (2) Shri N. Anbuchezhian
- (3) Shri K. Anirudhan
- (4) Shri Maganti Ankineedu
- (5) Shri B. N. Bhargava
- (6) Shri Bibhuti Mishra
- (7) Shri R. K. Birla
- (8) Shri C. Dass
- (9) Shri Devinder Singh
- (10) Shri Y. Gadilingana Goud

- (11) Shri V. N. Jadhav
- (12) Shri C. Janardhanan
- (13) Shri Dharani Dhar Jena
- (14) Shri Liladhar Kotoki
- (15) Shri G. Kuchelar
- (16) Hazi Lutfal Haque
- (17) Shri Yamuna Prasad Mandal
- (18) Shri Nihal Singh
- (19) Shri D. N. Patodia
- (20) Shri Rajdeo Singh
- (21) Shri Ram Charan
- (22) Shri Shambhu Nath
- (23) Shri Beni Shanker Sharma
- (24) Shri Janardan Jagannath Shinkre
- (25) Shri Chandra Sekhar Singh
- (26) Shri S. M. Solanki
- (27) Shri S. S. Syed
- (28) Shri Om Prakash Tyagi
- (29) Shri Prem Chand Verma
- (30) Shri P. Govinda Menon."

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

### 13. Motions

(i) Shri Madhu Limaye moved the following motion:—

"This House resolves that in pursuance of sub-section (4) of section 18 of the Citizenship Act, 1955, the following modifications be made in the Citizenship (Amendment) Rules, 1968, published in the Gazette of India by Notification No. G.S.R. 2029, dated the 23rd November, 1968 and laid on the Table on the 6th December, 1968, namely:—

- (i) in rule 2, in Form XIII, for 'oath of allegiance', wherever they occur, *substitute* 'oath of allegiance to the Constitution'; and
- (ii) in rule 2, in Form XIII, *after* 'established' *insert* 'up-hold the sovereignty and integrity of India'.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution".

The following members took part in the debate:—

- (1) Shri Samarendra Kundu
- (2) Shri Om Prakash Tyagi
- (3) Shri Rabi Ray

(4) Shri Sarjoo Pandey

(5) Shri Vidya Charan Shukla

The motion was withdrawn by leave of the House.

(ii) Shri N. K. P. Salve moved the following motion:—

“This House resolves that in pursuance of sub-section (2) of section 3 of the All-India Services Act, 1951, the following modifications be made in the All-India Services (Conduct) Rules, 1968, published in the Gazette of India by Notification No. G.S.R. 3, dated the 4th January, 1969 and laid on the Table on the 21st February, 1969, namely:—

(i) in clause (b) of rule 2, *omit* sub-clause (iii);

(ii) to sub-rule (1) of rule 3, *add* the following Explanation:

‘*Explanation.*—The question of determining as to what has to be deemed as “unbecoming of a member of the Service” shall be decided by the Head of Department in which the member of the Service is serving at that time’;

(iii) to sub-rule (1) of rule 4, *add* the following Explanation:

‘*Explanation.*—The question of determining whether a member of the Service has “used his position or influence” shall be decided by the Head of the Department in which the member of the Service is serving at that time.’;

(iv) in rule 5, *for* sub-rule (1), *substitute*—

‘(1) No member of the Service shall be a member of, or be otherwise associated with, any political party or any other organisation which takes part in politics, or seeks to promote exclusively interests of a religious community, or is fundamentally communalistic in its declared objectives, nor shall he take part in, or subscribe in aid of, or assist in any other manner, any political movement or political activity or purely communal activity.’;

(v) in rule 7, *for* ‘No member of the Service shall, in any radio broadcast or in any document published anonymously, pseudonymously or in his own name or in the name of any other person or in any communication to the press or in any public utterance, make any statement of fact or opinion,’ *substitute*—

‘Every member of the Service shall obtain previous sanction of the Government or any other authority empowered in this behalf, for giving any radio broadcast or for publishing any document or for making any statement either to the press or at a public gathering, but no member of the Service shall, however, in any radio broadcast or in any document published anonymously, pseudonymously

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or in any other name or in any communication to the press or in any public utterance, make any statement of fact or opinion—’;

(vi) in rule 13,—

- (a) in sub-rule (1), *omit* ‘except with the previous sanction of the Government’; and
- (b) in the proviso to sub-rule (1), *omit* ‘without such sanction’;
- (c) in sub-rule (1), after the existing proviso, *add* the following further proviso:

‘Provided further that when a member of the Service intends to undertake such honorary work of any literary, artistic or scientific character in any organisation which is sponsored or financed or managed directly or indirectly by any foreign country or institution or individual, the member of the Service shall, before undertaking such work, submit to the Government the full particulars relating to such organisation and obtain previous sanction of the Government’;

(vii) in rule 16,—

- (a) in clause (a) of sub-rule (2), *add* at the end—

‘and such property transferred by him during the period of five years preceding the date of his joining the Service by way of gift or sale in the name of any member of his family or in the name of any other person’;

- (b) *for* clause (c) of sub-rule (2), *substitute*—

‘(c) moveable property such as gold, or gold ornaments, precious metals or ornaments of such precious metal, jewellery including loose jewels, motor-cars, motor-cycles, refrigerators, radios, radiograms, expensive apparels, utensils of gold, and silver, insurance policies of the value of over Rs. 1,000 and loans advanced by him; and

- (c) *omit* the Explanation; and

(viii) *for* rule 21, *substitute*—

‘21. *Interpretation.*—If any doubt arises as to the interpretation of these rules, the same shall be referred to a Board consisting of the Secretaries to the Government of India in the Ministries of Home Affairs, Law and Finance.’.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

His speech was not concluded.

The discussion on the motion was not concluded.

#### 14. Government Bill-Passed

##### *The West Bengal Legislative Council (Abolition) Bill, 1969*

The motion for consideration of the Bill was moved by Shri P. Govinda Menon.

The following members took part in the debate:—

- (1) Shri J. M. Imam
- (2) Shri Shri Chand Goyal
- (3) Shri S. M. Banerjee
- (4) Shri Jyotirmoy Bosu
- (5) Shri Samar Guha

Shri P. Govinda Menon replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Govinda Menon.

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri P. Ramamurti
- (3) Shri S. Kandappan
- (4) Shri S. M. Joshi
- (5) Shri Samarendra Kundu
- (6) Shri Ramavatar Shastri
- (7) Chaudhuri Randhir Singh
- (8) Shri Tulshidas Jadhav
- (9) Shri P. Govinda Menon

The motion was adopted and the Bill was passed.

#### 15. Motion

Shri Prakash Vir Shastri moved the following motion:—

“That the situation arising out of the encouragement being given to the subversive and violent activities in the country by certain political parties and by some foreign powers, be taken into consideration.”

His speech was not concluded.

The discussion was not concluded.

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#### **16. Private Member's Bill—Introduced**

The Language of Laws Bill, 1969 by Shri Prakash Vir Shastri.

#### **17. Private Member's Bill—Motion for Introduction Negatived**

The All-India Institute of Medical Sciences (Amendment) Bill, 1969 (*Amendment of sections 2, 4, etc.*) by Shri George Fernandes.

The motion for leave to introduce the Bill moved by Shri George Fernandes was opposed. On the motion the House divided, Ayes 25; Noes 125. The motion for introduction of the Bill was accordingly negatived.

#### **18. Private Member's Bill—Introduced**

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969 (*Amendment of sections 3, 4, etc.*) by Shri Yashwant Singh Kushwah.

The motion for leave to introduce the Bill moved by Shri Yashwant Singh Kushwah was opposed. On the motion the House divided, Ayes 124; Noes 18. The motion was accordingly adopted and the Bill was introduced.

#### **19. Private Member's Bill—Negatived**

*The Constitution (Amendment) Bill, 1968 (Amendment of articles 75, 164, etc.)* by Shri Kameshwar Singh

Discussion on the motion for consideration of the Bill moved by Shri Kameshwar Singh on the 18th April, 1969 and the amendment thereto moved on the 1st May, 1969, continued.

Shri P. Govinda Menon took part in the debate.

Shri Kameshwar Singh replied to the debate.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Madhu Limaye, the house divided, Ayes 37; Noes 106. The amendment was accordingly negatived.

On the motion for consideration of the Bill the House divided, Ayes 32; Noes 103.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

#### **20. Private Member's Bill—Passed**

*The Indian Penal Code (Amendment) Bill, 1967 (Amendment of sections 292, 293 etc.)* as passed by Rajya Sabha and as reported by Select Committee

On behalf of Shri Diwan Chand Sharma, Shri Tenneti Viswanatham moved the motion for consideration of the Bill as passed by Rajya Sabha and as reported by Select Committee.

The following members took part in the debate:—

- (1) Shri Shri Chand Goyal
- (2) Chaudhuri Randhir Singh
- (3) Shri Vidya Charan Shukla

The motion for consideration of the Bill, as reported by Select Committee, was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as reported by Select Committee, be passed was moved by Shri Tenneti Viswanatham.

The motion was adopted and the Bill was passed.

#### **21. Private Member's Bill—Motion for Circulation Under Consideration**

*The Resolution of Expenditure and Eradication of Corruption Bill, 1968  
by Shri Humayun Kabir*

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th August, 1969, was moved by Shri Humayun Kabir.

His speech was not concluded.

The discussion was not concluded.

#### **22. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shrimati Ila Pal Chaudhuri raised a half-an-hour discussion on points arising out of the answer given on the 2nd April, 1969 to Starred Question No. 845 regarding Indo-Ceylon venture for the export of tea.

Shri Bali Ram Bhagat replied to the discussion.

#### **23. Statement by Minister**

The Minister of State for Home Affairs made a further statement regarding the demonstration by the All India Youth Federation and the All India Students' Federation on the 15th May, 1969, at New Delhi Thereafter, there was a discussion thereon.

(Lok Sabha adjourned *sine die* at 6.50 P.M.)

S. L. SHAKDHER,  
Secretary.